

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT DELHI**

APPEAL NO. 24 OF 2022

IN THE MATTER OF:

RAJA MUZAFFAR BHAT

...APPELLANT

VERSUS

STATE ENVIRONMENT IMPACT ASSESSMENT
AUTHORITY, JAMMU & KASHMIR & ORS.

...RESPONDENTS

INDEX

Sl. No.	Particulars	Pages
1.	Response of the Project Proponent in compliance to the order of Hon'ble National Green Tribunal, Principal Bench, New Delhi dated 26.05.2022 in Appeal No.24/2022	
2.	<u>ANNEXURE R-1</u> True Copy of the Evacuation Route Map of the Study Area	
3.	<u>ANNEXURE R-2</u> True Copy of the Minutes of Meeting dated 03.01.2022	
4.	<u>ANNEXURE R-3</u> True copy of the MOM dated 02.03.2022 of JKEAC	
5.	<u>ANNEXURE R-4</u> True copy of NOC dated 10.03.2022 issued by the Concerned Irrigation Department	
6.	<u>ANNEXURE R-5</u> True copy of the Undertaking to the Wildlife Protection Department dated 26.03.2022 issued by the Project Proponent	
7.	<u>ANNEXURE R-6</u> True copy of the Field Inspection Report by the Mining Officers	
8.	<u>ANNEXURE R-7</u> True Copy of the Illegal Mining Report	
9.	Vakalatnama with Board Resolution	
10.	Proof of Service	

RESPONDENT NO.4

THROUGH

Rahul Rathore *Pallvi Hooda*
(RAHUL RATHORE & PALLVI HOODA)

Advocates

10A, Sagar Apartment
Tilak Marg, New Delhi-110001

Mb. 8368447708

Email: vijay3312@gmail.com

Place: New Delhi

Date: 29.07.2022

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT DELHI**

APPEAL NO. 24 OF 2022

IN THE MATTER OF:

RAJA MUZAFFAR BHAT

...APPELLANT

VERSUS

STATE ENVIRONMENT IMPACT ASSESSMENT

AUTHORITY, JAMMU & KASHMIR & ORS.

...RESPONDENTS

**RESPONSE OF THE PROJECT PROPONENT IN COMPLIANCE TO THE
ORDER OF HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI DATED 26.05.2022 IN APPEAL NO.24/2022**

We, NKC Projects Pvt. Ltd., R/O Plot No. 872, Udyog Vihar, Phase V, Sector-19, Gurugram-122016, the Project Proponent, do hereby solemnly affirm and declare as under:-

1. That we are one of the respondents in the present appeal as such on the basis of the available record, are well conversant with the facts and circumstances of the present case. We are filing the instant reply in compliance to the Order the Hon'ble National Green Tribunal dated 26.05.2022 in Appeal No.24/2022.
2. That we have gone through the contents of the appeal, list of dates and the accompanying annexures.
3. That in our aforesaid capacity, we are competent to swear the present reply to the appeal filed by then Appellant.
4. That all the contents of the accompanying appeal may be deemed to be denied unless specifically admitted hereafter.

PRELIMINARY SUBMISSIONS:-

1. That the instant Memorandum of Appeal filed by the Appellant against the grant of Environmental Clearance (EC) for Minor Mineral Block 4,

Panzam Bridge to Trumbi Bagh (Lalgam), Downstream Shaliganga Nallah, Village Lalgam, Tehsil Chadoora District Budgam, JK UT (resized area - 2.90 ha.), under proposal No. SIA/JK/MIN/255737/2022 & SIA/JK/MIM/233732/2021, vide order dated 19.04.2022 by J&K SEIAA, in favor of the Respondent No. 4, M/s NKC Projects Pvt. Ltd., Gurugram (PP), is misconceived, baseless and liable to be dismissed against the answering respondent.

2. The Appellant has erroneously challenged the Environmental Clearance dated 19.04.2022, whereas the Environmental Clearance was actually granted on 11.04.2022, on the ground that the Environmental Clearance is in violation of Rule 4(iv) of Jammu and Kashmir Minor Mineral Concession Storage, Transportation of Minerals, and Prevention of Illegal Mining Rules, 2016 which prohibits any minor mineral concession being granted within a distance of 25 meters of any embankment. It is pertinent to mention here that Respondent No. 4 herein has followed the rules as per SRO 105 of Government of J&K dated 31.03.2016 and has left a distance of more than 25 meters from the Embankments. The distance of more than 25 meters, which is left out from the embankment, can be observed from the Evacuation Route Map of the Study Area. True Copy of the **Evacuation Route Map of the Study Area** is annexed herewith and marked as **Annexure R-1** (pg. ___ to ___).

3. The Environmental Clearance (EC) dated 11.04.2022 for Block No.04 is further challenged by the Appellant on the ground that the EC was granted without taking into account the grounds on which the previous proposal of the project proponent were rejected and it was granted without due consideration of the same. It is pertinent to mention here that the Project Proponent's first proposal for EC for Block No. 04 was rejected by the EC Committee on observations such as submission of a 'No Objection Certificate' by the Concerned Irrigation Department and an

Undertaking by the Project Proponent to the 'Wildlife Protection Department' etc. These grounds were duly complied by the Project Proponent and the same was taken into consideration by the EC Committee before the grant of the EC dated 11.04.2022 for Block No.04. The said grounds are recorded in the EC Committee Minutes of Meeting dated 03.01.2022 in Agenda Item No.03 at Page 13. True Copy of the **Minutes of Meeting dated 03.01.2022** is annexed herewith and marked as **Annexure R-2** (pg. ___ to ___).

4. The Environmental Clearance was granted to the Project Proponent by the Jammu Kashmir Expert Appraisal Committee (JKEAC) vide MOM dated 02.03.2022 for Block No.4 (Refer Agenda Item No.07 at Page No.53) on conditions such as submission of a 'No Objection Certificate' (NOC) from the Xen Irrigation Dept stating that no irrigation off-take point falls within 200m from periphery of the resized mining block of 2.90 Ha comprising of two subset blocks up-stream and downstream and also an Undertaking by the PP to the Wildlife Protection Department duly attested by the Judicial Magistrate First Class, both of which were duly submitted by the Project Proponent prior to the grant of EC dated 11.04.2022. Thus, it has been falsely claimed by the Appellant that the EC was granted without taking into account the grounds on which the previous proposal of the Project Proponent was rejected. The Project Proponent and the Mining Department had complied with all the requirements and thus the EC was accordingly granted. True copy of the **MOM dated 02.03.2022 of JKEAC, the NOC dated 10.03.2022 issued by the Concerned Irrigation Department and the Undertaking to the Wildlife Protection Department dated 26.03.2022 issued by the Project Proponent** are annexed herewith and marked as **Annexure R-3** (pg. __ to __), **Annexure R-4**(pg. __ to __) and **Annexure R-5**(Pg. __ to __) respectively.

5. The Appellant has claimed that the EC for Block No.04 has been granted despite the District Survey Report not being prepared in line with Guidelines and that the same needs revision for including replenishment data etc., as noted by the Jammu and Kashmir Union Territory Expert Appraisal Committee. It is pertinent to mention here that the 'Fit For Mining Certificate' for Block No.04 was issued by the Department of Geology and Mining, based on the field inspections done by the three mining officers. Also, since the EC was granted for mining up to 1 meter depth only, the requirement of replenishment data has been taken care of by the EC Committee itself. True copy of the **Field Inspection Report** by the Mining Officers is annexed herewith and marked as **Annexure R-6**(pg. ___ to ___).

6. The Appellant has claimed that the Project Proponent has acted in violation of the conditions of the EC dated 11.04.2022 as it undertook activities which were strictly prohibited under the same. The Appellant has mentioned in its appeal that the Project Proponent has violated Specific Condition 53 which states that, "*Mining shall be done manually minimally supported by semi-mechanized methods. Heavy machinery like JCBs, Excavators, L&T hydraulic excavators, etc., should not be allowed. Emphasis should be given to locally available labor force to address socio economic condition of locals.*" It is pertinent to mention here that the Project Proponent has used JCBs and loaders only for the purpose of approach making since big sized boulders were lying in the approach which could not be removed manually, and also for the loading of mined minerals on the dumpers/trucks since loading of big sized boulders manually was also not feasible. The process of mining has been done in due compliance of the EC guidelines. The Appellant has also falsely claimed that the Project Proponent has violated Specific Condition 38 which states that, "Restricted working hours. Mining operation has to be carried out between 6 am to 7 pm. During day light. Mining operations

shall not be allowed at night.” It is apposite to mention that the mining operations are carried out by the Project Proponent during day light from 8 am to 6 pm. Thus, the Respondent has not violated the conditions of the EC dated 11.04.2022.

7. The J&K UT Level EAC observed for Block No. 04 that “features suggestive of Illegal Mining activity on Google Image of 09/2021” have been found within as well as outside the mining site boundary and the EC was granted on the condition that “The MDLFT Cell headed by the concerned Dy. Commissioner shall submit a report to JKEIAA, within a period of six weeks or before execution of lease of minor mineral block, whichever is earlier, that PP is not involved in the illegal mining activity, failing which the EC is liable to be rejected”. It is pertinent to mention here that the Illegal Mining Report duly signed by the District Development Commissioner, Budgam, clarifies that the Project Proponent is not involved in the illegal mining and that in fact some locals and tractor owners residing in the vicinity of Shaliganga Nallah were involved in the illegal mining. True Copy of the **Illegal Mining Report** is annexed herewith and marked as **Annexure R-7**(pg. ___ to ___).

PARA WISE REPLY:-

8. The contents of para 1 to 11 are a matter of record and hence do not call for a reply.
9. The contents of para 12 are wrong and hence denied in toto. It is pertinent to mention here that the Environmental Clearance dated 11.04.2022 was granted after giving due consideration to all relevant grounds and fulfillment of all necessary requirements. It is also pertinent to mention here that the project proponent has left out a distance of 180 meters and 140 meters from the embankment as evident in the Evacuation Route Map of the Study Area (Annexure R-1) and thus is not

in violation of Rule 4(iv) of the Jammu and Kashmir Minor Mineral Concession, Storage, Transportation of Minerals, and Prevention of Illegal Mining Rules, 2016, which prohibits any minor mineral concession being granted within a distance of 25 meters of any embankment. It is also important to mention that the 'Fit For Mining Certificate' was issued by the Department of Geology and Mining, based on the field inspections done by the three mining officers. Also, since the EC was granted for mining up to 1 meter depth only, the requirement of replenishment data has been taken care of by the EC Committee itself. Further, the project proponent has not violated specific conditions of the Environmental Clearance dated 19.04.2022 and that all activities undertaken by the Project Proponent is in compliance with the guidelines provided under the Environmental Clearance.

10. The contents of para 13 are a matter of record and hence do not call for a reply.
11. The contents of para 14 are a matter of record and hence do not call for a reply. However, it is pertinent to mention here that with regard to the observation of the J&K UT level EAC for Block 4, which suggested Illegal Mining Activity on Google Image of 09/2021, it has been clarified through the Illegal Mining Report duly signed by the District Development Commissioner, Budgam that the Project Proponent is not involved in the illegal mining and that in fact some locals and tractor owners residing in the vicinity of Shaliganga Nallah were involved in the illegal mining. Also, it is important to mention here that as requested by SEIAA J&K, No Objection Certificate (NOC) from the Xen Irrigation Dept stating that no irrigation off-take point falls within 200m from periphery of the resized mining block of 2.90 Ha comprising of two subset blocks up-stream and downstream was duly obtained and submitted prior to the grant of Environmental Clearance. It is also pertinent to mention

here, that prior to the grant of EC, the project proponent had also submitted the undertaking to the Wildlife Protection Dept. duly attested by the Judicial Magistrate first class as desired by the J&K UT Level EAC.

12. The contents of para 15 to 35 are wrong and hence denied in toto. Preliminary submissions and preceding paras be read as part of these paras.

REPLY TO GROUNDS:

Grounds A-K need no reply on behalf of the answering respondent. Preliminary submissions and preceding paras be read as part of this para.

GROUNDS FOR INTERIM RELIEF:

No prima facie case is made out on merits in favor of the petitioner and no financial loss will be suffered by the Respondent.

MAIN PRAYER:

That it is respectfully submitted that in view of the submissions made hereinabove, this Hon'ble Tribunal may be pleased to dismiss this present appeal.

RESPONDENT NO.4

THROUGH

Rahul Kibb *Pallvi Hooda*
(RAHUL RATHORE & PALLVI HOODA)

Advocates

10A, Sagar Apartment

Tilak Marg, New Delhi-110001

Mb. 8368447708

Email: vijay3312@gmail.com

Place: New Delhi
Date: 29.07.2022

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT DELHI

APPEAL NO. 24 OF 2022

IN THE MATTER OF:

RAJA MUZAFFAR BHAT

...APPELLANT

VERSUS

STATE ENVIRONMENT IMPACT ASSESSMENT
AUTHORITY, JAMMU & KASHMIR & ORS.

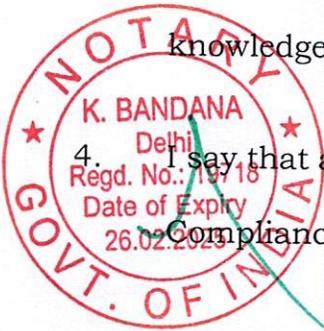
...RESPONDENTS

AFFIDAVIT

I, Subhash Chandra Chatterjee, S/o Late S.K. Chatterjee, aged 75 years, R/o M-52, Ground Floor, Chittaranjan Park, New Delhi-110019, do hereby solemnly affirm and state as under:

1. That I am the authorized signatory on behalf of Respondent No.4 in the above captioned matter and as such am well conversant with the facts and circumstances of the case.
2. That I have read the contents of Reply to the Project Proponent in Compliance on behalf of the Respondent No.4 are true and correct to my knowledge as per record and belief and are not being repeated herein for the sake of brevity, which may be read as part and parcel of this affidavit.
3. That the contents of the above affidavit are true and correct to my knowledge as per record, no part of it is false.

4. I say that annexure(s) filed alongwith the Reply of the Project Proponent in Compliance are the true copies of their respective originals.



[Signature]
DEPONENT

VERIFICATION

Verified at New Delhi on this 28th day of July 2022, that the contents of above affidavit are true and correct to my knowledge and belief as per record and nothing material has been concealed therefrom.



[Signature]
DEPONENT

[Signature]

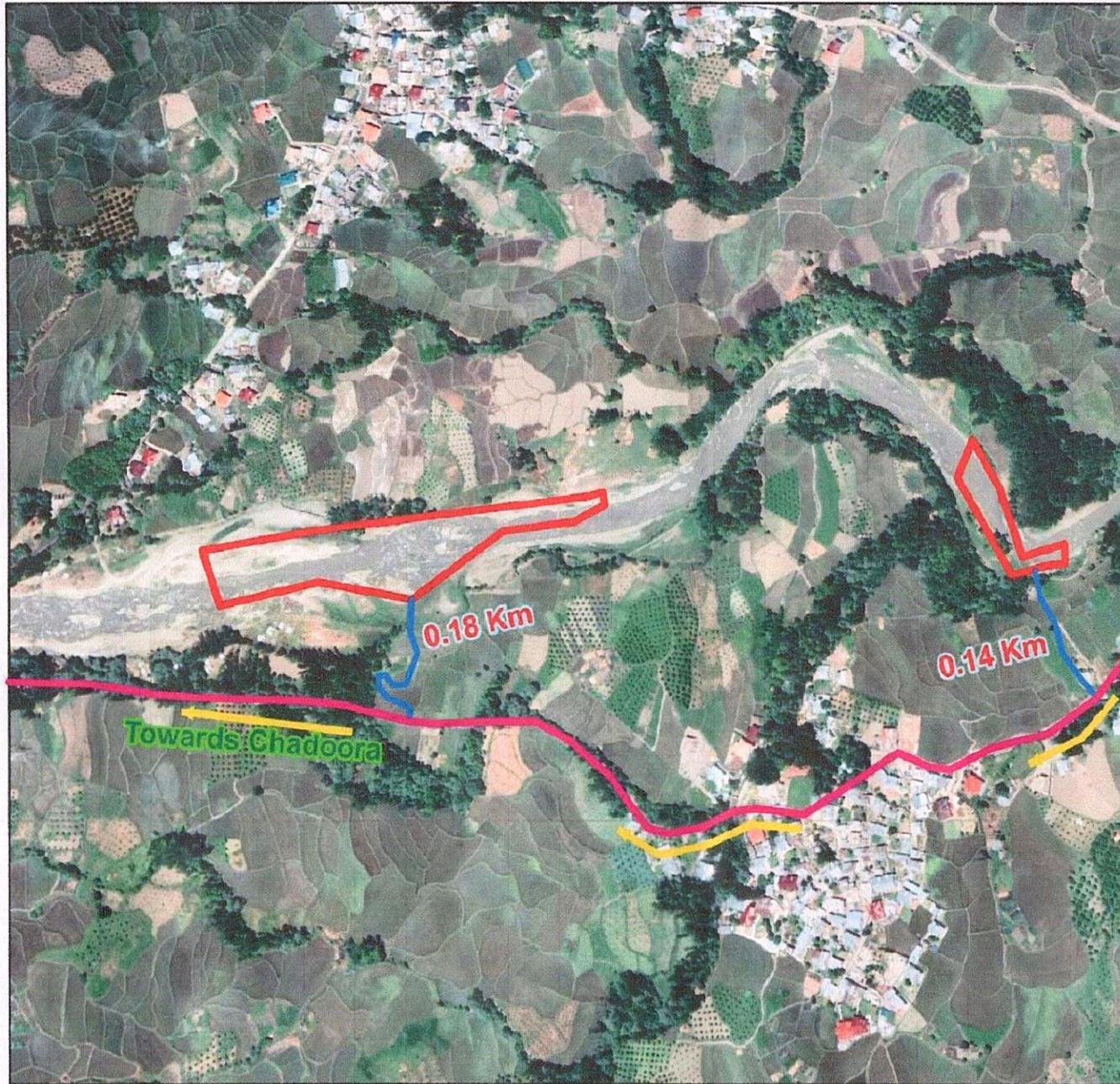
IDENTIFIED

ATTESTED

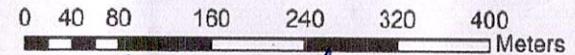
NOTARY PUBLIC, DELHI
GOVT. OF INDIA

28/7/22

EVACUATION ROUTE MAP OF THE STUDY AREA



Minor Mineral Block, Panzan
Bridge To Trumbi Bagh Downstream
Shaliganga Nala, District- Budgam,
State- J&K



Pallu'hande
" TRUE COPY "

ANNEXURE-R-2

MoEFCC



0191-2474553/0194-2490602

Ministry of Environment, Forest & Climate Change, Govt. of India.

J&K UT LEVEL EXPERT APPRAISAL COMMITTEE (JKEAC)

Department of Ecology, Environment & Remote Sensing

SDA Housing Colony, Bemina, Srinagar, Kashmir

Email: seacers@gmail.com, Website: www.parivesh.nic.in



MINUTES OF MEETING

MINUTES OF 81st MEETING OF THE JK EXPERT APPRAISAL COMMITTEE HELD ON 3rd OF JANUARY, 2022 VIA VIDEO CONFERENCING

In pursuance to Meeting Notice issued vide No: EAC/JK/21/12008-12029 dated: 22/12/2021, the 81st Meeting of JK Level Expert Appraisal Committee (JKEAC) was held on 3rd of January, 2022 at 10:30 A.M. via video Conferencing. The following attended the meeting:

No.	Name	Designation
1	Mr. S.C. Sharma, IFS(Rtd.)	Chairman
2	Mr. M.A. Tak, IFS(Rtd.)	Member
3	Engineer B.B. Sharma	Member
4	Mr. Irfan Yasin	Member
5	Prof. Anil Kumar Raina	Member
6	Humayun Rashid	Secretary

The Secretary, JKEAC welcomed the Chairman, Members of the JK Expert Appraisal Committee, project proponents and the consultants.

The meeting proceeded as per following sequence: -

AGENDA ITEM NO: 01

Title of case:	Grant of Environmental Clearance (EC) for RBM (River Bed Mineral) Minor Mineral Block Mining Project, Area of 1.29 Ha Block - 02 at Banderpora, Downstream Shaliganga Nallah, Village Banderpora, Tehsil- Khansahib and Dist. - Budgam, UT: Jammu & Kashmir favouring M/S NKC Projects Pvt. Ltd. R/o- Budgam, UT - J&K. banderporabridge@gmail.com
Project type (whether mining lease/STP/ Quarry license/brick earth)	Mining Lease
Category(B1/B2)	B2
Proposal no:	SIA/JK/MIN/239987/2021
File no:	SEAC/JK/20/570
Consultant with validity	Abdul Majeed Mir (RQP) Valid till: 16/05/2027
Presenter of consultant:	Mr. Abdul Majeed Mir
Project proponent / representative of Project proponent:	NHAI through M/S NKC Projects Pvt. Ltd.

CASE SUMMARY

Status	Area (Ha)	Bid cost (in lacs)	Project cost (in lacs)	EMP cost proposed (in lacs)		CER budget proposed (lacs/annum)
				Capital	Recurring	
New Project	1.29	NA	106.00	5.30	10.00	2.12

Mine Closure plan proposed (in lacs)	Mining depth proposed in PFR/Mining Plan (mts.)	Haulage Route (Kms)	Bulk density proposed by proponent	Cluster situation (Yes/No)
0.50	3.00	0.61	2.3	No

PROJECT EVENT DATES

Order Ref. under which mining block has been reserved under Rule-91 of SRO105	Allotment date	Validity of the lease	Date of Mining Plan approval	ToRs granted on
3516-22 dated 14/08/2021 issued by DGM	14/08/2021	13/08/2024	10/11/2021	NA

APPRAISAL PROCESS

(To be filled by JKEAC during online appraisal)

STATUS OF DOCUMENTATION

S. No.	Document	Status	Remarks of the Committee
1	Form 1/Form 2 /Form 1-M as applicable	Submitted	
2	Pre-feasibility report (PFR)	Submitted	Pre- Feasibility report needs to be revised for area, mining depth, Bulk density, targeted mineral production etc.
3	Approved Mine Plan /Mine closure Plan	Formulated not as per guidelines	Mine Plan needs to be revised for mining depth, closure plan, surface plan, targeted mineral production, mining methodology etc.
4	District Survey Report	Formulated not as per guidelines	Needs revision for including replenishment data etc.
5	Environmental Management Plan/ Corporate Environmental Responsibility (EMP/CER)	Formulated but needs revision	Needs revision as per deliberations/ observations /recommendations

NO OBJECTION CERTIFICATES

S. No.	Department	status as per NOC	Remarks/ Reference
1	Irrigation Dept.	Issued conditionally	NOC from wildlife department mentions that these Nallah's are feeding channels to Hokersar wetland reserve. The flow and quality of the water should not be affected. Title verification says about mutation of land in favour of Industrial estate adjacent to site
2	Flood Control Dept.	Issued conditionally	
3	Fisheries Dept.	Issued conditionally	
4	Forest Dept. (if required)	Issued as non-forest land	
5	Wildlife Protection Dept (If required)	Issued conditionally	
6	Pollution Control Board	Issued	
7	Revenue Dept.	Issued	
8	PHE (Jalshakti) Dept.	Issued conditionally	
10	Industrial Estate(SICOP/SIDCO)	To be submitted in view of communication relating to title verification from the Tehsildar	

ENVIRONMENTAL MANAGEMENT PLAN

S. No	Proposed actions	Budget proposed by Proponent (in lacs)		Remarks
		Capital	Recurring	
1	Green belt development	2.00	5.00	
2	Haulage route maintenance	2.60	2.00	
3	Env. Awareness programme	0.00	1.00	
4	Pollution monitoring	0.00	1.00	
5	Pollution control/ water sprinkling/Dust suppression	0.00	0.60	
6	Occupational Health & Safety of mine workers	0.07	0.40	
7	Lying of Hume Pipes	0.00	0.00	
	Total	5.30	10.00	

COORPORATE ENVIRONMENT RESPONSIBILITY

S. No.	Project activity	Activities	Annual Budget proposed by Proponent (in lacs)	Remarks

1	Health	Free Distribution of medicines, health check-up Installation of hand pumps/ Distribution of sanitizer's, gloves & N95 masks to nearby village	1.00	
2	Drinking water facility	Drinking water facility in nearby village/ Installation of hand pumps panchayat/ Installation of hand pumps	0.00	
2	Electrification	Solar Lamp distribution & Solar street light installation	0.12	
3	Sanitation	Construction of ladies' toilets in the village.	0.00	
4	Education	Distribution of school bags & books in nearby Primary School Education Grants to girl child to check drop outs in schools.	1.00	
	Total		2.12	

BUDGET FOR SURVILIENCE

S. No.	Particulars	Budget proposed by Proponent (in lacs)		Remarks
		Capital	Recurring (in lacs)	
1	Transport Permit	2.00	0.00	
2	CCTV Camera	1.00	0.10	
3	Weight Bridge	10.00	1.00	
4	Personal Computer with power backup	0.50	0.05	
5	Mobile Application Barcode scanner	0.50	0.05	
6	Radio Frequency Identification Tag (RFID) and GPS	1.00	0.10	
7	Annual Audit of lease	0.00	0.70	
8	Security Guard	0.00	0.80	
	Total	15.00	2.80	

GENERAL PUBLIC HEARING CONCERNS

S. No.	Usual concerns expressed by public during proceedings	
1	NOC from concerned panchayats should be obtained by the mining contractor before starting mining operation	
2	RBM material to locals on concessional rates	
3	Manual mining & Employment to the local unemployed youth	
4	Construction of Mandir and Masjid, such material should be provided free of cost.	

5	Approach road to be constructed to the proposed mining block should be identified in consultation with the panchayats.	Not Applicable
6	Regular Water sprinkling /Dust pollution should be controlled during mining operation on approach roads	
7	Mining will be carried out in scientific Manner	
8	Proper plantation of the nearby area	
9	Construction of sanitation facilities in the mining block	
10	People and panchayat members of the concerned area would be consulted before identified the mining block	
11	CER/CSR Activities for social upliftment	
12	No in-stream mining in Ans river should be allowed	
13	Haulage route maintenance	
14	Prevention of illegal mining	
15	EMP cost to be implemented practically	
16	Proper demarcation of mining block/mining depth to be maintained	
17	Display of contact details of concerned authorities for enabling locals to report illegal mining or violation of EC conditions	
18	Pollution, land degradation, loss of water body and rivulets/ soil erosion	
19	Loss of land, unemployment and environmental concerns	
20	Impact on social life and Horticultural/pasturelands	
21	Money generated should be utilized at panchayat level	
22	Ban on mining activities at the night	
23	Installation of solar lights	
25	Drinking water and Irrigation canals may be saved	
26	Embankments of the Mining Block should be protected	
28	Title of land from Revenue Department should be demarcated before the auction of Mining Block	

EXAMINATION OF MINING SITE ON MULTIDATE GOOGLE EARTH IMAGE PLATFORM USING KML /KMZ FILE EMAILED/UPLOADED BY THE PROJECT PROPONENT/CONSULTANT

S.no.	Features observed	Within Mining site boundary (Yes/No/Not identifiable)	Outside mining site boundary (Yes/No/Not identifiable)	Upstream from mining block (Mts.)	Downstream From mining block (Mts.)	Remarks
1	Features indicative of any Illegal mining.	Yes	Yes	-	-	Google Image of 10/2021
2	Bridge with midstream piers, if any, located within mining area/ within 500 mts. from the ends of mining block.	No	No	-	-	
3	Bridge /causeway with only abutments,	No	No	-	-	

	if any, located within mining area/ within 500 mts. from the ends of mining block.					
4	Foot bridge with only abutments on two banks, if any located within mining area/ within 500 mts. from the ends of mining block.	No	No	-	-	
5	Green patch (Cropland / trees /orchard etc. if any located within mining block/adjacent to mining block or within 500 mts. from the mining block.	No	No	-	-	-
6	Structures of any kind (buildings /Flood control/ protection works/ electric installations, if any located within/adjacent/ in close vicinity to mining block or within 500 mts. of the mining block.	No	No	-	-	-
7	Irrigation canal headworks/ khul inlets, if any located within mining block or within 500 mts. of the mining block.	Yes	No	-	-	Feature indicative of Irrigation offtake point
8	Active water channels, if any crossing the mining block.	Yes	Yes	-	-	-
9	National Park/Wildlife Sanctuary/ESZ, if any located in	No	No	-	-	

	close vicinity of the mining block and distance thereof from the mining block.					
10	Forest land, if any located in close vicinity of the mining block. If yes, the distance thereof from the ends of mining block.	No	No	-	-	
12	Any other relevant feature of interest or condition which is critical to grant of ToRs/EC to the proposed project	No	No	-	-	

DELIBERATIONS/SPECIFIC OBSERVATION(S) OF COMMITTEE, IF ANY:

- a) The Dept. of Geology & Mining vide Order issued under No. 3516-22 dated 14/08/2021 has sanctioned a Quarry mining block under Rule 91 of the Minor Mineral Concession Rules in favour of National Highway Authority of India through M/S NKC Projects Pvt. Ltd., Badgam –the Principal Executing Agency of Ring Road Project around Srinagar City.
- b) M/S NKC Projects Pvt. Ltd, Badgam has now applied for grant of EC for extraction of minor minerals from the mining block under B2 category.
- c) The Committee examined the mining block on the latest Google Image of Oct., 2021 and observed that the mineral materials has been depleted to a large extent due to heavy illegal mining and hardly any material is available for exploitation without endangering the environmental setting of the nalla.
- d) Therefore, the Committee desired the PP to obtain '*fit for mining certificate*' from the G&M Dept. also mentioning therein that adequate replenishment has taken place in the block and there is sufficient material available to extract mineral without endangering the ecological and hydrological regime of the nallah.
- e) Heavy Illegal mining activity was observed in and around the mining block as per features on latest Google image of 10, 2021 which needs clarification from the Multi Dept. District level Task Force (MDLTF) Cell for fixing responsibility besides reporting whether the PP is involved in it.
- f) The Committee further observed features on Google Image, indicative of an off-take point of irrigation kuhl originating from the mining block itself near pillar-B which substantiates the assertion made by the concerned Engineer in the NOC. Therefore, the Committee desired the PP to get the mining block resized by the competent Authority to maintain safe distance of 200m upstream and downstream of the offtake points in accordance with national guidelines on the subject.
- g) Further, the NOC from the Wildlife Protection Department mentions that these Nallah's are feeding channels to Hokersar wetland Reserve and mining activity in the block should not affect the flow and quality of the water. It further stipulates that excessive extraction/water diversion must be avoided as it can hamper the smooth flow of water and adversely affect quality of water flowing to the Reserve.

- h) The Title verification issued by the Tehsildar Khansahib vide letter dated 21/07/2021 indicates that the land measuring 64 kanals out of the survey Number, adjacent to the spot has already been mutated in favour of Industrial Estate. Therefore, the Committee desired that the PP should submit NOC from the concerned agency.
- i) Active water channel needs to be excluded from the mining block while calculating the targeting mineral production.
- j) EMP Budget needs to be revised with appropriate budget.
- k) Revision of the mining plan with mine closure plan, revised mining depth, revised area, surface plan, targeted mineral production and replenishment and its denovo approval by the competent authority.
- l) Mining depth of 3.00 m & bulk density of 2.3 adopted in the instant mining plan and Pre-Feasibility Report (PRF) were not agreed by the committee. Mining depth be restricted to max. 1m in aggregate and bulk density of 2.0 only be adopted for calculating the production targets in absence of actual field measurements. Accordingly, the PP shall resubmit the revised PFR.

RECOMMENDATION OF THE COMMITTEE

- a) In view of the above deliberations / observations made by the Committee herein above, the Expert Appraisal Committee did not agree to recommend the case for grant of EC in the present form.
- b) However, the PP, if he so desires may again approach the JKEIAA after resizing the block, reassessing the resource available vis-à-vis the requirement and ensuring compliances / taking other actions keeping in view the observations/deliberations as herein above.

AGENDA ITEM NO: 02

Title of case:	Grant of Environmental Clearance for minor mineral Block-1, area 3.17 Ha, located at Minor Mineral Block, Dreigam Bridge, Downstream Shaliganga Nallah, Village - Dreigam, Tehsil-Khansahib and Dist. - Budgam, UT: Jammu & Kashmir in favour of M/S NKC Projects Pvt. Ltd.
Project type (whether mining lease/STP/Quarry license/brick earth)	Mining Lease
Category (B1/B2)	B2
Proposal no:	SIA/JK/MIN/239974/2021
File no:	SEAC/JK/20/571
Consultant with validity	M/S Abdul Majeed Mir (RQP) Valid till: 16/05/2027
Presenter of consultant:	Mr. Abdul Majeed Mir
Project proponent / representative of Project proponent:	NHAI through M/S NKC Projects Pvt. Ltd.

CASE SUMMARY

Status	Area (Ha)	Bid cost (in lacs)	Project cost (in lacs)	EMP cost proposed (in lacs)		CER budget proposed (lacs/annum)
				Capital	Recurring	
New Project	3.17	Nil	114.19	5.70	10.00	2.28

Mine Closure plan proposed (in lacs)	Mining depth proposed (mts.)	Haulage Route (Kms)	Bulk density proposed by proponent	Cluster situation (Yes/No)
0.50	3.0	0.75	2.3	No

PROJECT EVENT DATES

Date of Letter of Intent (LoI)	LoI –Date of Extension, if any	LoI Date of Validity	Date of Mining Plan approval	ToRs granted on
14/08/2021	18/09/2021	30/11/2021	10/11/2021	NA

G.O 76JK-FST of 2020 dated 29/07/2021 implemented by JKEIAA for the project on	Previous Project proponent	Baseline data Collection by project proponent as the case may be	Public Hearing held on	Case discussed by JKEAC earlier on	Area reduced by G&M Dept.
NA	NA	NA	NA	NA	NA

APPRAISAL PROCESS
(To be filled by JKEAC during online appraisal)

STATUS OF DOCUMENTATION

S. No.	Document	Status	Remarks of the Committee
1	Form 1/Form 2 /Form 1-M as applicable	Submitted	
2	Pre-feasibility report (PFR)	Submitted	
3	Approved Mine Plan /Mine closure Plan	Formulated not as per guidelines	
4	District Survey Report	Formulated not as per guidelines	Needs revision for including replenishment data etc.
5	Environmental Management Plan/ Corporate Environmental Responsibility (EMP/CER)	Formulated but needs revision	

NO OBJECTION CERTIFICATES

S. No.	Department	Status as per NOC	Remarks/ Reference
1	Irrigation Dept.	Issued conditionally	As per Title verification issued by Tehsildar Chadoora, the mining block falls under state land and in private proprietary land
2	Flood Control Dept.	Issued conditionally	
3	Fisheries Dept.	Issued conditionally	
4	Forest Dept. (if required)	Issued as non-forest	
5	Wildlife Protection Dept (if required)	Issued	
6	Pollution Control Board	Issued	
7	Revenue Dept.	Issued	
8	PHE (Jalshakti) Dept.	Issued conditionally	
10	Soil and Water Conservation dept.	---	

ENVIRONMENTAL MANAGEMENT PLAN

S. No	Proposed actions	Budget proposed by Proponent (in lacs)		Remarks
		Capital	Recurring	
1	Green belt development	3.00	5.00	
2	Haulage route maintenance	2.70	2.00	
3	Env. Awareness programme	0.00	1.00	
4	Pollution monitoring	0.00	1.00	
5	Dust suppression	0.00	0.60	
6	Occupational Health & Safety of mine workers	0.00	0.40	
7	Installation of Hume pipes	0.00	0.00	
	Total	5.70	10.00	

COORPORATE ENVIRONMENT RESPONSIBILITY

S. No.	Project activity	Activities	Annual Budget proposed by Proponent (in lacs)	Remarks
1	Health	Free Distribution of medicines, health check-up	1.00	
2	Electrification	Distribution of free solar panels & installation of solar lights in the nearby village	1.00	
3	Covid -19	Distribution of Sanitizers, face masks etc in the nearby village.	0.00	
4	Sanitation	Construction of toilet (Ladies & Gents) in the nearby village	0.00	
5	Education	Distribution of books, stationery items etc in the nearby school	0.28	
	Total		2.28	

BUDGET FOR SURVILIENCE

S. No.	Particulars	Budget proposed by Proponent (in lacs)		Remarks
		Capital	Recurring (in lacs)	
1	Transport Permit	2.00	0.00	
2	CCTV Camera	1.00	0.10	
3	Weight Bridge	10.00	1.00	
4	Personal Computer with power backup	0.50	0.05	
5	Mobile Application Barcode scanner	0.50	0.05	
6	Radio Frequency Identification Tag (RFID) and GPS	1.00	0.10	
7	Annual Audit of lease	0.00	0.70	
8	Security Guard	0.00	0.80	
	Total	15.00	2.80	

EXAMINATION OF MINING SITE ON MULTIDATE GOOGLE EARTH IMAGE PLATFORM USING KML /KMZ FILE EMAILED/UPLOADED BY THE PROJECT PROPONENT/CONSULTANT

S.no.	Features observed	Within Mining site boundary (Yes/No/Not identifiable)	Outside mining site boundary (Yes/No/Not identifiable)	Upstream from mining block (Mts.)	Downstream From mining block (Mts.)	Remarks
1	Features indicative of any Illegal mining.	Yes	Yes	-	-	Features suggestive of Illegal mining activity on Google Image of 10/2021
2	Bridge with midstream piers, if any, located within mining area/ within 500 mts. from the ends of mining block.	No	No	-	-	-
3	Bridge with only abutments, if any, located within mining area/ within 500 mts. from the ends of mining block.	No	No	-	-	-
4	Foot bridge with only abutments on two banks, if any located	No	No	-	-	-

	within mining area/ within 500 mts. from the ends of mining block.					
5	Green patch (Cropland / trees /orchard etc. if any located within mining block/adjacent to mining block or within 500 mts. from the mining block.	No	No	-	-	-
6	Structures of any kind (buildings /Flood control/ protection works/ electric installations, if any located within/adjacent/ in close vicinity to mining block or within 500 mts. of the mining block.	No	No	-	-	-
7	Irrigation canal headworks/ khul inlets, if any located within mining block or within 500 mts. of the mining block.	Yes	Yes			Features indicative of Irrigation Canals/ Khuls on Google Image of 10/2021
8	Active water channels, if any crossing the mining block.	Yes	Yes	-	-	Active water channel needs to be excluded
9	National Park/Wildlife Sanctuary/ESZ, if any located in close vicinity of the mining block and distance thereof from the mining block.	No	No	-	-	
10	Forest land, if any located in close vicinity of the mining	No	No	-	-	

	block. If yes, the distance thereof from the ends of mining block.					
12	Any other relevant feature of interest or condition which is critical to grant of ToRs/EC to the proposed project	No	No	-	-	

DELIBERATIONS/SPECIFIC OBSERVATION(S) OF COMMITTEE, IF ANY:

- The Dept. of Geology & Mining vide Order issued under No. 3530-36 dated 14/08/2021 has sanctioned a Quarry mining block under Rule 91 of the Minor Mineral Concession Rules in favour of National Highway Authority of India through M/S NKC Projects Pvt. Ltd., Badgam –the Principal Executing Agency of Ring Road Project around Srinagar City.
- M/S NKC Projects Pvt. Ltd, Badgam has now applied for grant of EC for extraction of minor minerals from the mining block under B2 category.
- The Title verification issued by the Tehsildar Chadoors vide letter dated 05/08/2021 indicates that the land under the allotted block falls under Private proprietary category and state land for which the prior consent of rightful owners is not on record.
- The Committee examined the mining block on the latest Google Image and observed materials having been already depleted to a large extent due to heavy illegal mining and hardly any material is available for exploitation without endangering the environmental setting of the nalla.
- The Committee further observed features on Google Image, indicative of off-take points of irrigation kuhls originating from the mining block itself near pillar-A and F.
- Heavy Illegal mining activity was observed in and around the mining block as per features on latest Google image of October, 2021 which needs appropriate action by the competent authority.
- NOC from Wildlife Protection Department mentions that these Nallah's are feeding channels to Hokersar wetland Reserve. The mining activity may be detrimental to natural flow and quality of the water flowing into Hokersar Wetland Reserve which is an internationally declared RAMSAR site and home to migratory avifauna.
- Mining depth of 3.00 m & bulk density of 2.3 adopted in the instant mining plan and Pre-Feasibility Report (PRF) were not agreed by the committee.

RECOMMENDATION OF THE COMMITTEE

In view of the above deliberations / observations made by the Committee herein above, the Expert Appraisal Committee rejected the case for grant of EC.

AGENDA ITEM NO: 03

Title of case:	Grant of Environmental Clearance for minor mineral Block-4, area 3.92 Ha located at Panzan Bridge to Trumbi Bagh (Lalgam), Downstream Shaliganga Nallah, Village- Lalgam, Tehsil- Chadoora and Dist. - Budgam, UT: Jammu & Kashmir in favour of M/S NKC Projects Pvt. Ltd.
Project type (whether mining lease/STP/ Quarry license/brick earth)	Mining Lease

Category (B1/B2)	B2
Proposal no:	SIA/JK/MIN/233732/2021
File no:	SEAC/JK/20/572
Consultant with validity	M/S Abdul Majeed Mir (RQP) Valid till: 16/05/2027
Presenter of consultant:	Mr. Abdul Majeed Mir
Project proponent / representative of Project proponent:	NHAI through M/S NKC Projects Pvt. Ltd.

CASE SUMMARY

Status	Area (Ha)	Bid cost (in lacs)	Project cost (in lacs)	EMP cost proposed (in lacs)		CER budget proposed (lacs/annum)
				Capital	Recurring	
New Project	3.92	Nil	133.61	6.68	10.00	2.67

Mine Closure plan proposed (in lacs)	Mining depth proposed (mts.)	Haulage Route (Kms)	Bulk density proposed by proponent	Cluster situation (Yes/No)
0.50	3.0	0.24	2.3	No

PROJECT EVENT DATES

Date of Letter of Intent (LoI)	LoI -Date of Extension, if any	LoI Date of Validity	Date of Mining Plan approval	ToRs granted on
14/08/2021	18/09/2021	30/11/2021	10/11/2021	NA

G.O 76JK-FST of 2020 dated 29/07/2021 implemented by JKEIAA for the project on	Previous Project proponent	Baseline data Collection by project proponent as the case may be	Public Hearing held on	Case discussed by JKEAC earlier on	Area reduced by G&M Dept.
NA	NA	NA	NA	NA	NA

APPRAISAL PROCESS

(To be filled by JKEAC during online appraisal)

STATUS OF DOCUMENTATION

S. No.	Document	Status	Remarks of the Committee
--------	----------	--------	--------------------------

1	Form 1/Form 2 /Form 1-M as applicable	Submitted	
2	Pre-feasibility report (PFR)	Submitted	
3	Approved Mine Plan /Mine closure Plan	Formulated not as per guidelines	
4	District Survey Report	Formulated not as per guidelines	Needs revision for including replenishment data etc.
5	Environmental Management Plan/ Corporate Environmental Responsibility (EMP/CER)	Formulated but needs revision	

NO OBJECTION CERTIFICATES

S. No.	Department	Status as per NOC	Remarks/ Reference
1	Irrigation Dept.	Issued conditionally	
2	Flood Control Dept.	Issued conditionally	
3	Fisheries Dept.	Issued conditionally	
4	Forest Dept. (if required)	Issued as non-forest	
5	Wildlife Protection Dept (If required)	Issued	
6	Pollution Control Board	Issued	
7	Revenue Dept.	Shamilat (Mahfooz khacharie)	
8	PHE (Jalshakti) Dept.	Issued conditionally	
10	Soil and Water Conservation dept.	---	

ENVIRONMENTAL MANAGEMENT PLAN

S. No	Proposed actions	Budget proposed by , Proponent (in lacs)		Remarks
		Capital	Recurring	
1	Green belt development	4.00	3.00	
2	Haulage route maintenance	2.50	2.00	
3	Env. Awareness programme	0.00	2.00	
4	Pollution monitoring	0.00	2.00	
5	Dust suppression	0.00	0.60	
6	Occupational Health & Safety of mine workers	0.18	0.40	
7	Installation of Hume pipes	0.00	0.00	
	Total	6.68	10.00	

COORPORATE ENVIRONMENT RESPONSIBILITY

S. No.	Project activity	Activities	Annual Budget proposed by Proponent (in lacs)	Remarks
1	Health	Free Distribution of medicines, health check-up	1.37	
2	Electrification	Distribution of free solar panels & installation of solar lights in the nearby village	0.30	
3	Covid -19	Distribution of Sanitizers, face masks etc in the nearby village.	0.00	
4	Sanitation	Construction of toilet (Ladies & Gents) in the nearby village	0.00	
5	Education	Distribution of books, stationery items etc in the nearby school	1.00	
	Total		2.67	

BUDGET FOR SURVILIENCE

S. No.	Particulars	Budget proposed by Proponent (in lacs)		Remarks
		Capital	Recurring (in lacs)	
1	Transport Permit	2.00	0.00	
2	CCTV Camera	1.00	0.10	
3	Weight Bridge	10.00	1.00	
4	Personal Computer with power backup	0.50	0.05	
5	Mobile Application Barcode scanner	0.50	0.05	
6	Radio Frequency Identification Tag (RFID) and GPS	1.00	0.10	
7	Annual Audit of lease	0.00	0.70	
8	Security Guard	0.00	0.80	
	Total	15.00	2.80	

EXAMINATION OF MINING SITE ON MULTIDATE GOOGLE EARTH IMAGE PLATFORM USING KML /KMZ FILE EMAILED/UPLOADED BY THE PROJECT PROPONENT/CONSULTANT

S.no.	Features observed	Within Mining site boundary (Yes/No/Not identifiable)	Outside mining site boundary (Yes/No/Not identifiable)	Upstream from mining block (Mts.)	Downstream From mining block (Mts.)	Remarks
1	Features indicative of any Illegal mining.	Yes	Yes	-	-	Features suggestive of Illegal mining activity on

						Google Image of 09/2021
2	Bridge with midstream piers, if any, located within mining area/ within 500 mts. from the ends of mining block.	No	No	-	-	-
3	Bridge with only abutments, if any, located within mining area/ within 500 mts. from the ends of mining block.	No	No	-	-	-
4	Foot bridge with only abutments on two banks, if any located within mining area/ within 500 mts. from the ends of mining block.	No	No	-	-	-
5	Green patch (Cropland / trees /orchard etc. if any located within mining block/adjacent to mining block or within 500 mts. from the mining block.	Yes	No	-	-	Scattered trees present in the mining block on Google Image of 09/2021
6	Structures of any kind (buildings /Flood control/ protection works/ electric installations, if any located within/adjacent/ in close vicinity to mining block or within 500 mts. of the mining block.	No	No	-	-	-
7	Irrigation canal headworks/ khul inlets, if any	Yes	Yes			Features indicative of Irrigation

	located within mining block or within 500 mts. of the mining block.					Canals/ Khuls on Google Image of 09/2021
8	Active water channels, if any crossing the mining block.	Yes	Yes	-	-	Active water channel needs to be excluded
9	National Park/Wildlife Sanctuary/ESZ, if any located in close vicinity of the mining block and distance thereof from the mining block.	No	No	-	-	
10	Forest land, if any located in close vicinity of the mining block. If yes, the distance thereof from the ends of mining block.	No	No	-	-	
12	Any other relevant feature of interest or condition which is critical to grant of ToRs/EC to the proposed project	No	No	-	-	

DELIBERATIONS/SPECIFIC OBSERVATION(S) OF COMMITTEE, IF ANY:

- a) The Dept. of Geology & Mining vide Order issued under No. 3532-43 dated 14/08/2021 has sanctioned a Quarry mining block under Rule 91 of the Minor Mineral Concession Rules in favour of National Highway Authority of India through M/S NKC Projects Pvt. Ltd., Badgam—the Principal Executing Agency of Ring Road Project around Srinagar City.
- b) M/S NKC Projects Pvt. Ltd, Badgam has now applied for grant of EC for extraction of minor minerals from the mining block under B2 category.
- c) The Committee observed features on Google Image of Oct., 2021, **indicative of multiple off-take points of irrigation kuhls originating from the mining block itself which substantiates the assertion made by the concerned Engineer in the NOC.**
- d) The Title verification issued by the Tehsildar Chadoora vide letter dated 05/08/2021 indicates that the land under the block falls under Shamlaat category. The consent of the rightful owners is not on record.
- e) NOC from Wildlife Protection Department mentions that these Nallah's are feeding channels to Hokersar wetland Reserve. The mining activity may be detrimental to natural flow and quality of the water flowing into Hokersar Wetland Reserve.

- f) Heavy Illegal mining activity was observed in and around the mining block as per features on latest Google image of October, 2021 which needs appropriate action by the competent authority.
- g) The materials within the block appear to be depleted to a large extent due to heavy illegal mining and any further mining would adversely affect the ecology and hydrological regime of the nalla.
- h) Mining depth of 3.00 m & bulk density of 2.3 adopted in the instant mining plan and Pre-Feasibility Report (PRF) were not agreed by the committee.

RECOMMENDATION OF THE COMMITTEE

In view of the above deliberations / observations made by the Committee herein above, the Expert Appraisal Committee rejected the case for grant of EC.

AGENDA ITEM NO: 04

Title of case:	Grant of Terms of Reference for River bed Mining Project of Minor Mineral in Block No.42, Area (9.72) Ha and Block No.43 revised area 1.62 Ha under cluster situation at Downstream Nallah Vishu H/O M. Amin-Mir, Check Bala Reshnagari, Tehsil & District Shopian, UT-Jammu & Kashmir in favour M/S Amit Mahajan S/O Sh. Adarsh Mohan Mahajan and Shri Karanvir Sigh S/O Shri Surinder Singh respectively (UNDER CLUSTER SITUATION)
Project type (whether mining lease/STP/ Quarry license/brick earth)	Mining Lease
Category(B1/B2)	B1
Proposal no:	SIA/JK/MIN/66424/2021 and SIA/JK/MIN/66651/2021
File no:	SEAC/JK/20/568 and SEAC/JK/20/562
Consultant with validity	P& M solutions Pvt. Ltd, Noida. Valid till: 10/12/2022
Presenter of consultant:	Mr. Marias Vyas
Project proponent / representative of Project proponent:	M/S Amit Mahajan and Mr. Karanvir Singh

CASE SUMMARY OF BLOCK 42

Status	Total Area of cluster (Ha)	Bid cost (in lacs)	Project cost (in lacs)	EMP.cost proposed (in lacs)		CER budget proposed (lacs/annum)
				Capital	Recurring	
New Project	9.72	10.00	204.15	5.60	10.20	4.08

Mine Closure plan proposed (in lacs)	Revised Mining depth proposed (mts.)	Haulage Route (Kms)	Revised Bulk density proposed by proponent	Cluster situation (Yes/No)
1.60	1.00	0.920	2.00	YES

PROJECT EVENT DATES

Date of Letter of Intent (LoI)	LoI –Date of Extension, if any	LoI Date of Validity	Date of Mining Plan approval	ToRs granted on
27/03/2020	18/09/2021	30/11/2021	09/06/2020	Not yet

G.O 76JK-FST of 2020 dated 29/07/2021 implemented by JKEIAA for the project on	Previous Project proponent	Baseline data Collection by project proponent as the case may be	Public Hearing held on	Case discussed by JKEAC earlier on	Area reduced by G&M Dept.
NA	NA	-	-	New Project	NA

APPRAISAL PROCESS

(To be filled by JKEAC during online appraisal)

STATUS OF DOCUMENTATION

S. No.	Document	Status	Remarks of the Committee
1	Form 1/Form 2 /Form 1-M as applicable	Submitted	
2	Pre-feasibility report (PFR)	Submitted	Needs to be revised as per deliberations/recommendations
3	Approved Mine Plan /Mine closure Plan	Formulated not as per guidelines	Mine Plan needs to be revised for mining depth, closure plan, surface plan, targeted mineral production, mining methodology etc.
4	District Survey Report	Formulated not as per guidelines	Needs revision for including replenishment data etc.
5	Environmental Management Plan/ Corporate Environmental Responsibility (PFR/EMP/CER)	Formulated but needs revision	Needs revision as per deliberations/ observations /recommendations

NO OBJECTION CERTIFICATES

S. No.	Department	status as per NOC	Remarks/ Reference
1	Irrigation Dept.	Issued conditionally	1.NOC from irrigation department mentions that
2	Flood Control Dept.	Issued conditionally	
3	Fisheries Dept.	Issued conditionally	
4	Forest Dept. (if required)	Issued as non-forest land	

5	Wildlife Protection Dept (If required)	Submitted	supply channel and main water conductors of Tongri canal and chin Ladi are in the vicinity 2. Title verification is ambiguous
6	Pollution Control Board	submitted	
7	Revenue Dept.	Ambiguous	
8	PHE (Jalshakti) Dept.	Issued conditionally	
10	Soil and Water Conservation dept.	---	

ENVIRONMENTAL MANAGEMENT PLAN

S. No	Proposed actions	Budget proposed by Proponent (in lacs)		Remarks/	
		Capital	Recurring	Capital	Recurring
1	Green belt development	1.00	1.00		
2	Haulage route maintenance	4.60	1.50		
3	Env. Awareness programme	0.00	0.00		
4	Pollution monitoring	0.00	3.00		
5	Pollution control & Dust suppression	0.00	2.70		
6	Occupational Health & Safety of mine workers	0.00	2.00		
	Total	5.60	10.20		

COORPORATE ENVIRONMENT RESPONSIBILITY

S. No.	Project activity	Activities	Annual Budget proposed by Proponent (in lacs)	Remarks/
1	Health	Health awareness and medical camps for local community in nearby village and panchayat/ Distribution of Sanitizer, gloves and Mask to the nearby village and panchayat	2.38	

2	Sanitation	Construction of ladies' toilets in the village/ Renovation of toilets in nearby village	0.70	
3	Drinking water facility	Drinking water facility in nearby village and panchayat	0.00	
3	Education	Distribution of school bags & books in nearby Primary School Education Grants to girl child to check drop outs in schools/ Renovation of toilets of nearby school	0.00	
4	Pattal & duna making machines	Donation of one Pattal & duna making machines in consultation with gram panchayat in village	1.00	
	Total		4.83	

BUDGET FOR SURVILIENCE

S. No.	Particulars	Budget proposed by Proponent (in lacs)		Remarks
		Capital	Recurring (in lacs)	
1	Transport Permit	2.00	0.00	
2	CCTV Camera	1.00	0.10	
3	Weight Bridge	10.00	1.00	
4	Personal Computer with power backup	0.50	0.05	
5	Mobile Application Barcode scanner	0.50	0.05	
6	Radio Frequency Identification Tag (RFID) and GPS	1.00	0.10	
7	Annual Audit of lease	0.00	0.70	
8	Security Guard	0.00	0.80	
	Total	15.00	2.80	

EXAMINATION OF MINING SITE ON MULTIDATE GOOGLE EARTH IMAGE PLATFORM USING KML /KMZ FILE EMAILED/UPLOADED BY THE PROJECT PROPONENT/CONSULTANT

S.no.	Features observed	Within Mining site boundary (Yes/No/Not identifiable)	Outside mining site boundary (Yes/No/Not identifiable)	Upstream from mining block (Mts.)	Downstream From mining block (Mts.)	Remarks
1	Features indicative of any Illegal mining.	Yes	Yes	-	-	Google Image of 09/2018
2	Bridge with midstream piers, if any, located within mining area/ within 500	No	No	-	-	

	mts. from the ends of mining block.					
3	Bridge /causeway with only abutments, if any, located within mining area/ within 500 mts. from the ends of mining block.	No	No	-	-	
4	Foot bridge with only abutments on two banks, if any located within mining area/ within 500 mts. from the ends of mining block.	No	No	-	-	
5	Green patch (Cropland / trees /orchard etc. if any located within mining block/adjacent to mining block or within 500 mts. from the mining block.	No	No	-	-	
6	Structures of any kind (buildings /Flood control/ protection works/ electric installations, if any located within/adjacent/ in close vicinity to mining block or within 500 mts. of the mining block.	No	No	-	-	
7	Irrigation canal headworks/ khul inlets, if any located within mining block or within 500 mts. of the mining block.	Not Identifiable	Yes	-	-	Features suggestive of an irrigation offtake point
8	Active water channels, if any	Yes	Yes	-	-	Need to be excluded

	crossing the mining block.					from mining activity
9	National Park/Wildlife Sanctuary/ESZ, if any located in close vicinity of the mining block and distance thereof from the mining block.	No	No	-	-	
10	Forest land, if any located in close vicinity of the mining block. If yes, the distance thereof from the ends of mining block.	No	No	-	-	
12	Any other relevant feature of interest or condition which is critical to grant of ToRs/EC to the proposed project	No	No	-	-	

CASE SUMMARY OF BLOCK NO. 43

Status	Reduced Area (Ha)	Bid cost (in lacs)	Project cost (in lacs)	EMP cost proposed (in lacs)		CER budget proposed (lacs/annum)
				Capital	Recurring	
New Project	1.62	10.10	204.25	4.65	10.21	4.08

Mine Closure plan proposed (in lacs)	Mining depth proposed (mts.)	Haulage Route (Kms)	Revised Bulk density proposed by proponent	Cluster situation (Yes/No)
Not provided	0.7	0.89	2.0	Yes

PROJECT EVENT DATES

Date of Letter of Intent (Lol)	Lol -Date of Extension, if any	Lol Date of Validity	Date of Mining Plan approval	ToRs granted on
06/06/2020	18/09/2021	30/11/2021	07/08/2020	Not Yet

G.O 76JK-FST of 2020 dated 29/07/2021 implemented by JKEIAA for the project on	Previous Project proponent	Baseline data Collection by project proponent as the case may be	Public Hearing held on	Case discussed by JKEAC earlier on	Area reduced by G&M Dept.
NA	NA	NA	NA	NA	11/10/2021

APPRAISAL PROCESS
(To be filled by JKEAC during online appraisal)

STATUS OF DOCUMENTATION

S. No.	Document	Status	Remarks of the Committee
1	Form 1/Form 2 /Form 1-M as applicable	Submitted	
2	Pre-feasibility report (PFR)	Submitted	Needs revision
3	Approved Mine Plan /Mine closure Plan	Formulated not as per guidelines	Mine Plan needs to be revised for bulk density, mining depth, closure plan, surface plan, targeted mineral production, mining methodology etc.
4	District Survey Report	Formulated not as per guidelines	Needs revision for including replenishment data etc.
5	Environmental Management Plan/ Corporate Environmental Responsibility (EMP/CER)	Formulated but needs revision	Needs revision

NO OBJECTION CERTIFICATES

S. No.	Department	Status as per NOC	Remarks/ Reference
1	Irrigation Dept.	Issued conditionally	
2	Flood Control Dept.	Issued conditionally	
3	Fisheries Dept.	Issued conditionally	
4	Forest Dept. (if required)	Issued as non-forest	
5	Wildlife Protection Dept (If required)	Issued	
6	Pollution Control Board	Issued	
7	Revenue Dept.	Ambiguous (not stated as state land)	
8	PHE (Jalshakti) Dept,	Issued conditionally	
10	Soil and Water Conservation dept.	---	

ENVIRONMENTAL MANAGEMENT PLAN

S. No	Proposed actions	Budget proposed by Proponent (in lacs)		Remarks/
		Capital	Recurring	
1	Green belt development	0.20	1.00	
2	Haulage route maintenance	4.45	1.50	
3	Env. Awareness programme	0.00	0.00	
4	Pollution monitoring	0.00	3.01	
5	Dust suppression	0.00	2.70	
6	Occupational Health & Safety of mine workers	0.00	2.00	
7	Installation of Hume pipes	0.00	0.00	
	Total	4.65	10.21	

COORPORATE ENVIRONMENT RESPONSIBILITY

S. No.	Project activity	Activities	Annual Budget proposed by Proponent (in lacs)	Remarks
1	Health	Free Distribution of medicines, health check-up	2.00	
2	Drinking water	Providing drinking water facility in the nearby village	0.00	
3	Covid -19	Distribution of Sanitizers, face masks etc in the nearby village.	0.38	
4	Sanitation	Construction of toilet (Ladies & Gents) in the nearby village	0.70	
5	Education	Distribution of books, stationery items etc in the nearby school	0.00	
6	Donation of Pattal & Dona machine	Donation of Pattal & Duna making machine in consultation with gram panchayat	1.00	
	Total		4.08	

BUDGET FOR SURVILIENCE

S. No.	Particulars	Budget proposed by Proponent (in lacs)		Remarks
		Capital	Recurring (in lacs)	
1	Transport Permit	2.00	0.00	
2	CCTV Camera	1.00	0.10	
3	Weight Bridge	10.00	1.00	

4	Personal Computer with power backup	0.50	0.05	
5	Mobile Application Barcode scanner	0.50	0.05	
6	Radio Frequency Identification Tag (RFID) and GPS	1.00	0.10	
7	Annual Audit of lease	0.00	0.70	
8	Security Guard	0.00	0.80	
	Total	15.00	2.80	

EXAMINATION OF MINING SITE ON MULTIDATE GOOGLE EARTH IMAGE PLATFORM USING KML /KMZ FILE EMAILED/UPLOADED BY THE PROJECT PROPONENT/CONSULTANT

S.no.	Features observed	Within Mining site boundary (Yes/No/Not identifiable)	Outside mining site boundary (Yes/No/Not identifiable)	Upstream from mining block (Mts.)	Downstream From mining block (Mts.)	Remarks
1	Features indicative of any Illegal mining.	Yes	Yes	-	-	Features indicative of illegal mining activity on Google Image of 09/2018
2	Bridge with midstream piers, if any, located within mining area/ within 500 mts. from the ends of mining block.	No	Yes	-	-	Bridge at a distance of 215 m from the nearest pillar coordinate of the mining block.
3	Bridge with only abutments, if any, located within mining area/ within 500 mts. from the ends of mining block.	No	No	-	-	
4	Foot bridge with only abutments on two banks, if any located within mining area/ within 500 mts. from the ends of mining block.	No	No	-	-	
5	Green patch (Cropland / trees	No	No	-	-	

	/orchard etc. if any located within mining block/adjacent to mining block or within 500 mts. from the mining block.					
6	Structures of any kind (buildings /Flood control/ protection works/ electric installations, if any located within/adjacent/ in close vicinity to mining block or within 500 mts. of the mining block.	No	No	-	-	-
7	Irrigation canal headworks/ khul inlets, if any located within mining block or within 500 mts. of the mining block.	Not identifiable	Yes			Features indicative of offlake point of a presumably water mill in the vicinity
8	Active water channels, if any crossing the mining block.	Yes	Yes	-	-	Active water channel needs to be excluded
9	National Park/Wildlife Sanctuary/ESZ, if any located in close vicinity of the mining block and distance thereof from the mining block.	No	No	-	-	
10	Forest land, if any located in close vicinity of the mining block. If yes, the distance thereof from the ends of mining block.	No	No	-	-	

12	Any other relevant feature of interest or condition which is critical to grant of ToRs/EC to the proposed project	No	No	-	-	
----	---	----	----	---	---	--

DELIBERATIONS/SPECIFIC OBSERVATION(S) OF COMMITTEE

- a) The Block 43 was discussed by JKEAC under agenda 2 of 78th Meeting held on 18/12/2021. However, the case was deferred and the Committee decided that the same shall be appraised with block 42 forming cluster with it.
- b) Both the blocks viz. 42 and 43(Revised) were observed on Google image and illegal mining activity was detected in both the mining block as per features on Google image of May, 2021 which requires report from the MDLTF Cell and fixing of responsibility for illegal mining besides, reporting whether the PP is involved in it.
- c) The NOC from Revenue Dept: does not mention the title of the land under mining blocks.
- d) Active water channel observed also in the resized mining block 43.
- e) Title verification needs to clearly spell out the title of the land under the block.
- f) The supply channel of presumably water supply scheme exists in the vicinity of the block 43 which requires specific NOC from the stakeholder departments.
- g) Drastic reduction in mining area is bound to affect the economic viability of mining operations in the block 43 as the viability gap is likely to open doors to illegal mining and result in further degradation of environment.
- h) The Committee further observed Irrigation offtake point at a distance of 214m from the mining block No.42 and found the canal moving parallel to the mining block at a distance of less than 50m. Further, the Committee also noticed extensive erosion on left bank of the nalla at the site of mining block and apprehended that erosion may be aggravated as and when mining operations commence. The Committee therefore, desired that the PP should incorporate adequate mitigation measures in EMP with appropriate budget aimed at arresting the progression of erosion. Besides, the mining operations shall be restricted beyond a distance of 70 m from the erosion affected edge of the nalla and also maintain a safe distance of 50m from edge of the canal. The mining block shall be resized accordingly.
- i) Mining depth of 3.00 m and Bulk density of 2.3 m adopted in the instant mining plan were not agreed by the committee. Mining depth needs to be restricted to max. 1m in aggregate and bulk density be based on actual ground measurements.

RECOMMENDATION OF THE COMMITTEE

In view of the above deliberations / observations made by the Committee herein above, the Expert Appraisal Committee recommended the cluster of projects for grant of ToRs for preparation of EIA/EMP subject to Standard and Specific Conditions as per Annexure A to these Minutes of Meeting and compliance to observations made herein above.

AGENDA ITEM NO: 05

Title of case:	Grant of Terms of Reference for River bed Mining Project of Minor Mineral in Block No.12, Revised Area (7.32) ha at ANG/BR/12, Larkipora Bridge Downstream Bringi Nallah, District-Anantnag,
----------------	--

	State - J&K in favour M/S Jugesh Agarwal S/o Sh Ram Chand R/o H.No. 179 Anandpur, pathankot State Punjab-145001. jugesh.aggarwalec@gmail.com (ADS)
Project type (whether mining lease/STP/ Quarry license/brick earth)	Mining Lease
Category(B1/B2)	B1
Proposal no:	SIA/JK/MIN/59681/2020
File no:	SEAC/JK/20/368
Consultant with validity	P& M solutions Pvt. Ltd, Noida. Valid till: 10/12/2022
Presenter of consultant:	Mr. Manas Vyas
Project proponent / representative of Project proponent:	M/S Jugesh Agarwal

CASE SUMMARY

Status	Revised Area (Ha)	Bid cost (in lacs)	Project cost (in lacs)	EMP cost proposed (in lacs)		CER budget proposed (lacs/annum)
				Capital	Recurring	
New Project	7.32	76.58	220.73	1.55	11.04	4.42

Mine Closure plan proposed (in lacs)	Revised Mining depth proposed (mts.)	Haulage Route (Kms)	Revised Bulk density proposed by proponent	Cluster situation (Yes/No)
1.50	1.00	0.680	2.00	No

PROJECT EVENT DATES

Date of Letter of Intent (LoI)	LoI -Date of Extension, if any	LoI Date of Validity	Date of Mining Plan approval	ToRs granted on
24/07/2020	18/09/2021	30/11/2021	22/02/2021	-

G.O 76JK-FST of 2020 dated 29/07/2021 implemented by JKEIAA for the project on	Previous Project proponent	Baseline data Collection by project proponent as the case may be	Public Hearing held on	Case discussed by JKEAC earlier on	Area reduced by G&M Dept.
NA	NA			19/01/2021	26/08/2021

APPRAISAL PROCESS
(To be filled by JKEAC during online appraisal)

STATUS OF DOCUMENTATION

S. No.	Document	Status	Remarks of the Committee
1	Form 1/Form 2 /Form 1-M as applicable	Submitted	
2	Pre-feasibility report (PFR)	Submitted	Needs to be revised as per deliberations
3	Approved Mine Plan /Mine closure Plan	Formulated not as per guidelines	Mine Plan needs to be revised for mining depth, closure plan, surface plan, targeted mineral production, mining methodology etc.
4	District Survey Report	Formulated not as per guidelines	Needs revision for including replenishment data etc.
5	Environmental Management Plan/ Corporate Environmental Responsibility (PFR/EMP/CER)	Formulated but needs revision	Needs revision as per deliberations/ observations /recommendations

NO OBJECTION CERTIFICATES

S. No.	Department	status as per NOC	Remarks/ Reference
1	Irrigation Dept.	Issued conditionally	NOC from Irrigation department mentions that supply channel of Barthu is located in the area and extraction of bed material shall adversely affect smooth irrigation facilities to the beneficiaries.
2	Flood Control Dept.	Issued conditionally	
3	Fisheries Dept.	Issued conditionally	
4	Forest Dept. (if required)	Issued as non-forest land	
5	Wildlife Protection Dept (If required)	Issued	
6	Pollution Control Board	Not submitted	
7	Revenue Dept.	State land	
8	PHE (Jalshakti) Dept.	Not issued	
10	Soil and Water Conservation dept.	---	

ENVIRONMENTAL MANAGEMENT PLAN

S. No	Proposed actions	Budget proposed by Proponent (in lacs)		Remarks/	
		Capital	Recurring	Capital	Recurring

1	Green belt development	1.00	1.20		
2	Haulage route maintenance	3.40	1.62		
3	Env. Awareness programme	0.00	0.00		
4	Pollution monitoring	0.00	4.00		
5	Pollution control & Dust suppression	0.00	4.00		
6	Occupational Health & Safety of mine workers	0.00	6.83		
	Total	4.40	17.65		

COORPORATE ENVIRONMENT RESPONSIBILITY

S. No.	Project activity	Activities	Annual Budget proposed by Proponent (in lacs)	Remarks/
1	Health	Health awareness and medical camps for local community in nearby village and panchayat/ Distribution of Sanitizer, gloves and Mask to the nearby village and panchayat	3.06	
2	Sanitation	Construction of ladies' toilets in the village/ Renovation of toilets in nearby village	2.00	
3	Drinking water facility	Drinking-water facility in nearby village and panchayat	2.00	
3	Education	Distribution of school bags & books in nearby Primary School Education Grants to girl child to check drop outs in schools/ Renovation of toilets of nearby school	0.00	
	Total		7.06	

BUDGET FOR SURVILIENCE

S. No.	Particulars	Budget proposed by Proponent (in lacs)		Remarks
		Capital	Recurring (in lacs)	
1	Transport Permit	2.00	0.00	

2	CCTV Camera	1.00	0.10	
3	Weight Bridge	10.00	1.00	
4	Personal Computer with power backup	0.50	0.05	
5	Mobile Application Barcode scanner	0.50	0.05	
6	Radio Frequency Identification Tag (RFID) and GPS	1.00	0.10	
7	Annual Audit of lease	0.00	0.70	
8	Security Guard	0.00	0.80	
	Total	15.00	2.80	

EXAMINATION OF MINING SITE ON MULTIDATE GOOGLE EARTH IMAGE PLATFORM USING KML /KMZ FILE EMAILED/UPLOADED BY THE PROJECT PROPONENT/CONSULTANT

S.no.	Features observed	Within Mining site boundary (Yes/No/Not identifiable)	Outside mining site boundary (Yes/No/Not identifiable)	Upstream from mining block (Mts.)	Downstream From mining block (Mts.)	Remarks
1	Features indicative of any Illegal mining.	Yes	Yes	-	-	Google Image of 09/2021
2	Bridge with midstream piers, if any, located within mining area/ within 500 mts. from the ends of mining block.	No	No	-	-	
3	Bridge /causeway with only abutments, if any, located within mining area/ within 500 mts. from the ends of mining block.	No	No	-	-	
4	Foot bridge with only abutments on two banks, if any located within mining area/ within 500 mts. from the ends of mining block.	No	No	-	-	
5	Green patch (Cropland / trees /orchard etc. if any located	No	No	-	-	

	within mining block/adjacent to mining block or within 500 mts. from the mining block.					
6	Structures of any kind (buildings /Flood control/ protection works/ electric installations, if any located within/adjacent/ in close vicinity to mining block or within 500 mts. of the mining block.	No	No	-	-	-
7	Irrigation canal headworks/ khul inlets, if any located within mining block or within 500 mts. of the mining block.	Not Identifiable	Yes	-	-	Features suggestive of an irrigation offtake point
8	Active water channels, if any crossing the mining block.	Yes	Yes	-	-	Need to be excluded from mining activity
9	National Park/Wildlife Sanctuary/ESZ, if any located in close vicinity of the mining block and distance thereof from the mining block.	No	No	-	-	
10	Forest land, if any located in close vicinity of the mining block. If yes, the distance thereof from the ends of mining block.	No	No	-	-	
12	Any other relevant feature of interest or condition which is critical to grant of	No	No	-	-	-

	ToRs/EC to the proposed project					
--	---------------------------------	--	--	--	--	--

DELIBERATIONS/SPECIFIC OBSERVATION(S) OF COMMITTEE, IF ANY:

- a) The case had been discussed by the Expert Appraisal Committee earlier during the 24th Meeting held on 19/01/2021 during which the Committee had recommended TORs to the project subject to: -
 - i. Reduction of Mining block to maintain a safe distance of 500 mts from the bridge.
 - ii. Obtaining a certificate from Dy. Commissioner, Anantnag District w.r.t title verification of the land with geographical coordinates proposed under the mining block.
- b) However, the JKEIAA had desired the PP to get the mining block resized and obtain prior title verification before granting ToRs.
- c) The PP has now approached the JKEIAA for reconsideration of the case after submitting above mentioned compliances. But, the JKEIAA has referred the case for appraisal for grant of ToRs.
- d) During fresh appraisal, it was observed that the PP has got the mining block resized by the Geology and Mining department vide letter no 4714-16 dated 26/08/2021 with a revised area of 7.32ha instead of 9.34ha to maintain a safe distance of 500 mts. from the bridge.
- e) The PP has also submitted a Title verification from Tehsildar Dooru vide letter dated 27/10/2021 which mentions that the said mining block falls under state land.
- f) The communication from irrigation department mentions that supply channel of Barthu is located in the area and extraction of any bed material from the block shall adversely affect smooth irrigation facilities to the beneficiaries and it further mentions that NOC for the kuhl is required from the Tehsildar concerned as Barthu is a zamindari kuhl.
- g) Heavy Illegal mining activity was observed in and around the mining block as per features on latest Google image of October, 2021 which needs clarification from the Multi Dept. District level Task Force (MDLTF) Cell and fixing of responsibility besides reporting whether the PP is involved in it.
- h) The materials within the block appear to be depleted to a large extent due to heavy illegal mining and hardly any material is left for environmentally sustainable extraction. Therefore, the PP needs to obtain 'fit for mining certificate' from the G&M Dept. to the effect that adequate replenishment has taken place in the block and there is sufficient material available to extract material without endangering the ecology and hydrological regime of the nallah.
- i) The Committee further observed features on Google Image, indicative of an off-take point of irrigation kuhls in the vicinity of the mining block and desired project proponent to obtain field verification of same by the concerned Xen Irrigation Dept.
- j) Active water channel needs to be excluded from the mining block while calculating the targeting mineral production.
- k) Revision of the mining plan with mine closure plan, revised mining depth, revised surface plan, targeted mineral production and replenishment and its denovo approval by the competent authority
- l) Mining depth of 2.00m and Bulk density of 2.3 m adopted in the instant mining plan were not agreed by the committee. Mining depth be restricted to max. 1m in aggregate and bulk density be based on actual ground measurements.

RECOMMENDATION OF THE COMMITTEE

In view of the above deliberations / observations made by the Committee herein above, the Expert Appraisal Committee again recommended the project for grant of ToRs for preparation of EIA/EMP subject to Standard and Specific Conditions as per Annexure A to these Minutes of Meeting and compliance to observations made herein above.

OBSERVATIONS ABOUT CONDUCT OF CONSULTANTS

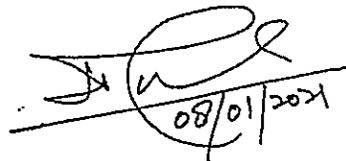
(Excellent/Good /Average/Poor)

(SCALE: 9 to 10= Excellent / 7-8=Good /5-6=Average / 4-5= below average / less than 3= Poor)

S. No.	Component	M/S P and M Solutions, Noida	M/S Abdul Majeed Mir (RQP)
1	Submission of the documents	6	5
2	Site Appreciation Note, kml /kmz file, site photo and site videos and PowerPoint presentation	5	5
3	Presentation of factual details of case(s)	5	5
4	Field knowledge of the case(s)	5	5
5	Formulation of PFR, EMP, EIA, CER etc.	6	6
	Overall professional conduct during proceedings	5.4	5.2

Note: The recommendations made herein above are subject to grant of extension to the Letter of Intents of the pertinent cases by the Competent Authority and in case extension to Lol to any of the above cited cases is not granted, the recommendations thereof made herein above shall automatically stand withdrawn.

The minutes were formulated online by the JK Level Expert Appraisal Committee (JKEAC) immediately after the deliberations and are hereby issued with approval of the esteemed Chairman, JKEAC.



(Humayun Rashid)
SECRETARY

JKUT level Expert Appraisal Committee

NO:EAC/JK/22/12196-12208

Dated:10-01-2022

Copy by email to:

1. The Member Secretary, J&K Environment Impact Assessment Authority (JKEIAA), /PCCF/Director, Ecology, Environment and Remote Sensing, J&K Govt., Jammu for favour kind information and necessary action please.
2. Sh..S. C. Sharma, Chairman, J&K Expert Appraisal Committee, (JKEAC) 331 Shastri Nagar, Jammu-180004 for favour of kind information.
3. Sh. M.A Tak, Member, J&K Expert Appraisal COMMITTEE, (JKEAC) 124 Mominabad (Near Jakfed), Anantnag Kashmir,-192101 for favour of kind information.
4. Sh. Brajbhushan Sharma, Member, J&K Expert Appraisal COMMITTEE, (JKEAC) 278/2 Channi Himmat, Jammu for favour of kind information.
5. Professor Shakeel Ahmad Romshoo, Member, J&K Expert Appraisal Committee, (JKEAC) Department of Earth Sciences Kashmir University Srinagar-190006 for favour of kind information and necessary action please.
6. Sh. Abdul Rashid Makroo, Member, J&K Expert Appraisal COMMITTEE, (JKEAC) H/No. 9 Lane No 11 Sector C, Gulshan Nagar Nowgam Bypass, Srinagar-190019 for favour of kind information please.
7. Professor ArvindJasrotia Member, J&K Expert Appraisal COMMITTEE, (JKEAC) 33/D Sainik Colony Jammu-180011 for favour of kind information please.
8. Dr.Ghulam Mohammad Dar, Member, J&K Expert Appraisal COMMITTEE, (JKEAC) Main Campus IMPA&RD, M.A Road, Srinagar-190001 for favour of kind information please.

9. Sh. Irfan Yasin, Member, J&K Expert Appraisal COMMITTEE, (JKEAC) Bagh-e-Hyderpora, Bypass, Srinagar for favour of kind information please.
10. Professor Anil Kumar Raina, Member, J&K Expert Appraisal COMMITTEE, (JKEAC) Department of Environmental Science University of Jammu, Jammu-180006 for favour of kind information please.
11. Professor M. A. Khan, Member, J&K Expert Appraisal COMMITTEE, (JKEAC) Khan House, A-27 Milatabad, Peerbagh "B" Srinagar for favour of kind information please.
12. Dr. Falendra Kumar Sudan, Member, J&K Expert Appraisal COMMITTEE, (JKEAC) Professor Department of Economics University of Jammu, Jammu for favour of kind information please.
13. Sh. Sheikh Sajid, PA for information and with direction to upload the minutes on the environmental clearance portal at parivesh.nic.in.
14. Concerned File.

Annexure-A

GENERAL TERMS OF REFERENCE FOR PREPARATION OF EIA/EMP WITH RESPECT TO RIVER BED MINING PROJECT

STANDARD TERMS OF REFERENCE

- 1) Year-wise production details should be given, clearly stating the highest production achieved in any one year.
- 2) A copy of the document in support of the fact that the Proponent is the rightful lessee of the mine should be given.
- 3) All documents including approved mine plan, EIA and Public Hearing should be compatible with one another in terms of the mine lease area, production levels, waste generation and its management, mining technology etc. and should be in the name of the lessee.
- 4) All corner coordinates of the mine lease area, superimposed on a High-Resolution Imagery/toposheet, topographic sheet, geomorphology and geology of the areas should be provided. Such an Imagery of the proposed area should clearly show the land use and other ecological features of the study area (core and buffer zone).
- 5) Information should be provided on high resolution satellite image on with geological map of the area, geomorphology of land-forms of the area, existing minerals and mining history of the area, important water bodies, streams and rivers and soil characteristics.
- 6) Details about the land proposed for mining activities should be given with information as to whether mining conforms to the land use policy of the State; land diversion for mining should have approval from State land use board or the concerned authority.
- 7) It should be clearly stated whether the proponent Company has a well laid down Environment Policy approved by its Board of Directors? If so, it may be spelt out in the EIA Report with description of the prescribed operating process/procedures to bring into focus any infringement/deviation/ violation of the environmental or forest norms/ conditions? The hierarchical system or administrative order of the Company to deal with the environmental issues and for ensuring compliance with the EC conditions may also be given. The system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the Company and/or shareholders or stakeholders at large may also be detailed in the EIA Report.
- 8) Issues relating to Mine Safety, including subsidence study in case of underground mining and slope study in case of open cast mining, blasting study etc. should be detailed. The proposed safeguard measures in each case, should also be provided.

9) The study area will comprise of 10 km zone around the mine lease from lease periphery and the data contained in the EIA such as waste generation etc. should be for the life of the mine / lease period.

10) Land use of the study area delineating forest area, agricultural land, grazing land, wildlife sanctuary, national park, migratory routes of fauna, water bodies, human settlements and other ecological features should be indicated. Land use plan of the mine lease area should be prepared to encompass preoperational, operational and post operational phases and submitted. Impact, if any, of change of land use should be given.

11) Details of the land for any Over Burden Dumps outside the mine lease, such as extent of land area, distance from mine lease, its land use, R&R issues, if any, should be given.

12) A Certificate from the Competent Authority in the State Forest Department should be provided, confirming the involvement of forest land, if any, in the project area. In the event of any contrary claim by the Project Proponent regarding the status of forests, the site may be inspected by the State Forest Department along with the Regional Office of the Ministry to ascertain the status of forests, based on which, the Certificate in this regard as mentioned above be issued. In all such cases, it would be desirable for representative of the State Forest Department to assist the Expert Appraisal Committee's.

13) Status of forestry clearance for the broken-up area and virgin forestland involved in the Project including deposition of net present value (NPV) and compensatory afforestation (CA) should be indicated. A copy of the forestry clearance should also be furnished.

14) Implementation status of recognition of forest rights under the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 should be indicated.

15) The vegetation in the RF / PF areas in the study area, with necessary details, should be given.

16) A study shall be got done to ascertain the impact of the Mining Project on wildlife of the study area and details furnished. Impact of the project on the wildlife in the surrounding and any other protected area and accordingly, detailed mitigative measures required, should be worked out with cost implications and submitted.

17) Location of National Parks, Sanctuaries, Biosphere Reserves, Wildlife Corridors, Ramsar site Tiger/ Elephant Reserves/(existing as well as proposed), if any, within 10 km of the mine lease should be clearly indicated, supported by a location map duly authenticated by Chief Wildlife Warden. Necessary clearance, as may be applicable to such projects due to proximity of the ecologically sensitive areas as mentioned above, should be obtained from the Standing COMMITTEE of National Board of Wildlife and copy furnished.

18) A detailed biological study of the study area [core zone and buffer zone (10 km radius of the periphery of the mine lease)] shall be carried out. Details of flora and fauna, endangered, endemic and RET Species duly authenticated, separately for core and buffer zone should be furnished based on such primary field survey, clearly indicating the Schedule of the fauna

present. In case of any scheduled-I fauna found in the study area, the necessary plan alongwith budgetary provisions for their conservation should be prepared in consultation with State Forest and Wildlife Department and details furnished. Necessary allocation of funds for implementing the same should be made as part of the project cost.

19) Proximity to Areas declared as 'Critically Polluted' should also be indicated and where so required, clearance certifications from the prescribed Authorities, such as the SPCB or State Mining Department should be secured and furnished to the effect that the proposed mining activities could be considered.

20) R&R Plan/compensation details for the Project Affected People (PAP) should be furnished. While preparing the R&R Plan, the relevant State/National Rehabilitation & Resettlement Policy should be kept in view. In respect of SCs /STs and other weaker sections of the society in the study area, a need based sample survey, family-wise, should be undertaken to assess their requirements, and action programmes prepared and submitted accordingly, integrating the sectoral programmes of line departments of the State Government. It may be clearly brought out whether the village(s) located in the mine lease area will be shifted or not. The issues relating to shifting of village(s) including their R&R and socio-economic aspects should be discussed in the Report.

21) One season (non-monsoon) [i.e. March-May (Summer Season); October-December (post monsoon season) ; December-February (winter season)] primary baseline data on ambient air quality as per CPCB Notification of 2009, water quality, noise level, soil and flora and fauna shall be collected and the AAQ and other data so compiled presented date-wise in the EIA and EMP Report. Site-specific meteorological data should also be collected. The location of the monitoring stations should be such as to represent whole of the study area and justified keeping in view the pre-dominant downwind direction and location of sensitive receptors. There should be at least one monitoring station within 500 m of the mine lease in the pre-dominant downwind direction. The mineralogical composition of PM10, particularly for free silica, should be given.

22) Air quality modelling should be carried out for prediction of impact of the project on the air quality of the area. It should also take into account the impact of movement of vehicles for transportation of mineral. The details of the model used and input parameters used for modelling should be provided. The air quality contours may be shown on a location map clearly indicating the location of the site, location of sensitive receptors, if any, and the habitation. The wind roses showing pre-dominant wind direction may also be indicated on the map.

23) The water requirement for the Project, its availability and source should be furnished. A detailed water balance should also be provided. Fresh water requirement for the Project should be indicated.

24) Necessary clearance from the Competent Authority for drawl of requisite quantity of water for the Project should be provided.

25) Description of water conservation measures proposed to be adopted in the Project should be given. Details of rainwater harvesting proposed in the Project, if any, should be provided.

5. Impact of mining activity on adjacent agricultural land with particular reference to run off, soil erosion and top-soil loss due to change in topography.
6. Details of Gradient of riverbed and 3-D view draped on the satellite image
7. Details of excavation schedule & sequential mining plan with a maximum mine depth of 1 mtr.
8. Details of transportation of mined out materials with respect to axle load specified for the road as per the Indian Road congress for both the ways (loaded as well as unloaded trucks) load and its impact on the environment.
9. Impact on mining activity on the existing land use in the study area.
10. Impact of mining on aquatic life.
11. NOCs from HoD/competent authority of Irrigation and Flood Control Dept. and Fisheries Dept. OR as specifically asked for in minutes of meeting should be obtained and submitted while applying for EC.
12. The quantification of river bed material be based on excavation only upto a maximum depth of 1 m in the riverbed or 1 m above water table whichever comes first to safeguard ecological conditions in view of non-availability of replenishment data in DSR.
13. A digitalised surface plan showing coordinates, physical measurements, river gradient and inter-cross sections at different intervals should be a mandatory part of mining plan
14. Specific measures to be undertaken to mitigate the impact of mining activity on the habitat and migration of fish in the river/stream and concurrence thereof from the Fisheries Department.
15. The Photography and videography of the mining block shall be part of the Terms of Reference. 16. The maps shall be submitted on a scale of 1: 3000 and 1: 1500 within 10 kms. Radius
17. The shortest extraction route leading to the main road but with minimum interference with human settlements should be identified and described in detail. This along with the map and its KML file be part of an exclusive chapter in the EMP with adequate budget.
18. Dust suppression measures should be prescribed in the EIA/EMP with adequate budget
19. Post project monitoring plan should be included in the study.
20. Occupational health impacts should be assessed and plan for implementation of COVID 19 SOPs in the mining activity should be detailed.
21. The Consultant while presenting field data in the EIA report, should ensure that the site specific date-wise datasheets duly attested by the local panchayat head with his name,

Rajiv Hooda
" True Copy "

ANNEXURE - R-3

MoEFCC



0191-2474553/0194-2490602

Ministry of Environment, Forest & Climate Change, Govt. of India.

J&K UT LEVEL EXPERT APPRAISAL COMMITTEE (JKEAC)

Department of Ecology, Environment & Remote Sensing

SDA Housing Colony, Bemina, Srinagar, Kashmir

Email: seacers@gmail.com, Website: www.parivesh.nic.in



MINUTES OF MEETING

**MINUTES OF 87TH MEETING OF THE JK EXPERT APPRAISAL COMMITTEE
HELD ON 02ND OF MARCH, 2022 VIA VIDEO CONFERENCING**

In pursuance to Meeting Notice issued vide No: EAC/JK/22/12719-12744 dated: 19/02/2022 and Addendum issued vide No: EAC/JK/22/ 12745-12763 dated 24/02/2022, the 87th Meeting of JK Level Expert Appraisal Committee (JKEAC) was held on 02nd of March, 2022 at 10:30 A.M. via video Conferencing. The following attended the meeting:

No.	Name	Designation
1	Mr. S.C. Sharma, IFS(Rtd.)	Chairman
2	Mr. M.A. Tak, IFS(Rtd.)	Member
3	Prof. Anil Kr. Raina	Member
4	Engineer B.B. Sharma	Member
5	Mr. Irfan Yasin	Member
6	Mr. Humayun Rashid	Secretary

The Secretary, JKEAC welcomed the Chairman, Members of the JK Expert Appraisal Committee, project proponents and the consultants.

The meeting proceeded as per following sequence: -

AGENDA ITEM NO: 01

Title of case:	Grant of Terms of Reference for minor mineral Block 01, resized area of 1.38 Ha., at Adibal Galwanpora Link Road, Downstream Nallah Vishu, District - Kulgam, UT of Jammu & Kashmir in favour of Shri Brinder Singh S/o Shri Keemat Lal.
Project type (whether mining lease/STP/ Quarry license/brick earth)	Mining Lease
Category(B1/B2)	B1
Proposal no:	SIA/JK/MIN/71275/2022 // SIA/JK/MIN/59838/2021
File no:	SEAC/JK/20/404
Consultant with validity	M/S Cognizance Research India Pvt Ltd, Valid till: 03/02/2022

Presenter of consultant:	Mr. Ankur Sharma and Sameer Singh
Project proponent / representative of	Shri Brinder Singh
Project proponent:	

CASE SUMMARY

Status	Revised Area (Ha)	Bid cost (in lacs)	Project cost (in lacs)	EMP cost proposed (in lacs)		CER budget proposed (lacs/annum)
				Capital	Recurring	
New Project	1.38	91.31	125	6.00	6.00	2.50

Mine Closure plan proposed (in lacs)	Revised Mining depth proposed (mts.)	Haulage Route (Kms)	Revised Bulk density proposed by proponent	Cluster situation (Yes/No)
1.50	1.0	Not Provided	2.0	Yes

PROJECT EVENT DATES

Date of Letter of Intent (LoI)	LoI -Date of Extension, if any	LoI Date of Validity	Date of Mining Plan approval	ToRs granted on
16/07/2020	31/12/2021	31/03/2021	04/12/2020	Not Yet

G.O 76JK-FST of 2020 dated 29/07/2021 implemented by	Previous Project proponent	Baseline data Collection by project proponent as the case may be	Public Hearing held on	Case discussed by JKEAC earlier on	Area reduced by G&M Dept.

JKEIAA for the project on					
NA	NA	Not Yet	Not Yet	15/02/2021	12/01/2022

APPRAISAL PROCESS
(To be filled by JKEAC during online appraisal)
STATUS OF DOCUMENTATION

S. No.	Document	Status	Remarks of the Committee
1	Form 1/Form 2 /Form 1-M as applicable	Submitted	
2	Pre-feasibility report (PFR)	Submitted	Needs revision as per deliberations/ observations /recommendations
3	Approved Mine Plan /Mine closure Plan	Formulated not as per guidelines	Mine Plan needs to be revised for bulk density, mining depth, closure plan, surface plan, targeted mineral production, mining methodology etc.
4	District Survey Report	Formulated not as per guidelines	Needs revision for including replenishment data etc.
5	Environmental Management Plan/ Corporate Environmental Responsibility (EMP/CER)	Formulated but needs revision	Needs revision as per deliberations/ observations /recommendations

NO OBJECTION CERTIFICATES

S. No.	Department	Status as per NOC	Remarks/ Reference
1	Irrigation Dept.	Issued conditionally	
2	Flood Control Dept.	Issued conditionally	
3	Fisheries Dept.	Issued conditionally	
4	Forest Dept. (if required)	Issued as non-forest	
5	Wildlife Protection Dept (If required)	Not Issued	

6	Pollution Control Board	Not Issued	
7	Revenue Dept.	Not submitted	
8	PHE (Jalshakti) Dept.	Issued conditionally	
10	Soil and Water Conservation dept.	---	

ENVIRONMENTAL MANAGEMENT PLAN

S. No	Proposed actions	Budget proposed by Proponent		Remarks/	
		(in laes)			
		Capital	Recurring		
1	Green belt development	2.00	2.00		
2	Haulage route maintenance	0.50	0.50		
3	Env. Awareness programme	0.50	0.50		
4	Pollution monitoring	1.00	1.00		
5	Dust suppression	1.00	1.00		
6	Occupational Health & Safety of mine workers	1.00	1.00		
7	Solid waste management	0.00	0.00		
	Total	6.00	6.00		

COORPORATE ENVIRONMENT RESPONSIBILITY

S. No.	Project activity	Activities	Annual Budget proposed by Proponent (in laes)	Remarks
1	Health	Free Distribution of medicines, health check-up	0.50	
2	Electrification	Solar Lamp distribution & Solar Street light installation	0.60	
3	Sanitation	Construction of ladies' toilets in the primary School nearby village	0.20	

4	Education	Renovation work (floor/ walls/ roofs repairing nearby at Nearby Schools	0.30	
5	Rain water harvesting structure	Construction of Rain water harvesting structure in the primary School nearby village.	0.50	
6	Improvement of local Environment	Development / maintenance of Recreation Park/green space	0.40	
	Total		2.50	

BUDGET FOR SURVILIENCE

S. No.	Particulars	Budget proposed by Proponent (in lacs)		Remarks
		Capital	Recurring (in lacs)	
1	Transport Permit	2.00	0.00	
2	CCTV Camera	1.00	0.10	
3	Weight Bridge	10.00	1.00	
4	Personal Computer with power backup	0.50	0.05	
5	Mobile Application Barcode scanner	0.50	0.05	
6	Radio Frequency Identification Tag (RFID) and GPS	1.00	0.10	
7	Annual Audit of lease	0.00	0.70	
8	Security Guard	0.00	0.80	
	Total	15.00	2.80	

EXAMINATION OF MINING SITE ON MULTIDATE GOOGLE EARTH IMAGE PLATFORM USING KML /KMZ FILE EMAILED/UPLOADED BY THE PROJECT PROPONENT/CONSULTANT

S.no.	Features observed	Within Mining site boundary (Yes/No/Not identifiable)	Outside mining site boundary (Yes/No/Not identifiable)	Upstream from mining block (Mts.)	Downstream From mining block (Mts.)	Remarks
1	Features indicative of any Illegal mining.	No	Yes	-	-	On Google Image of 09/2018
2	Bridge with midstream piers, if any, located within mining area/ within 500 mts. from the ends of mining block.	No	Yes	-	-	Bridge at a distance of 500 m from the resized mining block
3	Bridge with only abutments, if any, located within mining area/ within 500 mts. from the ends of mining block.	No	No	-	-	
4	Foot bridge with only abutments on two banks, if any located within mining area/ within 500 mts. from the ends of mining block.	No	No	-	-	
5	Green patch (Cropland / trees /orchard etc. if any located	No	No	-	-	-

	within mining block/adjacent to mining block or within 500 mts. from the mining block.					
6	Structures of any kind (buildings /Flood control/ protection works/ electric installations, if any located within/adjacent/ in close vicinity to mining block or within 500 mts. of the mining block.	No	No	-	-	-
7	Irrigation canal headworks/ khul inlets, if any located within mining block or within 500 mts. of the mining block.	No	No			On Google Image of 09/2018
8	Active water channels, if any crossing the mining block.	Yes	Yes	-	-	Active water channel excluded while resizing the mining block
9	National Park/Wildlife Sanctuary/ESZ, if any located in close vicinity of the mining block and distance	No	No	-	-	

	thereof from the mining block.					
10	Forest land, if any located in close vicinity of the mining block. If yes, the distance thereof from the ends of mining block.	No	No	-	-	
12	Any other relevant feature of interest or condition which is critical to grant of ToRs/EC to the proposed project	No	No	-	-	

DELIBERATIONS/SPECIFIC OBSERVATION(S) OF COMMITTEE, IF ANY:

- a) The case was discussed during the 26th meeting held on 15/02/2021 during which the committee recommended the project for rejection of ToRs due to lack of feasibility to relocate or reduce the size of mining block.
- b) The PP has applied afresh under B1 category while resizing the mining block from 9.10 Ha to 1.38 Ha as indicated by letter dated 12/01/2022 issued by Joint Director, G&M Dept. The resized mining block of 1.38 Ha maintains a safe distance of 500 m from the bridge.
- c) The resized block comprises of three subsets separated by active water channels. The Committee desired that mining should be carried out only on dry shoals and in no case the active water channel should be crossed/disturbed.
- d) The PP shall propose two separate haulage routes for the dry shoals from left and right banks only to ensure that the active water channel is not disturbed under any circumstances.
- e) One of the Members desired that since the block has been resized leaving almost 20% of the original area for mining, therefore, the PP shall submit a note on economic viability of the project in the EIA Report.
- f) Illegal mining activity was detected around the resized mining block as per features on Google image of Sep, 2018 and the Committee desired to know whether such illegal mining activity has been continuing in the area which needs clarification from the Multi Dept. District level Task Force (MDLTF) Cell and fixing of responsibility thereof.
- g) While resizing the mining block to 1.38 Ha, the PP shall restrict the mining activity to dry shoals only.
- h) Clear-cut title verification of the mining block needs to be submitted.
- i) Mining depth of 3 m & bulk density of 2.1 adopted in the instant mining plan were not agreed by the Committee. Mining depth be restricted to max. 1 m and bulk density be based on actual field measurements.

RECOMMENDATION OF THE COMMITTEE:

In view of the above deliberations and insight gained during the above cited appraisal process, the Committee recommended the case for the grant of Terms of Reference as per Annexure-A subject to compliance of observations made herein above.

AGENDA ITEM NO: 02

Title of case:	Grant of Terms of Reference for minor mineral Quarry cluster block at Donipawa-B, area 2.55 Ha, village: Donipawa, Tehsil & District: Anantnag: UT of J&K in favour of Shri Manzoor Ahmad Bhat S/O Shri Abdul Rehman Bhat.
Project type (whether mining lease/STP/ Quarry license/brick earth)	Quarry (Minor mineral)
Category(B1/B2)	B1
Proposal no:	SIA/JK/MIN/67543/2021
File no:	SEAC/JK/20/580
Consultant with validity	M/S Globus Env. Engineering Services Pvt Ltd, Valid till: 29/12/2021
Presenter of consultant:	Mr. Akhilesh Gupta
Project proponent / representative of Project proponent:	Mr. Manzoor Ahmad Bhat

CASE SUMMARY

Status	Area (Ha)	Bid cost (in lacs)	Project cost (in lacs)	EMP cost proposed (in lacs)		CER budget proposed (lacs/annum)
				Capital	Recurring	
New Project	2.55	---	72.19	15.06	3.75	3.60

Mine Closure plan proposed (in lacs)	Ultimate Pit Depth (mts.)	Mining period (years)	Proposed Capacity (MT/Annum)	Water Requirement (KLD)	Bulk density proposed	Haulage Route (Kms)	Cluster situation (Yes/No)
Not provided	7.8	5	1,00,000	3.14	2.5	0.03	Yes

PROJECT EVENT DATES

Date of Letter of Intent/Approval	LoI –Date of Extension, if any	LoI Date of Validity	Date of Mining Plan approval	ToRs granted on
13/06/2017	Not Provided	Not Provided	04/12/2018	Not Yet

G.O 76JK-FST of 2020 dated 29/07/2021 implemented by JKEIAA for the project on	Previous Project proponent	Baseline data Collection by project proponent as the case may be	Public Hearing held on	Case discussed by JKEAC earlier on	Area reduced by G&M Dept.
NA	NA	Not Yet	Not Yet	Fresh case	NA

APPRAISAL PROCESS

(To be filled by JKEAC during online appraisal)

STATUS OF DOCUMENTATION

S. No.	Document	Status	Remarks of the Committee
1	Form 1/Form 2 /Form 1-M as applicable	Submitted	
2	Pre-feasibility report (PFR)	Submitted	Needs revision as per deliberations/ observations /recommendations
3	Approved Mine Plan /Mine closure Plan	Formulated not as per guidelines	
4	District Survey Report	Formulated not as per guidelines	

5	Environmental Management Plan/ Corporate Environmental Responsibility (EMP/CER)	Formulated but needs revision	Needs revision as per deliberations/ observations /recommendations
---	--	-------------------------------	--

NO OBJECTION CERTIFICATES

S. No.	Department	Status as per NOC	Remarks/ Reference
1	Irrigation Dept.	Issued	The NOC issued by fisheries Dept. is valid only upto 31/03/2022.
2	Flood Control Dept.	Issued	
3	Fisheries Dept.	Issued conditionally	
4	Forest Dept. (if required)	Issued as non-forest	
5	Wildlife Protection Dept (If required)	Ambiguous	
6	Pollution Control Board	Not Issued	
7	Revenue Dept.	Not submitted	
8	PHE (Jalshakti) Dept.	Issued conditionally	
10	Soil and Water Conservation dept.	---	

WATER REQUIREMENT

Source	Purpose	Details	Avg. Demand/day
Portable water	Drinking	28 people	0.42 KLD
	Land reclamation	260 trees	1.30 KLD
	Mine operation	---	1.00 KLD
	Dust suppression	Haulage route	0.42 KLD
Total water demand			3.14 KLD

GREEN BELT PROGRAMME

Sampling to be planted	Species	Plantation cost	Total Cost (in lacs)
------------------------	---------	-----------------	----------------------

260 (100 trees/Ha)	Poplar, Willow, Kikar & Mulberry etc	Plantation @ 500/sapling	1.30
		Maintenance care@600/day	2.19
Total cost			3.49

ENVIRONMENTAL MANAGEMENT PLAN

S. No	Proposed actions	Budget proposed by Proponent		Remarks/
		(in lacs)		
		Capital	Recurring	
1	Green belt development	3.49	1.00	
2	Haulage route maintenance	0.21	0.05	
3	Env. Awareness programme	0.00	0.00	
4	Pollution monitoring	5.36	0.70	
5	Dust suppression	6.00	2.00	
6	Occupational Health & Safety of mine workers	0.00	0.00	
7	Solid waste management	0.00	0.00	
	Total	15.06	3.75	

COORPORATE ENVIRONMENT RESPONSIBILITY

S. No.	Project activity	Activities	Annual Budget proposed by Proponent (in lacs)	Remarks
1	Covid -19 protocols	Distribution of N95 masks, sanitizers & first aid boxes to the nearby hospital	1.10	
2	Education	Renovation (Plastering & painting of walls), construction of pavement/roof repair in the nearby school	2.50	
	Total		2.50	

--	--	--	--

BUDGET FOR SURVILIENCE

S. No.	Particulars	Budget proposed by Proponent (in lacs)		Remarks
		Capital	Recurring (in lacs)	
1	Transport Permit	2.00	0.00	
2	CCTV Camera	1.00	0.10	
3	Weight Bridge	10.00	1.00	
4	Personal Computer with power backup	0.50	0.05	
5	Mobile Application Barcode scanner	0.50	0.05	
6	Radio Frequency Identification Tag (RFID) and GPS	1.00	0.10	
7	Annual Audit of lease	0.00	0.70	
8	Security Guard	0.00	0.80	
	Total	15.00	2.80	

EXAMINATION OF MINING SITE ON MULTIDATE GOOGLE EARTH IMAGE PLATFORM USING KML /KMZ FILE EMAILED/UPLOADED BY THE PROJECT PROPONENT/CONSULTANT

S.no.	Features observed	Adjacent to Mining site boundary	Uphill (Mts.)	Downhill (Mts.)	Remarks
1	Features indicative of Illegal mining	Yes	-	-	Illegal mining signs were observed in latest google image of 10/2021
2	Settlements around the quarry	Yes	350 mtr	35 mtr	Settlements were observed both uphill and downhill of the mining site

3	Educational Institution	Not identifiable	-	-	Not identifiable
4	Hospital/Health Institution	Yes	-	100 mtr	Urban primary health centre located in the downhill of the mining site
5	Green patch (Cropland / trees /orchard etc.)	Yes	Adjacent	Adjacent	Scattered trees were observed both uphill & downhill of the mining site
6	Stream/River in close vicinity	Yes	-	55 mtr	Stream/River was observed on latest google image on downhill of the mining site
7	Springs and other drinking water sources in close vicinity	Not identifiable	-	-	Not identifiable
8	Haulage route	Yes	-	45 mtr	Approach road is located adjacent to the mining site
9	Distance w.r.t National Park/Wildlife Sanctuary/ESZ	Not identifiable	-	-	Not identifiable
10	Involvement of forest land or any other relevant specific feature of interest or condition which is critical to grant of Environmental Clearance to the proposed project	No	-	-	As per NOC of Forest Dept. the mining site is 800 m away from the nearest forest boundary line.

DELIBERATIONS/SPECIFIC OBSERVATION(S) OF COMMITTEE, IF ANY:

- a) The Minor Mineral Quarry project has been submitted by the PP under B1 category because of cluster situation.
- b) The Director, G&M Dept. has declared the cluster of quarries for grant of quarry licence vide communication bearing No. 324/MCC/DGM/CQA/16/1228-30 dated 13/06/2017. As per annexure to this communication, there are 17 number of quarries in the cluster of Donipawa-B.
- c) The Committee could not find any document indicating the number of persons holding quarry licence for operating the Donipawa-B quarry site and wanted to know whether the entire quarry site comprising of 17 quarries has been allotted to

the PP alone. Therefore, the PP needs to clarify his locus standi in this regard. In case, there are other quarry license holders involved in the cluster, their list duly authenticated by G&M Dept. be furnished with an affidavit signed by all beneficiaries duly attested by Magistrate 1st class to the effect that they have authorized the project proponent for all matters relating to the mining activity including application for grant of ToR before JKEIAA.

- d) As per the communication bearing No. 324/MCC/DGM/CQA/16/1228-30 dated 13/06/2017 issued by Director, G&M Dept., there exist seven quarry clusters, adjacent to each other, on the same hillock and it is not made out as to how the clusters have been formulated.
- e) It is also observed from the KML file that mining activity has been carried out in a haphazard manner which has played havoc resulting into total devastation/near obliteration of the hill both in terms of environment as well as the geographical feature.
- f) The Committee is of the opinion that the area already stands environmentally degraded and no further mining activity can be permitted unless it is determined by an Environment Impact Assessment study of the entire hillock with special emphasis on impact of mining on human habitations / institutional areas / healthcare facilities located in close vicinity. The EIA study must also determine in categorical terms that the area is fit for further mining without aggravating the damage already caused to the area/environment. EIA study is all the more important as the hills in the area constitute an important land mark and geological feature located in the middle of historically important Anantnag town and any further damage shall adversely affect the overall ecology and aesthetics of the area.
- g) During the appraisal process, it also came to note that a number of springs emanate from the hillock and that indiscriminate mining may result into drying up of these springs which may affect the life of people who depend on these springs.
- h) Further, the Committee desired that in future whenever such cases are received for grant of ToR/EC, some renowned Geologist, having worked on the geology of Kashmir should be co-opted for assisting the Committee in appraisal process.
- i) It was found that the approved mining plan is sketchy without any specific details about distribution of quarries among the beneficiaries. Therefore, the mining plan be revised to include details on distribution of area among beneficiaries, fixing of responsibilities for mine safety and implementation of EMP.
- j) The Committee desired that before grant of ToRs, the G&M Dept. should furnish following details:-
 - i. Distribution of area and geo-coordinates of 17 Quarries in the cluster.
 - ii. Number of beneficiaries in each quarry, their names / details, Modus operandi of collective management and responsibilities.
 - iii. Declaration of legal entitlement and functional rights of the quarry holders.
 - iv. Revision of mining plan showing the area of each quarry in the cluster with physical measurements and coordinates showing annual / total quarry excavation depth. It should be ensured that the parameters affecting the stability of the quarry site and its surrounds are well taken care of. It should also include a well-defined closure plan of each quarry detailing the responsibility of the stake holders. Provision for safety audit of the entire cluster and fixing of responsibility for implementation of EMP by the beneficiaries.

- k) The Form 1M indicates issuance of LOI following highest bid while misquoting the reference of declaration of cluster of quarries by the Director, G&M as discussed herein above which needs to be rectified. As per latest guidelines from MoEF&CC, the consultant needs to submit Form2 duly attested by the PP instead of Form 1M.
- l) Illegal mining activity was detected within the mining site as per features on Google image of Oct, 2021 which needs clarification from the Multi Dept. District level Task Force (MDLTF) Cell and fixing of responsibility thereof.
- m) Clear-cut title verification of the land under the cluster of quarries by the Tehsildar concerned needs to be submitted.
- n) Justification for ultimate pit depth of 7.8 m & bulk density of 2.5 adopted in the instant mining plan needs to be submitted.

RECOMMENDATION OF THE COMMITTEE:

In view of the above deliberations, the Committee rejected the case for grant of ToRs in the present form.

However, the PP if he so desires may again approach the JKEIAA for reconsideration of the case after following issues are addressed by the G&M Dept. and the PP:-

- i. EIA of the entire hillock be got done by G&M Dept. through an independent expert agency where cluster of quarries have been declared as per deliberations herein above.
- ii. List of beneficiaries in each quarry duly authenticated by Director, G&M Dept.
- iii. Undertaking / Affidavit signed by all quarry holders duly attested by Magistrate 1st class to the effect that they have authorized the project proponent for all matters relating to the mining activity including application for grant of ToR before JKEIAA.
- iv. Revision of mining plan with mine closure Plan giving specific details as deliberated herein above including justification of bench height of 7.8m and bulk density of 2.5.
- v. Details sought from the Director, G&M Dept. as deliberated herein above.
- vi. Non-involvement in illegal mining activity certificate from the MDLTF Cell.
- vii. Revision /rectification of statutory forms.
- viii. Title verification of the land under quarry cluster.

AGENDA ITEM NO: 03

Title of case:	Grant of Environmental Clearance for the Minor Minerals Block No. 1/13, area 9.98 Ha, Devak River downstream NH1A Bridge, Samba, Near Village- Phulpur, Tehsil- Vijaypur & District- Sambha, UT of J&K in favour of Shri Sanchit Gautam S/O Shri Ravi Gautam.
Project type (whether mining lease/STP/	Mining lease (<i>Transfer case under G.O. No.76-FST of 2020</i>)

Quarry license/brick earth)	
Category(B1/B2)	B1
Proposal no:	SIA/JK/MIN/58886/2019
File no:	SEAC/JK/20/362
Consultant with validity	M/S A Series Envirotek India Pvt. Ltd., Valid till: 07/07/2022
Presenter of consultant:	Anjali
Project proponent / representative of	None
Project proponent:	

CASE SUMMARY

Status	Area (Ha)	Bid cost (in lacs)	Project cost (in lacs)	EMP cost proposed (in lacs)		CER budget proposed (lacs/annum)
				Capital	Recurring	
New Project	9.98	285.41	325.54	21.46	21.46	16.27

Mine Closure plan proposed (in lacs)	Mining depth proposed (mts.)	Haulage Route (Kms)	Bulk density proposed by proponent	Cluster situation (Yes/No)
0.015	0.75	1.10	1.80	No

PROJECT EVENT DATES

Date of Letter of Intent (LoI)	LoI -Date of Extension, if any	LoI Date of Validity	Date of Mining Plan approval	ToRs granted on
03/08/2020	31/12/2021	31/03/2022	02/02/2018	26/12/2019

G.O 76JK-FST of 2020 dated 29/07/2021 implemented by JKEIAA for the project on	Previous Project proponent	Baseline data Collection by project proponent as the case may be	Public Hearing held on	Case discussed by JKEAC earlier on	Area reduced by G&M Dept.
08/08/2020	Shri. Rakesh Kumar Chaudhary	April-June 2019	07-01-2020	19/01/2021 & 31/05/2021	NA

APPRAISAL PROCESS

(To be filled by JKEAC during online appraisal)

STATUS OF DOCUMENTATION

S. No.	Document	Status	Remarks of the Committee
1	Form 1/Form 2 /Form I-M as applicable	Submitted	
2	Pre-feasibility report (PFR)	Submitted	
3	Approved Mine Plan /Mine closure Plan	Formulated not as per guidelines	Mine Plan needs to be revised for closure plan, surface plan, targeted mineral production, mining methodology etc.
4	District Survey Report	Formulated not as per guidelines	Needs revision for including replenishment data etc.
5	Environmental Impact Assessment / Environmental Management Plan/ Corporate Environmental Responsibility (EIA/EMP/CER)	Formulated but needs revision	Needs revision as per deliberations/ observations /recommendations

NO OBJECTION CERTIFICATES

S. No.	Department	status as per NOC	Remarks/ Reference
1	Irrigation Dept.	Not submitted	Joint Inspection report submitted by the PP signed

2	Flood Control Dept.	Not submitted	by all major stake holders excepting Irrigation Dept. Individual NOCs not produced yet. The fresh NOC issued by Tehsildar Ramgarh and endorsed by Dy. Custodian clarify that the land belongs to State.
3	Fisheries Dept.	Not submitted	
4	Forest Dept. (if required)	Conditionally issued	
5	Wildlife Protection Dept (If required)	Not submitted	
6	Pollution Control Board	Not submitted	
7	Revenue Dept.	Issued	
8	PHE (Jalshakti) Dept.	Not submitted	
10	Soil and Water Conservation dept.	---	

ENVIRONMENTAL MANAGEMENT PLAN

S. No	Proposed actions	Budget proposed by Proponent (in lacs)		Budget suggested by the Committee (in Lacs)	
		Capital	Recurring	Capital	Recurring
1	Green belt development	10.00	10.00	10.00	10.00
2	Haulage route maintenance	2.50	2.50	5.00	4.00
3	Env. Awareness programme	2.00	2.00	2.00	2.00
4	Pollution monitoring	1.30	1.30	2.00	2.00
5	Dust suppression	3.16	3.16	3.16	3.16
6	Occupational Health & Safety of mine workers	2.50	2.50	2.50	2.50
7	Protection to closure of Social Forestry dept.	0.00	0.00	5.00	4.00
	Total	21.46	21.46	29.66	27.66

COORPORATE ENVIRONMENT RESPONSIBILITY

S. No.	Project activity	Activities	Annual Budget proposed by Proponent (in lacs)	Remarks/

1	Electrification	Installation of solar lights, free distribution of solar panels in the nearby village	5.00	
2	Education	Promotion of education programs and Promotion of Adult Education program.	6.27	
3	Sanitation	Construction of ladies' toilets in the village	5.00	
	Total		16.27	

BUDGET FOR SURVILIENCE

S. No.	Particulars	Budget proposed by Proponent (in lacs)		Remarks
		Capital	Recurring (in lacs)	
1	Transport Permit	2.00	0.00	
2	CCTV Camera	1.00	0.10	
3	Weight Bridge	10.00	1.00	
4	Personal Computer with power backup	0.50	0.05	
5	Mobile Application Barcode scanner	0.50	0.05	
6	Radio Frequency Identification Tag (RFID) and GPS	1.00	0.10	
7	Annual Audit of lease	0.00	0.70	
8	Security Guard	0.00	4.80	
	Total	15.00	6.80	

GENERAL PUBLIC HEARING CONCERNS

S. No.	Usual concerns expressed by public during proceedings	(Yes/No)

1	Proper demarcation of mining block/mining depth to be maintained	Yes
2	Prevention of illegal mining	---
3	EMP cost to be implemented practically	---
4	CER/CSR Activities for social upliftment	---
5	RBM material to locals on concessional rates	---
6	Manual mining & Employment to the local unemployed youth	Yes
7	Display of contact details of concerned authorities for enabling locals to report illegal mining or violation of EC conditions	---
8	Pollution, land degradation, loss of water body, irrigation channels and rivulets	---
9	Proper plantation should be done in the adjacent area	Yes
10	Mining depth to be maintained scientifically	Yes
11	Haulage route to be maintained properly	Yes
12	Advocated for use of local tractors/ trolleys & use of river bed material by locals free of cost.	Yes
14	Demands compensation to the people whose land gets damaged because of trolleys/tractors movement	---
15	Mining should not be carried out near the cremation area	Yes
16	Advocated for legal mining & lifting ban on mining activities	Yes
17	Consultation with gram panchayat for implementation of welfare schemes	Yes

EXAMINATION OF MINING SITE ON MULTIDATE GOOGLE EARTH IMAGE PLATFORM USING KML /KMZ FILE EMAILED/UPLOADED BY THE PROJECT PROPONENT/CONSULTANT

S.no.	Features observed	Within Mining site boundary (Yes/No/Not identifiable)	Outside mining site boundary (Yes/No/Not identifiable)	Upstream from mining block (Mts.)	Downstream From mining block (Mts.)	Remarks

1	Features indicative of any Illegal mining.	No	No	-	-	Google Image of Sep/2021
2	Bridge with midstream piers, if any, located within mining area/ within 500 mts. from the ends of mining block.	No	No	-	-	
3	Bridge with only abutments, if any, located within mining area/ within 500 mts. from the ends of mining block.	No	No	-	-	
4	Foot bridge with only abutments on two banks, if any located within mining area/ within 500 mts. from the ends of mining block.	No	No	-	-	
5	Green patch (Cropland / trees /orchard etc. if any located within mining block/adjacent to mining block or within 500 mts. from the mining block.	No	No	-	-	

6	Structures of any kind (buildings /Flood control/ protection works/ electric installations, if any located within/adjacent/ in close vicinity to mining block or within 500 mts. of the mining block.	No	No	-	-	-
7	Irrigation canal headworks/ khul inlets, if any located within mining block or within 500 mts. of the mining block.	Not Identifiable	Not Identifiable	-	-	Not Identifiable on Google Image of Sep/2021
8	Active water channels, if any crossing the mining block.	Yes	Yes	-	-	Need to be excluded from mining activity
9	National Park/Wildlife Sanctuary/ESZ, if any located in close vicinity of the mining block and distance thereof from the mining block.	No	No	-	-	
10	Forest land, if any located in close vicinity of the mining block. If yes, the distance thereof from the ends of mining block.	No	No	-	-	

12	Any other relevant feature of interest or condition which is critical to grant of ToRs/EC to the proposed project	No	No	-	-	
----	---	----	----	---	---	--

DELIBERATIONS/SPECIFIC OBSERVATION(S) OF COMMITTEE, IF ANY:

- j) The case had earlier been discussed during the 24th meeting held on 19.01.2021 during which the Committee, in view of the report of the joint inspection Committee w.r.t instant mining block, recommended :-
- i. That the project proponent be asked to get the state land in the mining block properly demarcated by excluding the forest land and the Custodian land.
 - ii. That the project proponent be asked to get the baseline data/test reports issued by M/S Overseas Test House & Research Centre Pvt. Ltd. NABL Accredited Laboratory, Jaipur authenticated by JKPCB.
 - iii. The Project Proponent be asked to incorporate factual land-use map within 10 kms radius of the project site correctly mapped with correct statistics generated.
 - iv. The NOC's from the concerned stakeholder departments be also obtained.
- k) The case was again discussed during the 43rd meeting held on 31.05.2021 during which the Committee desired that the consultant be asked to submit report based on demarcation of the mining block by officers of Forest Dept., Revenue Dept. and the Custodian Dept. in accordance with joint Inspection Report conducted by the stake holder departments of the district, besides, other compliances as per recommendations made by the Committee in its 24th meeting held on 19/01/2021.
- l) In the instant meeting, the PP submitted NOC from Divisional forest Officer, Samba bearing No. DFO/SFD/2677-79 dated 07/09/2021 which states that block 1/13 lies at 74 mts in close proximity to the closure/unit established by the Social Forestry Dept. at village Kajjal area. The said unit/closure comprises of advanced Banasari crop like Sheesham, Khair & Bamboo and is vulnerable to the soil erosion.
- m) Therefore, the Committee, in view of the apprehensions expressed by the concerned DFO, desired that a buffer of 20 mts needs to be maintained from the Social Forestry closure.
- n) The fresh title verification attested by the Tehsildar Ramgarh states that the block 1/13 is state land.
- o) The Committee desired that the fresh clarifications individually issued w.r.t title of the land under the mining block by the DFO concerned, Patwari concerned endorsed by Tehsildar and Dy. Custodian should be got endorsed by the District Administration / Adl. Dy. Commissioner, Samba as a clarification to the stand taken earlier in the joint inspection report under Single window system. The clarification/endorsement should be submitted to the JKEIAA, prior to grant of formal EC.

- p) The baseline data submitted has been collected by the previous PP during Apr-June 2019 and the present PP has submitted an undertaking stating that after obtaining provisional EC, he would collect fresh baseline data & submit a revised EIA report.
- q) **Individual NOCs from concerned stakeholders Depts. viz. Irrigation, Flood Control, Fisheries etc. have not been submitted and therefore, same needs to be submitted prior to grant of EC.**
- r) Active water channel detected while observing KML file needs to be excluded from mining activity.
- s) Genuine issues raised by the locals during public hearing should be addressed by the Project proponent.
- t) Project cost has been underestimated by the consultant as it does not include cost of EMP, CER. Same need to be revised, **prior to grant of EC.**
- u) EMP needs to be revised with suggested budget, **prior to grant of EC.**
- v) Revision of the mining plan with mine closure plan, surface plan, targeted mineral production and replenishment and its *denovo* approval by the competent authority **prior to grant of EC.**
- w) The conditions of NOC issued by the stakeholder depts. need to be adhered to in letter and spirit under close supervision of the stakeholder departments.

RECOMMENDATION OF THE COMMITTEE:

In view of the above deliberations / observations made by the Committee herein above, the Expert Appraisal Committee recommended the project for grant of EC subject to: -

- a) Standard and Specific Conditions as per **Annexure B** to these Minutes of Meeting.
- b) **Submission of compliance to the observations made herein above under deliberations, prior to grant of EC.**
- c) Maximum targeted mineral production of **119700MT.**
- d) Condition the geographical coordinates as per area LoI issued by G&M Dept. are mentioned in the EC letter by JKEIAA.
- e) **Strict adherence to the terms and conditions of the NOCs of the stockholder departments which needs to be monitored by the enforcement agencies and concerned department.**
- f) **Issuance of individual NOC from the stake holder departments, prior to grant of EC**
- g) **No JCBs/ Excavators/ Bulldozers to be used in mining and no water course to be disturbed while transporting minor minerals.**
- h) Validity of **only two years** from the date of commencement of the mining operations duly certified by the District Mineral Officer concerned with intimation to the JKEIAA and JKPCB in view of non-availability of replenishment data and decisions taken by JKEIAA w.r.t Transfer cases.

AGENDA ITEM NO: 04

	Grant of Environmental Clearance (EC) for RBM (River Bed Mineral) Minor Mineral Block Mining Project, Resized Area of 3.59 ha., Block- 06 at Nagbal Hospital to Power Grid Downstream Rambiara Nallah, District Shopian, State-Jammu & Kashmir favouring M/S Amit Mahajan R/O- Near Kali Mandir Kolluwali
--	---

Title of case:	Gali, District Pathankot, Punjab. amitmahajan.ec@gmail.com (ADS)
Project type (whether mining lease/STP/ Quarry license/brick earth)	Mining Lease
Category (B1/B2)	B1
Proposal no:	SIA/JK/MIN/59680/2021
File no:	SEAC/JK/20/374
Consultant with validity	P & M solution (10/12/2022)
Presenter of consultant:	Sh.Manas Vyas
Project proponent representative of Project proponent:	M/S Amit Mahajan

CASE SUMMARY

Status	Resized Area (Ha)	Bid cost (in lacs)	Project cost (in lacs)	Revised EMP cost proposed (in lacs)		CER budget proposed (lacs/annum)
				Capital	Recurring	
ADS	3.59	51.31	226.71	11.50	12.00	4.54

Mine Closure plan proposed (in lacs)	Revised Mining depth proposed in PFR/EIA (mts.)	Haulage Route (Kms)	Revised Bulk density proposed by proponent in PFR/EIA	Cluster situation (Yes/No)
1.50	1.00	0.69	2.00	Yes

PROJECT EVENT DATES

Date of Letter of Intent (LoI)	LoI –Date of Extension, if any	LoI Date of Validity	Date of Mining Plan approval	ToRs granted on
18/07/2020	18/09/2021	30/11/2021	03/18/2020	12/02/2021

G.O 76JK-FST of 2020 dated 29/07/2021 implemented by JKEIAA for the project on	Previous Project proponent	Baseline data Collection by (previous) project proponent as the case may be	Public Hearing held on	Case Discussed by JKEAC earlier on	Area reduced by G&M Dept.
NA	NA	March- May 2021	26/08/2021	19/01/2021 and 05/11/2021	03/02/2022

APPRAISAL PROCESS

(To be filled by JKEAC during online appraisal)

STATUS OF DOCUMENTATION

S. No.	Document	Status	Remarks of the Committee
1	Form 1/Form 2 /Form 1-M as applicable	Submitted	
2	Pre-feasibility report (PFR)	Submitted	
3	Approved Mine Plan /Mine closure Plan	Formulated not as per guidelines	Mine Plan needs to be revised for mining depth, closure plan, surface plan, targeted mineral production, mining methodology etc.
4	District Survey Report	Formulated not as per guidelines	Needs revision for including replenishment data etc.
5	(Environmental Management Plan/ Corporate Environmental Responsibility (EMP/CER)	Formulated but needs revision	Needs revision as per deliberations/ observations /recommendations

NO OBJECTION CERTIFICATES

S. No.	Department	status as per NOC	Remarks/ Reference
1	Irrigation Dept.	Issued conditionally	1. The revised Conditional NOC from Asst. Director Fisheries mentions that extraction should be carried out 300 mts away from the boundary of the Aliyalpora Fish trout Farm. 2. The NOC from the Xen. Irrigation department shopian mentions that Supply channel of Natoo canal and Sanigaloo canal within average distance of 20 and 40 mts. from the mining block.
2	Flood Control Dept.	Issued conditionally	
3	Fisheries Dept.	Issued conditionally	
4	Forest Dept.	Issued as non-forest land	
5	Wildlife Protection Dept	issued	
6	Pollution Control Board	Not submitted	
7	Revenue Dept.	Issued as state Land	
8	PHE (Jalshakti) Dept.	Issued Conditionally	
10	Soil and Water Conservation dept.	-	

ENVIRONMENTAL MANAGEMENT PLAN

S. No	Proposed actions	Budget proposed by Proponent (in lacs)		Budget proposed by Committee (in lacs)	
		Capital	Recurring	Capital	Recurring
1	Green belt development	4.00	3.00	4.00	3.00
2	Haulage route maintenance	3.00	2.00	3.00	2.00
3.	Env. Awareness programme	0.50	0.50	0.50	0.50
4	Pollution Monitoring	1.00	2.00	1.00	2.00
5	Pollution control/ water sprinkling/Dust suppression	2.00	2.00	3.00	2.00
6	Solid waste management	0.00	0.00		

7.	Occupational Health & Safety of mine workers	1.00	2.50	2.00	2.50
9	Installation of Hume Pipes	5.00	5.00	5.00	5.00
	Total	11.50	12.00	18.50	17.00

COORPORATE ENVIRONMENT RESPONSIBILITY

S. No.	Project activity	Activities	Annual Budget proposed by Proponent (in lacs)	Remarks
1	Health	Free Distribution of medicines, health check-up, Distribution of Sanitizer, gloves and Mask to the nearby village and panchayat.	1.54	
2	Electrification	Solar Lamp distribution & Solar street light installation in the village.	0.00	
3	Drinking water facility	Drinking water facility in nearby village/ Installation of hand pumps panchayat/ Installation of hand pumps	1.00	
3	Sanitation	Construction of ladies' toilets in the village.	2.00	
4	Education	Distribution of school bags & books in nearby Primary School Education Grants to girl child to check drop outs in schools/ Renovation of toilets of nearby school	1.00	
5	Rain water Harvesting structure	Construction of Rain water harvesting structure in the primary School nearby village.	0.00	
		Total	4.54	

BUDGET FOR SURVILIENCE

S. No.	Particulars	Budget proposed by Proponent (in lacs)		Remarks
		Capital	Recurring (in lacs)	
1	Transport Permit	2.00	0.00	
2	CCTV Camera	1.00	0.10	
3	Weight Bridge	10.00	1.00	
4	Personal Computer with power backup	0.50	0.05	
5	Mobile Application Barcode scanner	0.50	0.05	
6	Radio Frequency Identification Tag (RFID) and GPS	1.00	0.10	
7	Annual Audit of lease	0.00	0.70	
8	Security Guard	0.00	0.80	
	Total	15.00	2.80	

GENERAL PUBLIC HEARING CONCERNS

S. No.	Usual concerns expressed by public during proceedings	(Yes/No)
1.	Mining should be done by the locals manually on Nallah Rambaira or an agitation against the move shall be started in coming months and he is ready to face any dare consequences.	Yes
2.	Opposed Mining activities and suggested a "Dream Project from Heerpora to Lassipora bridge on the banks of Nallah Rambaira and throws light on environmental conservations and saving ecosystem of whole district including that of Nallah Rambaira.	Yes
3.	Concerns of unemployment of locals and threat of flood to the people residing in close proximity of Nallah.	Yes
4.	Safety of students studying there from apprehensive Noise and Air Pollution before taking any decision	Yes

5.	Stop deep dredging on banks of Nallah through illegal Mining by JCBs and requested for proper drinking water supply schemes	Yes
6.	Manual mining & Employment to the local unemployed youth	Yes
7.	Prevention of illegal mining at night hours by most of the people through JCBs.	Yes

EXAMINATION OF MINING SITE ON MULTIDATE GOOGLE EARTH IMAGE PLATFORM USING KML /KMZ FILE EMAILED/UPLOADED BY THE PROJECT PROPONENT/CONSULTANT

S.no.	Features observed	Within Mining site boundary (Yes/No/Not identifiable)	Outside mining site boundary (Yes/No/Not identifiable)	Upstream from mining block (Mts.)	Downstream From mining block (Mts.)	Remarks
1	Features indicative of any Illegal mining.	Yes	Yes	-	-	As per latest available google image of 09/2018
2	Bridge with midstream piers, if any, located within mining area/ within 500 mts. from the ends of mining block.	No	No	-	-	
3	Bridge with only abutments, if any, located within mining area/ within 500 mts. from the ends of mining block.	No	No	-	-	
4	Foot bridge with only abutments on two banks, if any located within mining	No	No	-	-	

	area/ within 500 mts. from the ends of mining block.					
5	Green patch (Cropland / trees /orchard etc. if any located within mining block/adjacent to mining block or within 500 mts. from the mining block.	No	No	-	-	
6	Structures of any kind (buildings /Flood control/ protection works/ electric installations, if any located within/adjacent/ in close vicinity to mining block or within 500 mts. of the mining block.	No	No	-	-	
7	Irrigation canal headworks/ khul inlets, if any located within mining block or within 500 mts. of the mining block.	Not identifiable	Yes	-	-	Supply channel of Natoo canal and Sanigaloo canal within average distance of 20 and 40 mts. from the mining block.
8	Active water channels, if any	Yes	Yes	-	-	Active water channel excluded

	crossing the mining block.					
9	National Park/Wildlife Sanctuary/ESZ, if any located in close vicinity of the mining block and distance thereof from the mining block.	No	No	-	-	
10	Forest land, if any located in close vicinity of the mining block. If yes, the distance thereof from the ends of mining block.	No	No	-	-	
12	Any other relevant feature of interest or condition which is critical to grant of ToRs/EC to the proposed project	No	No	-	-	

DELIBERATIONS/SPECIFIC OBSERVATION(S) OF COMMITTEE, IF ANY:

- a) The case had been discussed by the Expert Appraisal Committee earlier in the 24th Meeting held on 19/01/2021 and 69th meeting held on 05/11/2121 during which the Expert Appraisal Committee recommended the project for rejection of Environmental Clearance. Further, the PP was asked to obtain clarification on following points for reconsideration of the case: -
- i) Non-Involvement in illegal mining activity certificate from Multi Dept. District Level Task Force Cell.
 - ii) Unambiguous clarification from Xen Irrigation and Xen PHE Dept. about the existence of offtake points of irrigation Kuhl/canal within 15mts to 17 mts. from the mining block.
 - iii) Clear cut / unambiguous clarification and report on the impact of mining activity on the fish farm
 - iv) Clear title verification of the land under the proposed block from the concerned revenue authority.

- a) Now the PP has again approached the JKEIAA for reconsideration of the case after resizing the Mining Block to 3.59 ha from the original area of 9.43ha vide letter dated 03/02/2022 from the G&M Dept. after maintaining a safe distance from the irrigation canals and Trout Fish farm which are in close vicinity to the mining block.
- b) In compliance to the **Point No i.** The PP has submitted a report of Multi Departmental District level task Force cell on illegal Mining that no illegal mining has occurred in the minor mineral block and the PP of the minor mineral block is not involved in any illegal mining activity.
- c) In compliance to point No.ii, the PP has submitted a fresh NOC from Xen. Executive Engineer Irrigation (Jal shakti Dept.) Division Shopian vide letter dated 25/11/2021 mentioning that the supply channel of **Natoo canal** is located at an average distance of **20 Mts.** from the mining block and Supply channel of **Sanigaloo Canal** is located at an average distance of **40 Mts.** from the mining block. The Committee observed that though the language in the revised NOC issued by the Xen Irrigation Dept. is ambiguous, yet one thing is clear that the canal offtake point is at a distance of 20 mts and 40 mts. from the mining block, which is less than 200m from the mining block and therefore, not in conformity with national guidelines. However, the consultant presented the KML file of the resized block on Google Earth platform and showed that the resized mining block was more than 200m away from the canal headways. Therefore, the Committee understands that the NOCs presented seems to have been obtained prior to resizing of the mining block and as such, desired that the PP should obtain fresh NOC from the Xen Irrigation Dept. stating that no irrigation canal/kuhl lies within 200m of the resized mining block, prior to grant of EC.
- d) With respect to serial No. iii, the PP has obtained a revised NOC from the Assistant Director Fisheries District Shopian vide letter dated 30/11/2021 which mentions that the old NOC issued by his office vide letter dated 20/10/2021 is withdrawn and cease to be valid. Further, a fresh conditional NOC has been issued in favour of the PP which mentions that the Trout unit **Aliyalpora** falls in the close vicinity of the mining block and extraction should be carried out **300 mts** away from the boundary of the **Aliyalpora** Trout unit where 5 pairs of Trout raceways (Ponds) exist for rearing of trout. Extraction in close vicinity of the farm may cause damage to the unit. As per the resized block area observed on Google image, the inlet of water source to trout fish farm appears to be 308 mts. away from the revised mining block of 3.59Ha.
- e) The PP has submitted a revised Title verification from Naib Tehsildar Shopian and mentions the said mining block as **State land**,
- f) **The ToR condition relating to submission of photographs of display screen of the air quality monitoring station showing data with dates of collection of the baseline data has not been submitted in the EIA report.**
- g) Mining depth of 3.00 m & bulk density of 2.1 adopted in the instant mining plan not agreed by the committee. Mining depth of max. 1m and bulk density of 2 be adopted in view of lack of replenishment data absence of field measurements.

RECOMMENDATION OF THE COMMITTEE:

In view of the above deliberations / observations made by the Committee herein above, the Expert Appraisal Committee recommended the project for grant of EC subject to: -

- i) Standard and Specific Conditions as per Annexure B to these Minutes of Meeting.

- j) **Submission of compliance to the observations made herein above under deliberations, prior to grant of EC.**
- k) **Maximum targeted mineral production of 43000MT.**
- l) **Condition the geographical coordinates as per area revised mining block to be conveyed by G&M Dept. are mentioned in the EC letter by JKEIAA.**
- m) **Subject to maintaining a safe distance of 300m from the inlet of water to the trout fish farm.**
- n) **Strict adherence to the terms and conditions of the NOCs of the stockholder departments which needs to be monitored by the enforcement agencies and concerned department.**
- o) **Issuance of fresh clarifications on NOCs from the Irrigation and Fisheries Departments, prior to grant of EC**
- p) **No JCBs/ Excavators/ Bulldozers to be used in mining and no water course to be disturbed while transporting minor minerals.**
- q) **Validity of only three years from the date of commencement of the mining operations duly certified by the District Mineral Officer concerned with intimation to the JKEIAA and JKPCB in view of non-availability of replenishment data.**

AGENDA ITEM NO: 05

Title of case:	Grant of Environmental Clearance (EC) for RBM (River Bed Mineral) Minor Mineral Block Mining Project, Area of 1.29 Ha Block - 02 at Banderpora, Downstream Shaliganga Nallah, Village Banderpora, Tehsil- Khansahib and Dist. - Budgam, UT: Jammu & Kashmir favouring M/S NKC Projects Pvt. Ltd. R/o- Budgam, UT – J&K. banderporabridge@gmail.com
Project type (whether mining lease/STP/ Quarry license/brick earth)	Mining Lease
Category(B1/B2)	B2
Proposal no:	SIA/JK/MIN/239987/2021
File no:	SEAC/JK/20/570
Consultant with validity	P and M Solution Valid till: 10/12/2022
Presenter of consultant:	Shri Manas Vyas
Project proponent representative of Project proponent:	M/S NKC Projects Pvt. Ltd

CASE SUMMARY

Status	Area (Ha)	Bid cost (in lacs)	Project cost (in lacs)	EMP cost proposed (in lacs)		CER budget proposed (lacs/annum)
				Capital	Recurring	
ADS	1.29	NA	93.08	5.30	6.00	1.50

Mine Closure plan proposed (in lacs)	Revised Mining depth proposed in PFR/ (mts.)	Haulage Route (Kms)	Revised Bulk density proposed by proponent in PFR (mts.)	Cluster situation (Yes/No)
0.50	1.00	0.61	2.00	No

PROJECT EVENT DATES

Order Ref. under which mining block has been reserved under Rule-91 of SRO105	Allotment date	Validity of the lease	Date of Mining Plan approval	ToRs granted on	Case Discussed by JKEAC earlier on
3516-22 dated 14/08/2021 issued by DGM	14/08/2021	13/08/2024	10/11/2021	NA	03/01/2022

APPRAISAL PROCESS

(To be filled by JKEAC during online appraisal)

STATUS OF DOCUMENTATION

S. No.	Document	Status	Remarks of the Committee
1	Form 1/Form 2 /Form 1-M as applicable	Submitted	

2	Pre-feasibility report (PFR)	Submitted	
3	Approved Mine Plan /Mine closure Plan	Formulated not as per guidelines	Mine Plan needs to be revised for mining depth, closure plan, surface plan, targeted mineral production, mining methodology etc.
4	District Survey Report	Formulated not as per guidelines	Needs revision for including replenishment data etc.
5	Environmental Management Plan/ Corporate Environmental Responsibility (EMP/CER)	Formulated but needs revision	Needs revision as per deliberations/ observations /recommendations

NO OBJECTION CERTIFICATES

S. No.	Department	status as per NOC	Remarks/ Reference
1	Irrigation Dept.	Issued conditionally	NOC from wildlife department mentions that theses Nallah's are feeding channels to Hokersar wetland reserve. The flow and quality of the water should not be affected. NOC from irrigation Division has clarified that there are no Khul or canal present in the mining block. Title verification says about mutation of land in favour of
2	Flood Control Dept.	Issued conditionally	
3	Fisheries Dept.	Issued conditionally	
4	Forest Dept. (if required)	Issued as non-forest land	
5	Wildlife Protection Dept (if required)	Issued conditionally	
6	Pollution Control Board	Issued	
7	Revenue Dept.	Issued	
8	PHE (Jalshakti) Dept.	Issued conditionally	
10	Industrial Estate (SICOP/SIDCO)	To be submitted in view of Tehsildar communication	

			Industrial estate adjacent to site
--	--	--	------------------------------------

ENVIRONMENTAL MANAGEMENT PLAN

S. No	Proposed actions	Budget proposed by Proponent		Budget Recommended by the committee	
		(in lacs)		(in lacs)	
		Capital	Recurring	Capital	Recurring
1	Green belt development	0.50	1.00	3.00	2.00
2	Haulage route maintenance	3.00	1.00	3.00	2.00
3	Env. Awareness programme	0.00	0.00	0.00	0.00
4	Pollution monitoring	1.00	1.00	1.00	1.00
5	Pollution control/ water sprinkling/Dust suppression	1.00	2.00	1.00	2.00
6	Occupational Health & Safety of mine workers	1.00	1.00	1.00	1.00
7	Laying of Hume Pipes	0.00	0.00	3.00	3.00
	Total	5.50	6.00	12.00	11.00

COORPORATE ENVIRONMENT RESPONSIBILITY

S. No.	Project activity	Activities	Annual Budget proposed by Proponent (in lacs)
1	Health	Free Distribution of medicines, health check-up/ Distribution of sanitizer's, gloves & N95 masks to nearby village.	0.50

2	Drinking water facility	Drinking water facility in nearby village/ Installation of hand pumps panchayat/ Installation of hand pumps	0.00
2	Electrification	Solar Lamp distribution & Solar street light installation	0.00
3	Sanitation	Construction of ladies' toilets in the village.	0.50
4	Education	Distribution of school bags & books in nearby Primary School Education Grants to girl child to check drop outs in schools.	0.50
Total			1.50

BUDGET FOR SURVILIENCE

S. No.	Particulars	Budget proposed by Proponent (in lacs)		Remarks
		Capital	Recurring (in lacs)	
1	Transport Permit	2.00	0.00	
2	CCTV Camera	1.00	0.10	
3	Weight Bridge	10.00	1.00	
4	Personal Computer with power backup	0.50	0.05	
5	Mobile Application Barcode scanner	0.50	0.05	
6	Radio Frequency Identification Tag (RFID) and GPS	1.00	0.10	
7	Annual Audit of lease	0.00	0.70	
8	Security Guard	0.00	0.80	
	Total	15.00	2.80	

EXAMINATION OF MINING SITE ON MULTIDATE GOOGLE EARTH IMAGE PLATFORM USING KML /KMZ FILE EMAILED/UPLOADED BY THE PROJECT PROPONENT/CONSULTANT

S.no.	Features observed	Within Mining site boundary (Yes/No/Not identifiable)	Outside mining site boundary (Yes/No/Not identifiable)	Upstream from mining block (Mts.)	Downstream From mining block (Mts.)	Remarks
1	Features indicative of any Illegal mining.	Yes	Yes	-	-	Google Image of 10/2021
2	Bridge with midstream piers, if any, located within mining area/ within 500 mts. from the ends of mining block.	No	No	-	-	
3	Bridge /causeway with only abutments, if any, located within mining area/ within 500 mts. from the ends of mining block.	No	No	-	-	
4	Foot bridge with only abutments on two banks, if any located within mining area/ within 500 mts. from the ends of mining block.	No	No	-	-	
5	Green patch (Cropland / trees	No	No	-	-	-

	/orchard etc. if any located within mining block/adjacent to mining block or within 500 mts. from the mining block.					
6	Structures of any kind (buildings /Flood control/ protection works/ electric installations, if any located within/adjacent/ in close vicinity to mining block or within 500 mts. of the mining block.	No	No	-	-	-
7	Irrigation canal headworks/ khul inlets, if any located within mining block or within 500 mts. of the mining block.	Yes	No	-	-	Feature indicative of Irrigation offtake point. NOC from irrigation Division Budgam has clarified that there are no Khul or canal present in the mining block.
8	Active water channels, if any crossing the mining block.	Yes	Yes	-	-	-
9	National Park/Wildlife Sanctuary/ESZ, if any located in close vicinity of	No	No	-	-	

	the mining block and distance thereof from the mining block.					
10	Forest land, if any located in close vicinity of the mining block. If yes, the distance thereof from the ends of mining block.	No	No	-	-	
12	Any other relevant feature of interest or condition which is critical to grant of ToRs/EC to the proposed project	No	No	-	-	

DELIBERATIONS/SPECIFIC OBSERVATION(S) OF COMMITTEE, IF ANY:

- a) The case had been discussed by the Expert Appraisal Committee earlier in the 81st Meeting held on 03/01/2022 during which the Expert Appraisal Committee did not agree to recommend the case for grant of EC and desired compliance to following observations for reconsideration of the case:-
- a. Resizing the block to maintain safe distance of 200m US and DS of the offtake points of kuhls/canals and to reassess the resource available vis-à-vis the requirement.
 - b. Obtaining '*fit for mining certificate*' from the G&M Dept. to the effect that adequate replenishment has taken place in the block and there is sufficient material available to extract material without endangering the ecological and hydrological regime of the nallah.
 - c. Obtaining of non-involvement in illegal mining certificate from the Multi Dept. District level Task Force (MDLTF) Cell.
 - d. Submission of NOC from the Industrial estate in view of Title verification indicating mutation of adjacent land in favour of that agency.
- a) NOC from Wildlife Protection Department mentions that these Nallah's are feeding channels to **Hokersar wetland Reserve**. The mining activities must not affect the flow and quality of the water and excessive extraction/water diversion be avoided as it can hamper flow and adversely affect quality of water flowing to the Reserve. Therefore, the Committee desired that the PP should submit an **undertaking to the Wildlife Protection Dept. duly attested by the Judicial Magistrate first class to the effect that in case of any damage to the existing water course in terms of ecological and hydrological factors, the costs of rehabilitation of the same to be decided by the Wildlife Protection Dept. shall be borne by the PP. The copy of same need to be submitted, prior to grant of EC.**

- b) Now the PP has again approached JKEIAA and submitted a categorical NOC from Executive Engineer Irrigation Division Ompora Budgam vide letter dated 22/01/2022 which has clarified that there are no Khul or canal present in the mining block. Hence the consultant pleads that there is no need for resizing the mining block. The Committee accepted the plea from the consultant.
- c) Now, in compliance to point No.ii, herein above, the PP has obtained a *Fit for Mining certificate* vide letter dated 05/02/2022 from G&M department which mentions that there is enough potential for extraction of minor minerals.
- d) With respect to serial No. iii, the PP has obtained a report on illegal mining from MDDLTF cell vide letter dated 31/01/2022 indicating that the PP is not involved in any illegal mining activity in the said mining block.
- e) With compliance to point No. iv, The PP has obtained a fresh title verification from the concerned Tehsildar vide letter dated 22/01/2022 which mentions as under:
 - a. That the total area of survey number 472 of Estate Banderpora is 305 kanals and 06 Marlas, out of which 64 Kanals of land has been transferred to the industrial estate and same stands mutated in the name of department.
 - b. That the distance of the industrial estate land from the bank river is 150 feet's (approx..) and apparently it seems that the extractions of boulders RBM would not affect the industrial estate.
 - c. **The land allotted under mining block for extraction of RBM for Ring road, does not fall within 64 Kanals of land mutated in the name of industrial estate.**
- f) Active water channel needs to be excluded from the mining block while calculating the targeting mineral production.
- g) EMP Budget needs to be revised with appropriate budget.
- h) Revision of the mining plan with mine closure plan, revised mining depth, revised surface plan, targeted mineral production and replenishment and its denovo approval by the competent authority.
- i) Mining depth of 3.00 m & bulk density of 2.3 adopted in the instant mining plan were not agreed by the committee. Mining depth be restricted to max. 1m in aggregate and bulk density of 2.0 only be adopted for calculating the production targets in absence of actual field measurements.

RECOMMENDATION OF THE COMMITTEE

In view of the above deliberations / observations made by the Committee herein above, the Expert Appraisal Committee recommended the case for grant of Environmental Clearance subject to: -

- a) Standard and Specific Conditions as per Annexure B to these Minutes of Meeting.
- b) **Submission of compliance to the observations made herein above under deliberations, prior to grant of EC.**
- c) Maximum targeted mineral production of 15400 MT.
- d) Condition the geographical coordinates as per area to be conveyed by G&M Dept. are mentioned in the EC letter by JKEIAA prior to grant of EC.
- e) **Strict adherence to the terms and conditions of the NOCs of the stockholder departments which needs to be monitored by the enforcement agencies and concerned department.**
- f) **No JCBs/ Excavators/ Bulldozers to be used in mining and no water course to be disturbed while transporting minor minerals.**

- g) Validity of only three years from the date of commencement of the mining operations duly certified by the District Mineral Officer concerned with intimation to the JKEIAA and JKPCB in view of non-availability of replenishment data.

AGENDA ITEM NO: 06

Title of case:	Grant of Environmental Clearance for minor mineral Block-1, Resized area 1.81 Ha, located at Minor Mineral Block, Dreigam Bridge, Downstream Shaliganga Nallah, Village - Dreigam, Tehsil-Khansahib and Dist. - Budgam, UT: Jammu & Kashmir in favour of M/S NKC Projects Pvt. Ltd.
Project type (whether mining lease/STP/ Quarry license/brick earth)	Mining Lease
Category (B1/B2)	B2
Proposal no:	SIA/JK/MIN/255722/2021
File no:	SEAC/JK/20/571
Consultant with validity	P and M Solution Valid till: 10/12/2022
Presenter of consultant:	Shri Manas Viyas
Project proponent representative of Project proponent:	NHAI through M/S NKC Projects Pvt. Ltd.

CASE SUMMARY

Status	Resized Area (Ha)	Bid cost (in lacs)	Project cost (in lacs)	EMP cost proposed (in lacs)		CER budget proposed (lacs/annum)
				Capital	Recurring	
New Project	1.81	Nil	93.8	6.50	6.00	1.50

Mine Closure plan proposed (in lacs)	Revised Mining depth proposed by PP in PFR (mts.)	Haulage Route (Kms)	Revised Bulk density proposed by proponent in PFR	Cluster situation (Yes/No)

0.50	1.00	0.75	2.00	No

PROJECT EVENT DATES

Date of Letter of Intent (LoI)	LoI –Date of Extension, if any	LoI Date of Validity	Date of Mining Plan approval	ToRs granted on
14/08/2021	18/09/2021	30/11/2021	10/11/2021	NA

G.O 76JK-FST of 2020 dated 29/07/2021 implemented by JKEIAA for the project on	Previous Project proponent	Baseline data Collection by project proponent as the case may be	Public Hearing held on	Case discussed by JKEAC earlier on	Area reduced by G&M Dept.
NA	NA	NA	NA	03/01/2022	05/02/2022

APPRAISAL PROCESS

(To be filled by JKEAC during online appraisal)

STATUS OF DOCUMENTATION

S. No.	Document	Status	Remarks of the Committee
1	Form 1/Form 2 /Form I-M as applicable	Submitted	
2	Pre-feasibility report (PFR)	Submitted	Needs revision as per deliberations/ observations /recommendations
3	Approved Mine Plan /Mine closure Plan	Formulated not as per guidelines	Mine Plan needs to be revised for bulk density, mining depth, closure plan, surface plan, targeted mineral production, mining methodology etc.

4	District Survey Report	Formulated not as per guidelines	Needs revision for including replenishment data etc.
5	Environmental Management Plan/ Corporate Environmental Responsibility (EMP/CER)	Formulated but needs revision	Needs revision as per deliberations/ observations /recommendations

NO OBJECTION CERTIFICATES

S. No.	Department	Status as per NOC	Remarks/ Reference
1	Irrigation Dept.	Issued conditionally	1. Title verification says about mutation of land in favour of Industrial estate adjacent to site. 2. NOC from Irrigation Division mentioned that offtake of (02) number Khuls i.e. Lad Shanger and Hardwal Khul falls in this Block. 3. NOC from wildlife department mentions that these Nallah's are feeding channels to Hokersar wetland reserve. The flow and quality of the water
2	Flood Control Dept.	Issued conditionally	
3	Fisheries Dept.	Issued conditionally	
4	Forest Dept. (if required)	Issued as non-forest	
5	Wildlife Protection Dept (If required)	Issued	
6	Pollution Control Board	Issued	
7	Revenue Dept.	Issued as state Land in shape of Nallah on spot	
8	PHE (Jalshakti) Dept.	Issued conditionally	
10	Industrial Estate (SICOP/SIDCO)	To be submitted in view of communication relating to title verification from the Tehsildar	

			should not be affected.
--	--	--	-------------------------

ENVIRONMENTAL MANAGEMENT PLAN

S. No	Proposed actions	Budget proposed by Proponent		Remarks	
		(in lacs)		Budget proposed by Committee	
		Capital	Recurring	Capital	Recurring
1	Green belt development	0.50	1.00	5.00	4.00
2	Haulage route maintenance	3.00	1.00	3.00	2.00
3	Env. Awareness programme	0.00	0.00	0.00	0.00
4	Pollution monitoring	1.00	1.00	1.00	1.00
5	Dust suppression	1.00	2.00	1.00	2.00
6	Occupational Health & Safety of mine workers	1.00	1.00	1.00	1.00
7	Installation of Hume pipes	0.00	0.00	4.00	3.00
	Total	6.50	6.00	15.00	13.00

COORPORATE ENVIRONMENT RESPONSIBILITY

S. No.	Project activity	Activities	Annual Budget proposed by Proponent (in lacs)	Remarks
1	Health	Free Distribution of medicines, health check-up	0.00	
2	Electrification	Distribution of free solar panels & installation of solar lights in the nearby village	1.00	
3	Covid -19	Distribution of Sanitizers, face masks etc in the nearby village.	0.50	
4	Sanitation	Construction of toilet (Ladies & Gents) in the nearby village	0.50	

5	Education	Distribution of books, stationery items etc in the nearby school	0.50
	Total		1.50

BUDGET FOR SURVILIENCE

S. No.	Particulars	Budget proposed by Proponent (in lacs)		Remarks
		Capital	Recurring (in lacs)	
1	Transport Permit	2.00	0.00	
2	CCTV Camera	1.00	0.10	
3	Weight Bridge	10.00	1.00	
4	Personal Computer with power backup	0.50	0.05	
5	Mobile Application Barcode scanner	0.50	0.05	
6	Radio Frequency Identification Tag (RFID) and GPS	1.00	0.10	
7	Annual Audit of lease	0.00	0.70	
8	Security Guard	0.00	0.80	
	Total	15.00	2.80	

EXAMINATION OF MINING SITE ON MULTIDATE GOOGLE EARTH IMAGE PLATFORM USING KML /KMZ FILE EMAILED/UPLOADED BY THE PROJECT PROPONENT/CONSULTANT

S.no.	Features observed	Within Mining site boundary (Yes/No/Not identifiable)	Outside mining site boundary (Yes/No/Not identifiable)	Upstream from mining block (Mts.)	Downstream From mining block (Mts.)	Remarks

1	Features indicative of any Illegal mining.	Yes	Yes	-	-	Features suggestive of Illegal mining activity on Google Image of 10/2021
2	Bridge with midstream piers, if any, located within mining area/ within 500 mts. from the ends of mining block.	No	No	-	-	-
3	Bridge with only abutments, if any, located within mining area/ within 500 mts. from the ends of mining block.	No	No	-	-	-
4	Foot bridge with only abutments on two banks, if any located within mining area/ within 500 mts. from the ends of mining block.	No	No	-	-	-
5	Green patch (Cropland / trees /orchard etc. if any located within mining block/adjacent to mining block or within 500 mts.	No	No	-	-	-

	from the mining block.					
6	Structures of any kind (buildings /Flood control/ protection works/ electric installations, if any located within/adjacent/ in close vicinity to mining block or within 500 mts. of the mining block.	No	No	-	-	-
7	Irrigation canal headworks/ khul inlets, if any located within mining block or within 500 mts. of the mining block.	Yes	Yes			Features indicative of Irrigation Canals/ Khuls on Google Image of 10/2021 Lad Shanger and Hardwal Khul
8	Active water channels, if any crossing the mining block.	Yes	Yes	-	-	Active water channel needs to be excluded
9	National Park/Wildlife Sanctuary/ESZ, if any located in close vicinity of the mining block and distance thereof from the mining block.	No	No	-	-	

10	Forest land, if any located in close vicinity of the mining block. If yes, the distance thereof from the ends of mining block.	No	No	-	-	
12	Any other relevant feature of interest or condition which is critical to grant of ToRs/EC to the proposed project	No	No	-	-	

DELIBERATIONS/SPECIFIC OBSERVATION(S) OF COMMITTEE, IF ANY:

- a) The case had been discussed by the Expert Appraisal Committee earlier in the 81st Meeting held on 03/01/2022 during which the Expert Appraisal Committee rejected the case for grant of EC.
- b) Now, the PP has again approached the JKEIAA for reconsideration of the case after resizing the mining block to **1.81ha** from its original area of **3.17 Ha** vide letter dated 05/02/2022 issued by G&M dept. to maintain a safe distance to the two kuhls mentioned in the NOC issued by Xen Irrigation Dept. **vide letter dated 22/01/2022.**
- c) When the Consultant presented KML file of resized mining block on Google Earth platform, the Committee observed that the original block has been divided into three subsets. The Committee did not agree to consider the central small block lying within pillars D,D1, L1, M, M1 and C1 being close to escape channel and demanding a separate haulage route. However, the Committee agreed to consider the subset blocks upstream(between pillars A1 B,B1,N1,O,O1) and downstream (between pillars F1,J1,J1,H,G) leaving an area of 1.52 Ha only for mining activity. **Accordingly, the PP shall get the mining block further resized to 1.52Ha by the G&M Dept., prior to grant of EC.**
- d) **The PP shall also get a fresh clarification from Xen, Irrigation Dept. stating that the resized mining block of 1.52 Ha does not fall within 200m from the canal/kuhl headways, prior to grant of EC.**
- e) The PP has also submitted title verification vide letter dated 31/07/2021 which mentions that the mining block under survey No. 1086 is State land in the shape of nallah on spot.
- f) NOC from wildlife department mentions that these Nallah's are feeding channels to **Hokersar wetland Reserve**. The flow and quality of the water should not be affected and further excessive extraction/water diversion be avoided as it can hamper flow of water to the aforesaid reserve. Therefore, the Committee desired that the PP should **submit an undertaking to the Wildlife Protection Dept. duly attested by the Judicial Magistrate first class to the effect that in case of any**

damage to the existing water course in terms of ecological and hydrological factors, the costs of rehabilitation of the same to be decided by the Wildlife Protection Dept. shall be borne by the PP. The copy of same need to be submitted, prior to grant of EC.

- g) Heavy Illegal mining activity was observed in and around the mining block as per features on latest Google image of 10, 2021 which needs clarification from the Multi Dept. District level Task Force (MDLTF) Cell and fixing of responsibility besides report whether the PP is involved in it, **prior to grant of EC**. In case it is found that the PP is involved in illegal mining, **the process for grant of EC shall be aborted.**
- h) The materials within the block appear to be depleted to a large extent due to heavy illegal mining. Therefore, the PP needs to obtain **fit for mining certificate** from the G&M Dept. to the effect that adequate replenishment has taken place in the block and there is sufficient material available to extract without endangering the ecological and hydrological regime of the nallah.
- i) Active water channel needs to be excluded from the mining block while calculating the targeting mineral production.
- j) The conditions of NOCs need to be adhered to in letter and spirit under close supervision of stake holder departments.
- k) EMP Budget needs to be revised with appropriate budget as suggested herein above.
- l) Revision of the mining plan with mine closure plan, revised mining depth, revised area, surface plan, targeted mineral production and replenishment and its denovo approval by the competent authority, prior to grant of EC.
- m) Mining depth of 3.00 m & bulk density of 2.3 adopted in the instant mining plan and were not agreed by the committee. Mining depth be restricted to max. 1m in aggregate and bulk density of 2.0 only be adopted for calculating the production targets in absence of actual field measurements.

RECOMMENDATION OF THE COMMITTEE

In view of the above deliberations / observations made by the Committee herein above, the Expert Appraisal Committee recommended the project for grant of EC subject to: -

- a) Standard and Specific Conditions as per **Annexure B** to these Minutes of Meeting.
- b) **Submission of compliance to the observations made herein above under deliberations, prior to grant of EC.**
- c) **Further resizing the mining block to 1.52 Ha, prior to grant of EC.**
- d) Securing of "Non-involvement in illegal mining" certificate from the Multi Dept. District level Task Force (MDDLTF) Cell, prior to grant of formal EC.
- e) Submission of 'Fit for mining certificate' as per deliberations, prior to grant of EC.
- f) Submission of fresh field verification report from concerned Xen, Irrigation Dept. with seal and signature and local PRI on board, certifying therein that there are no irrigation off-take points within 200m of the revised mining block of area 1.52 Ha, **prior to grant of formal EC.**
- g) Maximum targeted mineral production of **18200 MT.**
- h) Condition the geographical coordinates as per revised area to be conveyed by G&M Dept. are mentioned in the EC letter by JKEIAA, prior to grant of EC.

- i) Strict adherence to the terms and conditions of the NOCs of the stockholder departments which needs to be monitored by the enforcement agencies and concerned departments.
- j) **No JCBs/ Excavators/ Bulldozers to be used in mining and no water course to be disturbed while transporting minor minerals.**
- k) Validity of **only three years** from the date of commencement of the mining operations duly certified by the District Mineral Officer concerned with intimation to the JKEIAA and JKPCB in view of non-availability of replenishment data

AGENDA ITEM NO: 07

Title of case:	Grant of Environmental Clearance for minor mineral Block-4, resized area 2.90 Ha located at Panzan Bridge to Trumbi Bagh (Lalgam), Downstream Shaliganga Nallah, Village- Lalgam, Tehsil- Chadoora and Dist. - Budgam, UT: Jammu & Kashmir in favour of M/S NKC Projects Pvt. Ltd.
Project type (whether mining lease/STP/ Quarry license/brick earth)	Mining Lease
Category (B1/B2)	B2
Proposal no:	SIA/JK/MIN/255737/2022, SIA/JK/MIN/233732/2021
File no:	SEAC/JK/20/572
Consultant with validity	P and M Solution Valid till: 10/12/2022
Presenter of consultant:	Mynas Viyas
Project proponent representative of Project proponent:	M/S NKC Projects Pvt. Ltd.

CASE SUMMARY

Status	Resized Area (Ha)	Bid cost (in lacs)	Project cost (in lacs)	EMP cost proposed (in lacs)		CER budget proposed (lacs/annum)
				Capital	Recurring	
New Project	2.90	Nil	100.00	6.50	6.00	2.00

Mine Closure plan proposed (in lacs)	Revised Mining depth proposed by PP in PFR (mts.)	Haulage Route (Kms)	Revised Bulk density proposed by proponent in PFR (mts.)	Cluster situation (Yes/No)
0.50	1.0	0.24	2.0	No

PROJECT EVENT DATES

Date of Letter of Intent (LoI)	LoI -Date of Extension, if any	LoI Date of Validity	Date of Mining Plan approval	ToRs granted on
14/08/2021	18/09/2021	30/11/2021	10/11/2021	NA

G.O 76JK-FST of 2020 dated 29/07/2021 implemented by JKEIAA for the project on	Previous Project proponent	Baseline data Collection by project proponent as the case may be	Public Hearing held on	Case discussed by JKEAC earlier on	Area reduced by G&M Dept.
NA	NA	NA	NA	03/01/2022	05/02/2022

APPRAISAL PROCESS

(To be filled by JKEAC during online appraisal)

STATUS OF DOCUMENTATION

S. No.	Document	Status	Remarks of the Committee
1	Form 1/Form 2 /Form 1-M as applicable	Submitted	
2	Pre-feasibility report (PFR)	Submitted	Needs revision as per deliberations/ observations /recommendations

NO OBJECTION CERTIFICATES

3	Approved Mine Plan /Mine closure Plan	Formulated not as per guidelines	Mine Plan needs to be revised for bulk density, mining depth, closure plan, surface plan, targeted mineral production, mining methodology etc.
4	District Survey Report	Formulated not as per guidelines	Needs revision for including replenishment data etc.
5	Environmental Management Plan/ Corporate Environmental Responsibility (EMP/CER)	Formulated but needs revision	Needs revision as per deliberations/ observations /recommendations

S. No.	Department	Status as per NOC	Remarks/ Reference
1	Irrigation Dept.	Issued conditionally	<p>4. Title verification says Shamilat Deh (Mahfooz khacharie)</p> <p>5. NOC from Irrigation Division mentioned that 01 offtake of Humhama Canal falls in this Block</p> <p>6. NOC from wildlife department mentions that these Nallah's are feeding channels to Hokersar wetland reserve. The flow and quality of the water should not be affected.</p>
2	Flood Control Dept.	Issued conditionally	
3	Fisheries Dept.	Issued conditionally	
4	Forest Dept. (if required)	Issued as non-forest	
5	Wildlife Protection Dept (If required)	Issued	
6	Pollution Control Board	Issued	
7	Revenue Dept.	Shamilat Deh (Mahfooz khacharie)	
8	PHE (Jalshakti) Dept.	Issued conditionally	

ENVIRONMENTAL MANAGEMENT PLAN

S. No	Proposed actions	Budget proposed by Proponent (in lacs)		Budget proposed by Committee (in lacs)	
		Capital	Recurring	Capital	Recurring

1	Green belt development	0.50	1.00	4.00	3.00
2	Haulage route maintenance	3.00	1.00	3.00	3.00
3	Env. Awareness programme	0.00	0.00	0.00	0.00
4	Pollution monitoring	1.00	1.00	1.00	1.00
5	Pollution control and Dust suppression	1.00	2.00	1.00	2.00
6	Occupational Health & Safety of mine workers	1.00	1.00	2.00	1.00
7	Installation of Hume pipes	0.00	0.00	5.00	5.00
6.00	Total	6.50	6.00	16.00	15.00

COORPORATE ENVIRONMENT RESPONSIBILITY

S. No.	Project activity	Activities	Annual Budget proposed by Proponent (in lacs)	Remarks
1	Health	Free Distribution of medicines, health check-up	0.00	
2	Electrification	Distribution of free solar panels & installation of solar lights in the nearby village	0.00	
3	Covid -19	Distribution of Sanitizers, face masks etc in the nearby village.	0.50	
4	Sanitation	Construction of toilet (Ladies & Gents) in the nearby village	1.00	
5	Education	Distribution of books, stationery items etc in the nearby school	0.50	
		Total	2.00	

BUDGET FOR SURVILIENCE

S. No.	Particulars	Budget proposed by Proponent (in lacs)		Remarks
		Capital	Recurring (in lacs)	
1	Transport Permit	2.00	0.00	
2	CCTV Camera	1.00	0.10	
3	Weight Bridge	10.00	1.00	
4	Personal Computer with power backup	0.50	0.05	
5	Mobile Application Barcode scanner	0.50	0.05	
6	Radio Frequency Identification Tag (RFID) and GPS	1.00	0.10	
7	Annual Audit of lease	0.00	0.70	
8	Security Guard	0.00	0.80	
	Total	15.00	2.70	

EXAMINATION OF MINING SITE ON MULTIDATE GOOGLE EARTH IMAGE PLATFORM USING KML /KMZ FILE EMAILED/UPLOADED BY THE PROJECT PROPONENT/CONSULTANT

S.no.	Features observed	Within Mining site boundary (Yes/No/Not identifiable)	Outside mining site boundary (Yes/No/Not identifiable)	Upstream from mining block (Mts.)	Downstream From mining block (Mts.)	Remarks
1	Features indicative of any Illegal mining.	Yes	Yes	-	-	Features suggestive of Illegal mining activity on Google Image of 09/2021
2	Bridge with midstream piers,	No	No	-	-	-

	if any, located within mining area/ within 500 mts. from the ends of mining block.					
3	Bridge with only abutments, if any, located within mining area/ within 500 mts. from the ends of mining block.	No	No	-	-	-
4	Foot bridge with only abutments on two banks, if any located within mining area/ within 500 mts. from the ends of mining block.	No	No	-	-	-
5	Green patch (Cropland / trees /orchard etc. if any located within mining block/adjacent to mining block or within 500 mts. from the mining block.	Yes	No	-	-	Scattered trees present in the mining block on Google Image of 09/2021
6	Structures of any kind (buildings /Flood control/ protection works/ electric installations, if any located within/adjacent/	No	No	-	-	-

	in close vicinity to mining block or within 500 mts. of the mining block.					
7	Irrigation canal headworks/ khul inlets, if any located within mining block or within 500 mts. of the mining block.	Yes	Yes			Features indicative of Irrigation Canals/ Khuls on Google Image of 09/2021 01 offtake of Humhama Canal
8	Active water channels, if any crossing the mining block.	Yes	Yes	-	-	Active water channel needs to be excluded
9	National Park/Wildlife Sanctuary/ESZ, if any located in close vicinity of the mining block and distance thereof from the mining block.	No	No	-	-	
10	Forest land, if any located in close vicinity of the mining block. If yes, the distance thereof from the ends of mining block.	No	No	-	-	
12	Any other relevant feature of interest or condition which	No	No	-	-	

	is critical to grant of ToRs/EC to the proposed project					
--	---	--	--	--	--	--

DELIBERATIONS/SPECIFIC OBSERVATION(S) OF COMMITTEE, IF ANY:

- a) The case had been discussed by the Expert Appraisal Committee earlier in the 81st Meeting held on 03/01/2022 during which the Expert Appraisal Committee rejected the case for grant of EC.
- b) Now the PP has again approached the JKEIAA for reconsideration of the case after getting the mining block resized from 3.92 Ha to **2.90 Ha** from the G&M dept. vide letter dated 05/02/2022. to maintain a safe distance to the kuhl mentioned in the NOC issued by Xen Irrigation Dept. vide letter No 7714- 18 dated 22/01/2022.
- c) **However, the Committee desired that the PP should obtain fresh clarification from the Xen Irrigation Dept. stating that no offtake point of Irrigation canal falls within 200m from the resized mining block of 2.90 Ha, prior to grant of formal EC.**
- d) When the Consultant presented KML file of resized mining block on Google Earth platform, the Committee observed that the original block has been divided into two subsets.
- e) The Committee desired that the PP should revise the PFR and come up with two separate haulage routes for the two subset mining blocks, prior to grant of EC.
- f) The Title verification issued by the Tehsildar Chadoora vide letter dated 05/08/2021 under survey No 295 indicates that the land falling under the block is Shamlaat Deh for which NOC from the concerned Panchayats has been obtained which is on record.
- g) NOC from wildlife department mentions that these Nallah's are feeding channels to **Hokersar wetland Reserve**. The flow and quality of the water should not be affected and further excessive extraction/water diversion be avoided as it can hamper flow of water to the aforesaid reserve. Therefore, the Committee desired that the PP should submit an undertaking to the Wildlife Protection Dept. duly attested by the Judicial Magistrate first class to the effect that in case of any damage to the existing water course in terms of ecological and hydrological factors, the costs of rehabilitation of the same to be decided by the Wildlife Protection Dept. shall be borne by the PP. **The copy of same shall be submitted to JKEIAA, prior to grant of EC.**
- h) Heavy Illegal mining activity was observed in and around the mining block as per features on latest Google image of 10, 2021 which needs clarification from the Multi Dept. District level Task Force (MDLTF) Cell and fixing of responsibility besides report whether the PP is involved in it, **prior to grant of EC.**
- i) The materials within the block appear to be depleted to a large extent due to heavy illegal mining. Therefore, the PP needs to obtain **fit for mining certificate** from the G&M Dept. to the effect that adequate replenishment has taken place in the block and there is sufficient material available to extract without endangering the ecological and hydrological regime of the nallah, **prior to grant of EC.**
- j) Active water channel needs to be excluded from the mining block while calculating the targeting mineral production.

- k) The conditions of NOC of stockholder departments need to be adhered to in letter and spirit under their close supervision.
- l) EMP Budget needs to be revised with budget as suggested in the remark's column of EMP table above, **prior to grant of EC.**
- m) Revision of the mining plan with mine closure plan, revised mining depth, revised area, surface plan, targeted mineral production and replenishment and its denovo approval by the competent authority, **prior to grant of EC.**
- n) Mining depth of 3.00 m & bulk density of 2.3 adopted in the instant mining plan not agreed by the committee. Mining depth be restricted to max. **1m in aggregate** and bulk density of 2.0 only be adopted for calculating the production targets in absence of actual field measurements.

RECOMMENDATION OF THE COMMITTEE

In view of the above deliberations / observations made by the Committee herein above, the Expert Appraisal Committee recommended the case for grant of EC subject to: -

- a) Standard and Specific Conditions as per **Annexure B** to these Minutes of Meeting.
- b) **Submission of compliance to the observations made herein above under deliberations, prior to grant of EC.**
- c) Securing of **"Non-involvement in illegal mining"** certificate from the Multi Dept. District level Task Force (MDLTF) Cell, **prior to grant of formal EC.**
- d) Submission of fresh clarification / NOC from the Xen-Irrigation Dept. stating that no irrigation off-take point falls within 200m of the resized mining block of 2.90 Ha consisting of two subset blocks up-stream and downstream, **prior to grant of EC.**
- e) Submission of **'Fit for mining certificate'** as per deliberations, prior to grant of EC.
- f) Maximum targeted mineral production of **34800 MT.**
- g) Condition the geographical coordinates as per revised area to be conveyed by G&M Dept. are mentioned in the EC letter by JKEIAA, **prior to grant of EC.**
- h) **Strict adherence to the terms and conditions of the NOCs of the stockholder departments which needs to be monitored by the enforcement agencies and concerned department.**
- i) **No JCBs/ Excavators/ Bulldozers to be used in mining and no water course to be disturbed while transporting minor minerals.**
- j) Validity of only three years from the date of commencement of the mining operations duly certified by the District Mineral Officer concerned with intimation to the JKEIAA and JKPCB in view of non-availability of replenishment data

AGENDA ITEM NO: 08

Title of case:	Grant of Environmental Clearance (EC) for RBM (River Bed Mineral) Minor Mineral Block Mining Project, Resized Area of 4.82 ha., Block - 13 at Mini Secretariat Shopian Upstream Nallah Rambiara village- Arhama District – shopian UT: Jammu & Kashmir favouring M/S Abdul Hamid Wagay S/o Shri. Ghulam Nabi Wagay R/o: Narapora, District Shopian, J&K UT. shopianblock13@gmail.com
----------------	--

Project type (whether mining lease/STP/ Quarry license/brick earth)	Mining Lease
Category (B1/B2)	B1
Proposal no:	SIA/JK/MIN/69379/2021--SIA/JK/MIN/62983/2021-- SIA/JK/MIN/55070/2020
File no:	SEAC/JK/20/208
Consultant with validity	Atmos Sustainable Solutions Pvt. Ltd. Valid till: - 08/09/2023
Presenter of consultant:	M/S Meryn Gilbert
Project proponent representative of Project proponent:	M/S Abdul Hamid Wagay

CASE SUMMARY

Status	Resized Area (Ha)	Bid cost (in lacs)	Project cost (in lacs)	EMP cost proposed (in lacs)		CER budget proposed (lacs/annum)
				Capital	Recurring	
New Project	4.82	26.20	145.97	7.20	10.00	2.90

Mine Closure plan proposed (in lacs)	Revised Mining depth proposed in PFR/EIA (mts.)	Haulage Route (Kms)	Revised Bulk density proposed by proponent in PFR/EIA	Cluster situation (Yes/No)
0.15	1.00	0.30	2.00	Yes

PROJECT EVENT DATES

Date of Letter of Intent (LoI)	LoI –Date of Extension, if any	LoI Date of Validity	Date of Mining Plan approval	ToRs granted on
27/03/2020	28/12/2021	26/03/2022	09/06/2020	27/07/2021

G.O 76JK-FST of 2020 dated 29/07/2021 implemented by JKEIAA for the project on	Previous Project proponent	Baseline data Collection by (previous) project proponent as the case may be	Public Hearing held on	Case Discussed by JKEAC earlier on	Area reduced by G&M Dept.
NA	NA	Oct-Dec 2020	30/10/2021	17/07/2021	09/03/2021

APPRAISAL PROCESS

(To be filled by JKEAC during online appraisal)

STATUS OF DOCUMENTATION

S. No.	Document	Status	Remarks of the Committee
1	Form 1/Form 2 /Form 1-M as applicable	Submitted	
2	Pre-feasibility report (PFR)	Submitted	
3	Approved Mine Plan /Mine closure Plan	Formulated not as per guidelines	Mine Plan needs to be revised for mining depth, closure plan, surface plan, targeted mineral production, mining methodology etc.
4	District Survey Report	Formulated not as per guidelines	Needs revision for including replenishment data etc.
5	(Environmental Management Plan/ Corporate Environmental Responsibility (EMP/CER)	Formulated but needs revision	Needs revision as per deliberations/ observations /recommendations

NO OBJECTION CERTIFICATES

S. No.	Department	status as per NOC	Remarks/ Reference
1	Irrigation Dept.	Issued conditionally	
2	Flood Control Dept.	Issued Conditionally	
3	Fisheries Dept.	Issued Conditionally	
4	Forest Dept.	Issued as non-forest land	
5	Wildlife Protection Dept	Issued conditionally	
6	Pollution Control Board	Issued	
7	Revenue Dept.	State Land Khasra No. 300	
8	PHE (Jalshakti) Dept.	Issued Conditionally	
10	Soil and Water Conservation dept.	---	

ENVIRONMENTAL MANAGEMENT PLAN

S. No	Proposed actions	Budget proposed by Proponent (in lacs)		Remarks/ Budget recommended by Committee (in lacs)	
		Capital	Recurring	Capital	Recurring
1	Green belt development	3.00	2.00	4.00	2.00
2	Haulage route maintenance	2.80	2.00	4.00	3.00
3.	Env. Awareness programme	0.00	2.00	1.00	2.00
4	Pollution Monitoring	0.00	3.00	2.00	3.00
5	Pollution control/ water sprinkling/Dust suppression	0.00	0.00	2.00	3.00
6	Solid waste management	0.00	0.00	0.00	0.00
7.	Occupational Health & Safety of mine workers	1.40	1.00	2.00	1.00

9	Installation of Hume Pipes	0.00	0.00	5.00	5.00
	Total	7.20	10.00	20.00	19.00

COORPORATE ENVIRONMENT RESPONSIBILITY

S. No.	Project activity	Activities	Annual Budget proposed by Proponent (in lacs)	Remarks
1	Health	Free Distribution of medicines, health check-up, Distribution of Sanitizer, gloves and Mask to the nearby village and panchayat.	1.00	
2	Electrification	Solar Lamp distribution & Solar street light installation in the village.	1.00	
3	Drinking water facility	Drinking water facility in nearby village/ Installation of hand pumps panchayat/ Installation of hand pumps	0.00	
3	Sanitation	Construction of ladies' toilets in the village.	0.00	
4	Education	Distribution of school bags & books in nearby Primary School Education Grants to girl child to check drop outs in schools/ Renovation of toilets of nearby school.	0.90	
5	Rain water Harvesting structure	Construction of Rain water harvesting structure in the primary School nearby village.	0.00	
		Total	2.90	

BUDGET FOR SURVILIENCE

S. No.	Particulars	Budget proposed by Proponent (in lacs)		Remarks
		Capital	Recurring (in lacs)	

1	Transport Permit	2.00	0.00	
2	CCTV Camera	1.00	0.10	
3	Weight Bridge	10.00	1.5	
4	Personal Computer with power backup	0.50	0.06	
5	Mobile Application Barcode scanner	0.50	0.06	
6	Radio Frequency Identification Tag (RFID) and GPS	1.00	0.20	
7	Annual Audit of lease	0.00	1.00	
8	Security Guard	0.00	1.00	
	Total	15.00	3.82	

GENERAL PUBLIC HEARING CONCERNS

S. No.	Usual concerns expressed by public during proceedings	Yes/No
1	Early issuance of EC in favour of the project proponent and illegal mining should be banned totally so that all the inhabitants around the town may get the material in accordance with the rates fixed by the Government.	Yes
2	Minor Mineral rates may be fixed as early as possible so that the contractors who have taken tenders of various Government works are facing severe demand of the locals regarding problems in terms of minor minerals and are making the material available from the largest Distances outside the District and in very expensive rates because of non-availability/non-issuance of EC's in favor of local bidders.	Yes
3	Manual mining & Employment to the local unemployed youth	Yes
	Irrigation channels should be protected, bunds should be constructed, roads should be metalled, and Drinking water supply should not be hampered by the mining activity	Yes
4	Protection / safeguard of water resources	Yes
5	Prevention of illegal mining	Yes
6	Mining should be carried out in scientific Manner	Yes

EXAMINATION OF MINING SITE ON MULTIDATE GOOGLE EARTH IMAGE PLATFORM USING KML /KMZ FILE EMAILED/UPLOADED BY THE PROJECT PROPONENT/CONSULTANT

S.no.	Features observed	Within Mining site boundary (Yes/No/Not identifiable)	Outside mining site boundary (Yes/No/Not identifiable)	Upstream from mining block (Mts.)	Downstream From mining block (Mts.)	Remarks
1	Features indicative of any Illegal mining.	Yes	Yes	-	-	As per latest available google image of 09/2018
2	Bridge with midstream piers, if any, located within mining area/ within 500 mts. from the ends of mining block.	No	No	-	-	
3	Bridge with only abutments, if any, located within mining area/ within 500 mts. from the ends of mining block.	No	No	-	-	
4	Foot bridge with only abutments on two banks, if any located within mining area/ within 500 mts. from the ends of mining block.	No	No	-	-	
5	Green patch (Cropland / trees /orchard etc. if	No	No	-	-	

	any located within mining block/adjacent to mining block or within 500 mts. from the mining block.					
6	Structures of any kind (buildings /Flood control/ protection works/ electric installations, if any located within/adjacent/ in close vicinity to mining block or within 500 mts. of the mining block.	No	No	-	-	-
7	Irrigation canal headworks/ khul inlets, if any located within mining block or within 500 mts. of the mining block.	Not identifiable	Not identifiable	-	-	Not identifiable on Google image
8	Active water channels, if any crossing the mining block.	No	Yes	-	-	Active water channel needs to be excluded
9	National Park/Wildlife Sanctuary/ESZ, if any located in close vicinity of the mining block and distance thereof from the mining block.	No	No	-	-	

10	Forest land, if any located in close vicinity of the mining block. If yes, the distance thereof from the ends of mining block.	No	No	-	-	
12	Any other relevant feature of interest or condition which is critical to grant of ToRs/EC to the proposed project.	No	No	-		

DELIBERATIONS/SPECIFIC OBSERVATION(S) OF COMMITTEE, IF ANY:

- a) The case had been discussed by the Expert Appraisal Committee earlier during the 47th Meeting held on 10/07/2021 for mining block area 9.79 Ha during which the Committee recommended the project for grant of ToRs subject to: -
- i. Mining Depth of max 1m in aggregate due to non-availability of replenishment data.
 - ii. Mining Area of 4.82Ha after exclusion of green patch/active water channel/Flood protection structures and maintaining safe distance to bridge/irrigation canal headway etc.
 - iii. Condition that the project proponent obtains a detailed and categorical NOC from the Executive Engineer, Irrigation Dept. indicating the position (Geo-coordinates) of the Canal headway vis-vis the mining block, to the effect that the mining activity will not impact any infrastructure and the delivery system.
 - iv. Condition that the project proponent obtains a detailed and categorical NOC from Assistant Director, Fisheries Dept. concerned specifying therein that the mining activity in the designated mining block shall not have any adverse impact on fish fauna in the area.
 - v. Condition, the haulage route does not traverse through the active water channel.
- b) Now, in compliance to above point No. i, the PP has revised the mining depth at 1.00m applying a bulk density of 2.00 m in EIA report, though the mining plan has not yet been revised.
- c) With respect to serial No. ii, the PP has resized the mining block to 4.82 ha from the original area of 9.79 ha, vide letter dated 09/03/2021 from the G&M Dept. while excluding the green patch and active water channel from the mining block.
- d) With compliance to point No. iii, the PP has obtained NOC from Irrigation Division Shopian vide letter dated 25/11/2021 mentioning that joint inspection of the mineral

block revealed that the supply channel of Sathoo canal is 95Mts. from the edge CC and 45 Mts. from the edge. The Committee observed that though the language in the revised NOC issued by the Xen Irrigation Dept. is still ambiguous, yet one thing is clear that the canal offtake point is at a distance of 95 mts: which is less than the required 200m from the mining block as per the national guidelines.

- e) The Committee therefore, examined the mining block on Google Earth platform using the KML file of the resized mining block comprising of 4.82 Ha size. It was desired that the PP should further resize the mining block from 4.82 Ha to 3.50 Ha to maintain a safe distance of 200m from the Canal headway, prior to grant of EC.
- f) It was also desired that after resizing the mining block to 3.50 Ha, the PP should obtain a fresh clarification from the Xen Irrigation Dept. stating therein that the canal headway is now more than 200 m away from the resized mining block of 3.50 Ha and that if mining activity shall be carried out in the resized mining block, it will have no adverse impact on the canal headway and irrigation water distribution system. The clarification be submitted to JKEIAA, prior to grant of EC.
- g) With compliance to point No. iv, the Assistance Director Fisheries Dept., District Shopian vide letter dated 17/04.2021 mentions that the mechanical means of mining in the mining block will not only leave the water body unfit for the aquatic flora and fauna but would destroy the whole ecology of the aquatic ecosystem. **So only manual mining will be allowed to protect the aquatic flora and fauna of the Nallah.**
- h) With compliance to point No. v, the proposed haulage route, as observed on the latest available Google image of 09/2018 seem to be traversing the water creek. Therefore, the PP shall lay hume pipes of appropriate specifications to keep the water creek undisturbed.
- i) The PP has also submitted a Report of Multi District Level cell (MDDLTF) on illegal mining, vide letter no dated 22/06/2021 mentioning that no illegal mining has taken place in the minor mineral block and the PP is not involved in any illegal mining activity in the block.
- j) **The ToR condition relating to submission of photographs of display screen of the air quality monitoring station showing data with dates of collection of the baseline data has not been submitted in the EIA report. Therefore, the PP shall submit compliance to this, prior to grant of formal EC.**

RECOMMENDATION OF THE COMMITTEE

In view of the above deliberations / observations made by the Committee herein above, the Expert Appraisal Committee recommended the project for grant of EC subject to: -

- a) Standard and Specific Conditions as per Annexure B to these Minutes of Meeting.
- b) **Submission of compliance to the observations made herein above under deliberations, prior to grant of EC.**
- c) **Further resizing of the mining block to 3.50 Ha, prior to grant of EC.**
- d) Compliance to specific ToR condition relating to photograph of display screen showing dates of data collection as detailed above, **prior to grant of EC.**
- e) Maximum targeted mineral production of 42000MT.
- f) Submission of fresh field verification report from concerned Xen, Irrigation Dept. with seal and signature and local PRI on board, certifying therein that there are no

irrigation off-take points within 200m of the resized mining block with area 3.50 Ha, prior to grant of formal EC.

- g) Condition the geographical coordinates as per revised area to be conveyed by G&M Dept. are mentioned in the EC letter by JKEIAA
- h) Strict adherence to the terms and conditions of the NOCs of the stockholder departments especially w.r.t conditions as laid down by the Fisheries Dept. which needs to be monitored by the enforcement agencies and concerned department.
- i) No JCBs/ Excavators/ Bulldozers to be used in mining and no water course to be disturbed while transporting minor minerals.
- j) Validity of only three years from the date of commencement of the mining operations duly certified by the District Mineral Officer concerned with intimation to the JKEIAA and JKPCB in view of non-availability of replenishment data

OBSERVATIONS ABOUT CONDUCT OF CONSULTANTS

(Excellent/Good /Average/Poor)

(SCALE: 9 to 10= Excellent / 7-8=Good /5-6=Average / 4-5= below average / less than 3= Poor)

S. No.	Component	M/S Cognizance Research India Pvt Ltd, Valid till: 03/02/2022	M/S Globus Env. Engineering Services Pvt Ltd,	Atmos Sustainable Solutions Pvt. Ltd.	P and M Solution	M/S ASeries Envirotek India Pvt. Ltd.,
1	Submission of the documents	6	6	6	6	5
2	Site Appreciation Note, kml /kmz file, site photo and site videos and PowerPoint presentation	4	5	5	5	5
3	Presentation of factual details of case(s)	4	5	6	6	5
4	Field knowledge of the case(s)	5	5	5	5	5
5	Formulation of PFR, EMP, EIA, CER etc.	5	6	5	6	5
	Overall professional conduct during proceedings	4.8	5.4	5.4	5.6	5

Note: The recommendations made herein above are subject to grant of extension to the Letter of Intents of the pertinent cases by the Competent Authority and in case extension to Lol to any of the above cited cases is not granted, the recommendations thereof made herein above shall automatically stand withdrawn.

The minutes were formulated online by the JK Level Expert Appraisal Committee (JKEAC) immediately after the deliberations and are hereby issued with approval of the esteemed Chairman, JKEAC.



(Humayun Rashid)
SECRETARY
JKUT level Expert Appraisal Committee

Copy by email to:

1. The Member Secretary, J&K Environment Impact Assessment Authority (JKEIAA), /PCCF/Director, Ecology, Environment and Remote Sensing, J&K Govt., Jammu for favour kind information.
2. Sh. S. C. Sharma, Chairman, J&K Expert Appraisal Committee, (JKEAC) 331 Shastri Nagar, Jammu-180004 for favour of kind information.
3. Sh. M.A Tak, Member, J&K Expert Appraisal COMMITTEE, (JKEAC) 124 Mominabad (Near Jakfed), Anantnag Kashmir,-192101 for favour of kind information.
4. Sh. Brajbhushan Sharma, Member, J&K Expert Appraisal COMMITTEE, (JKEAC) 278/2 Channi Himmatt, Jammu for favour of kind information.
5. Professor Shakeel Ahmad Romshoo, Member, J&K Expert Appraisal Committee, (JKEAC) Department of Earth Sciences Kashmir University Srinagar-190006 for favour of kind information and necessary action please.
6. Sh. Abdul Rashid Makroo, Member, J&K Expert Appraisal COMMITTEE, (JKEAC) H/No. 9 Lane No 11 Sector C, Gulshan Nagar Nowgam Bypass, Srinagar-190019 for favour of kind information please.
7. Professor ArvindJasrotia Member, J&K Expert Appraisal COMMITTEE, (JKEAC) 33/D Sainik Colony Jammu-180011 for favour of kind information please.
8. Dr.Ghulam Mohammad Dar, Member, J&K Expert Appraisal COMMITTEE, (JKEAC) Main Campus IMPA&RD, M.A Road, Srinagar-190001 for favour of kind information please.
9. Sh. IrfanYasin, Member, J&K Expert Appraisal COMMITTEE, (JKEAC) Bagh-e-Hyderpora, Bypass, Srinagar for favour of kind information please.
10. Professor Anil Kumar Raina, Member, J&K Expert Appraisal COMMITTEE, (JKEAC) Department of Environmental Science University of Jammu, Jammu-180006 for favour of kind information please.
11. Professor M. A. Khan, Member, J&K Expert Appraisal COMMITTEE, (JKEAC) Khan House, A-27 Milatabad, Peerbagh "B" Srinagar for favour of kind information please.
12. Dr.Falendra Kumar Sudan, Member, J&K Expert Appraisal COMMITTEE, (JKEAC) Professor Department of Economics University of Jammu, Jammu for favour of kind information please.
13. Sh. Sheikh Sajid, PA for information and with direction to upload the minutes on the environmental clearance portal at parivesh.nic.in.
14. Concerned File.

Annexure-A

GENERAL TERMS OF REFERENCE FOR PREPARATION OF EIA/EMP WITH RESPECT TO RIVER BED MINING PROJECT

STANDARD TERMS OF REFERENCE

- 1) Year-wise production details should be given, clearly stating the highest production achieved in any one year.
- 2) A copy of the document in support of the fact that the Proponent is the rightful lessee of the mine should be given.
- 3) All documents including approved mine plan, EIA and Public Hearing should be compatible with one another in terms of the mine lease area, production levels, waste generation and its management, mining technology etc. and should be in the name of the lessee.
- 4) All corner coordinates of the mine lease area, superimposed on a High-Resolution Imagery/toposheet, topographic sheet, geomorphology and geology of the areas should be provided. Such an Imagery of the proposed area should clearly show the land use and other ecological features of the study area (core and buffer zone).
- 5) Information should be provided on high resolution satellite image on with geological map of the area, geomorphology of land-forms of the area, existing minerals and mining history of the area, important water bodies, streams and rivers and soil characteristics.
- 6) Details about the land proposed for mining activities should be given with information as to whether mining conforms to the land use policy of the State; land diversion for mining should have approval from State land use board or the concerned authority.
- 7) It should be clearly stated whether the proponent Company has a well laid down Environment Policy approved by its Board of Directors? If so, it may be spelt out in the EIA Report with description of the prescribed operating process/procedures to bring into focus any infringement/deviation/ violation of the environmental or forest norms/ conditions? The hierarchical system or administrative order of the Company to deal with the environmental issues and for ensuring compliance with the EC conditions may also be given. The system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the Company and/or shareholders or stakeholders at large may also be detailed in the EIA Report.

- 8) Issues relating to Mine Safety, including subsidence study in case of underground mining and slope study in case of open cast mining, blasting study etc. should be detailed. The proposed safeguard measures in each case should also be provided.
- 9) The study area will comprise of 10 km zone around the mine lease from lease periphery and the data contained in the EIA such as waste generation etc. should be for the life of the mine / lease period.
- 10) Land use of the study area delineating forest area, agricultural land, grazing land, wildlife sanctuary, national park, migratory routes of fauna, water bodies, human settlements and other ecological features should be indicated. Land use plan of the mine lease area should be prepared to encompass preoperational, operational and post operational phases and submitted. Impact, if any, of change of land use should be given.
- 11) Details of the land for any Over Burden Dumps outside the mine lease, such as extent of land area, distance from mine lease, its land use, R&R issues, if any, should be given.
- 12) A Certificate from the Competent Authority in the State Forest Department should be provided, confirming the involvement of forest land, if any, in the project area. In the event of any contrary claim by the Project Proponent regarding the status of forests, the site may be inspected by the State Forest Department along with the Regional Office of the Ministry to ascertain the status of forests, based on which, the Certificate in this regard as mentioned above be issued. In all such cases, it would be desirable for representative of the State Forest Department to assist the Expert Appraisal Committee's.
- 13) Status of forestry clearance for the broken-up area and virgin forestland involved in the Project including deposition of net present value (NPV) and compensatory afforestation (CA) should be indicated. A copy of the forestry clearance should also be furnished.
- 14) Implementation status of recognition of forest rights under the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 should be indicated.
- 15) The vegetation in the RF / PF areas in the study area, with necessary details, should be given.
- 16) A study shall be got done to ascertain the impact of the Mining Project on wildlife of the study area and details furnished. Impact of the project on the wildlife in the surrounding and any other protected area and accordingly, detailed mitigative measures required, should be worked out with cost implications and submitted.
- 17) Location of National Parks, Sanctuaries, Biosphere Reserves, Wildlife Corridors, Ramsar site Tiger/ Elephant Reserves/(existing as well as proposed), if any, within 10 km of the mine lease should be clearly indicated, supported by a location map duly authenticated by Chief Wildlife Warden. Necessary clearance, as may be applicable to such projects due to proximity of the ecologically sensitive areas as mentioned above, should be obtained from the Standing COMMITTEE of National Board of Wildlife and copy furnished.

18) A detailed biological study of the study area [core zone and buffer zone (10 km radius of the periphery of the mine lease)] shall be carried out. Details of flora and fauna, endangered, endemic and RET Species duly authenticated, separately for core and buffer zone should be furnished based on such primary field survey, clearly indicating the Schedule of the fauna present. In case of any scheduled-I fauna found in the study area, the necessary plan alongwith budgetary provisions for their conservation should be prepared in consultation with State Forest and Wildlife Department and details furnished. Necessary allocation of funds for implementing the same should be made as part of the project cost.

19) Proximity to Areas declared as 'Critically Polluted' should also be indicated and where so required, clearance certifications from the prescribed Authorities, such as the SPCB or State Mining Department should be secured and furnished to the effect that the proposed mining activities could be considered.

20) R&R Plan/compensation details for the Project Affected People (PAP) should be furnished. While preparing the R&R Plan, the relevant State/National Rehabilitation & Resettlement Policy should be kept in view. In respect of SCs /STs and other weaker sections of the society in the study area, a need based sample survey, family-wise, should be undertaken to assess their requirements, and action programmes prepared and submitted accordingly, integrating the sectoral programmes of line departments of the State Government. It may be clearly brought out whether the village(s) located in the mine lease area will be shifted or not. The issues relating to shifting of village(s) including their R&R and socio-economic aspects should be discussed in the Report.

21) One season (non-monsoon) [i.e. March-May (Summer Season); October-December (post monsoon season) ; December-February (winter season)] primary baseline data on ambient air quality as per CPCB Notification of 2009, water quality, noise level, soil and flora and fauna shall be collected and the AAQ and other data so compiled presented date-wise in the EIA and EMP Report. Site-specific meteorological data should also be collected. The location of the monitoring stations should be such as to represent whole of the study area and justified keeping in view the pre-dominant downwind direction and location of sensitive receptors. There should be at least one monitoring station within 500 m of the mine lease in the pre-dominant downwind direction. The mineralogical composition of PM10, particularly for free silica, should be given.

22) Air quality modelling should be carried out for prediction of impact of the project on the air quality of the area. It should also take into account the impact of movement of vehicles for transportation of mineral. The details of the model used and input parameters used for modelling should be provided. The air quality contours may be shown on a location map clearly indicating the location of the site, location of sensitive receptors, if any, and the habitation. The wind roses showing pre-dominant wind direction may also be indicated on the map.

23) The water requirement for the Project, its availability and source should be furnished. A detailed water balance should also be provided. Fresh water requirement for the Project should be indicated.

24) Necessary clearance from the Competent Authority for drawl of requisite quantity of water for the Project should be provided.

25) Description of water conservation measures proposed to be adopted in the Project should be given. Details of rainwater harvesting proposed in the Project, if any, should be provided.

26) Impact of the Project on the water quality, both surface and groundwater, should be assessed and necessary safeguard measures, if any required, should be provided.

27) Based on actual monitored data, it may clearly be shown whether working will intersect groundwater. Necessary data and documentation in this regard may be provided. In case the working will intersect groundwater table, a detailed Hydro Geological Study should be undertaken and Report furnished. The Report inter-alia, shall include details of the aquifers present and impact of mining activities on these aquifers. Necessary permission from Central Ground Water Authority for working below ground water and for pumping of ground water should also be obtained and copy furnished.

28) Details of any stream, seasonal or otherwise, passing through the lease area and modification / diversion proposed, if any, and the impact of the same on the hydrology should be brought out.

29) Information on site elevation, working depth, groundwater table etc. Should be provided both in AMSL and bgl. A schematic diagram may also be provided for the same.

30) A time bound Progressive Greenbelt Development Plan shall be prepared in a tabular form (indicating the linear and quantitative coverage, plant species and time frame) and submitted, keeping in mind, the same will have to be executed up front on commencement of the Project. Phase-wise plan of plantation and compensatory afforestation should be charted clearly indicating the area to be covered under plantation and the species to be planted. The details of plantation already done should be given. The plant species selected for green belt should have greater ecological value and should be of good utility value to the local population with emphasis on local and native species and the species which are tolerant to pollution.

31) Impact on local transport infrastructure due to the Project should be indicated. Projected increase in truck traffic as a result of the Project in the present road network (including those outside the Project area) should be worked out, indicating whether it is capable of handling the incremental load. Arrangement for improving the infrastructure, if contemplated (including action to be taken by other agencies such as State Government) should be covered. Project Proponent shall conduct Impact of Transportation study as per Indian Road Congress Guidelines.

32) Details of the onsite shelter and facilities to be provided to the mine workers should be included in the EIA Report.

33) Conceptual post mining land use and Reclamation and Restoration of mined out areas (with plans and with adequate number of sections) should be given in the EIA report.

34) Occupational Health impacts of the Project should be anticipated and the proposed preventive measures spelt out in detail. Details of pre-placement medical examination and periodical medical examination schedules should be incorporated in the EMP. The project specific occupational health mitigation measures with required facilities proposed in the mining area may be detailed.

35) Public health implications of the Project and related activities for the population in the impact zone should be systematically evaluated and the proposed remedial measures should be detailed along with budgetary allocations.

36) Measures of socio-economic significance and influence to the local community proposed to be provided by the Project Proponent should be indicated. As far as possible, quantitative dimensions may be given with time frames for implementation.

37) Detailed environmental management plan (EMP) to mitigate the environmental impacts which, should inter-alia include the impacts of change of land use, loss of agricultural and grazing land, if any, occupational health impacts besides other impacts specific to the proposed Project.

38) Public Hearing points raised and commitment of the Project Proponent on the same along with time bound Action Plan with budgetary provisions to implement the same should be provided and also incorporated in the final EIA/EMP Report of the Project.

39) Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.

40) The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.

41) A Disaster management Plan shall be prepared and included in the EIA/EMP Report.

42) Benefits of the Project if the Project is implemented should be spelt out. The benefits of the Project shall clearly indicate environmental, social, economic, employment potential, etc.

43) Besides the above, the below mentioned general points are also to be followed:

a) Executive Summary of the EIA/EMP Report

b) All documents to be properly referenced with index and continuous page numbering.

c) Where data are presented in the Report especially in Tables, the period in which the data were collected and the sources should be indicated.

d) Project Proponent shall enclose all the analysis/testing reports of water, air, soil, noise etc. using the MoEF & CC/NABL accredited laboratories. All the original analysis/testing reports should be available during appraisal of the Project.

e) Where the documents provided are in a language other than English, an English translation should be provided.

f) The Questionnaire for environmental appraisal of mining projects as devised earlier by the Ministry shall also be filled and submitted.

g) While preparing the EIA report, the instructions for the Proponents and instructions for the Consultants issued by MoEF&CC vide O.M. No. J-11013/41/2006-IA.II(I) dated 4th August, 2009, which are available on the website of this Ministry, should be followed.

h) Changes, if any made in the basic scope and project parameters (as submitted in Form-I and the PFR for securing the TOR) should be brought to the attention of MoEF&CC with reasons for such changes and permission should be sought, as the TOR may also have to be altered. Post Public Hearing changes in structure and content of the draft EIA/EMP (other than modifications arising out of the P.H. process) will entail conducting the PH again with the revised documentation.

i) As per the circular no. J-11011/618/2010-IA.II(I) dated 30.5.2012, certified report of the status of compliance of the conditions stipulated in the environment clearance for the existing operations of the project, should be obtained from the Regional Office of Ministry of Environment, Forest and Climate Change, as may be applicable.

j) The EIA report should also include (i) surface plan of the area indicating contours of main topographic features, drainage and mining area measurements, (ii) geological maps and sections and (iii) sections of the mine pit and external dumps, if any, clearly showing the land features of the adjoining area.

SPECIFIC TERMS OF REFERENCE

1. To submit a detailed site appreciation note/Executive Summary supported with a video and photographs, describing in detail the physical features of the mining site and structures viz. bridges, canal headworks, Zamindari Khulṣ if any existing within a reach of 500mts. from the downstream and the upstream ends of the mining block. The appreciation note will also describe the environmental settings i.e. agricultural lands if any located on the two banks, green patches in close vicinity of the mining block. The site appreciation note shall form an integral part of the EIA report as per decision of JKEIAA taken in its 38th Meeting.

2. The mining shall be restricted to 3/4th of the width of the river/riverlet or 7.5 m(inward) from river bank but upto 10% of the width of the river. While calculating targeted mineral production and while formulating the mining plan, the project proponent shall ensure that the area for removal of minerals shall not exceed 60% of the mine lease area, and any deviation or relaxation in this regard shall be adequately supported by the scientific report in accordance with Sand Mining Monitoring & Enforcement Guidelines of 2020.

3. Before conducting Public Hearing, the G&M Dept. shall temporarily mark the boundaries of the mining block in consultation with the concerned Revenue Authority and the JKPCB so

that locals know during the public Hearing where the mining block is located on ground as per decision of JKEIAA taken in its 38th Meeting.

4. A comprehensive chapter be included in the EIA report on Cost Benefit Analysis of the mining activity in the mining block underlining the environmental and social costs.

5. Impact of mining activity on adjacent agricultural land with particular reference to run off, soil erosion and top-soil loss due to change in topography.

6. Details of Gradient of riverbed and 3-D view draped on the satellite image

7. Details of excavation schedule & sequential mining plan with a maximum mine depth of 1 mtr.

8. Details of transportation of mined out materials with respect to axle load specified for the road as per the Indian Road congress for both the ways (loaded as well as unloaded trucks) load and its impact on the environment.

9. Impact on mining activity on the existing land use in the study area.

10. Impact of mining on aquatic life.

11. NOCs from HoD/competent authority of Irrigation and Flood Control Dept. and Fisheries Dept. OR as specifically asked for in minutes of meeting should be obtained and submitted while applying for EC.

12. The quantification of river bed material be based on excavation only upto a maximum depth of 1 m in the riverbed or 1 m above water table whichever comes first to safeguard ecological conditions in view of non-availability of replenishment data in DSR.

13. A digitalised surface plan showing coordinates, physical measurements, river gradient and inter-cross sections at different intervals should be a mandatory part of mining plan

14. Specific measures to be undertaken to mitigate the impact of mining activity on the habitat and migration of fish in the river/stream and concurrence thereof from the Fisheries Department.

15. The Photography and videography of the mining block shall be part of the Terms of Reference.

16. The maps shall be submitted on a scale of 1: 3000 and 1: 1500 within 10 kms. Radius

17. The shortest extraction route leading to the main road but with minimum interference with human settlements should be identified and described in detail. This along with the map and its KML file be part of an exclusive chapter in the EMP with adequate budget.

18. Dust suppression measures should be prescribed in the EIA/EMP with adequate budget

19. Post project monitoring plan should be included in the study.

20. Occupational health impacts should be assessed and plan for implementation of COVID 19 SOPs in the mining activity should be detailed.

21. The Consultant while presenting field data in the EIA report, should ensure that the site specific date-wise datasheets duly attested by the local panchayat head with his name, signatures and stamp and attested by District Mineral Officer with seal and signature are included in the EIA report.

22. The data displayed on air quality monitoring stations should be captured with digital camera displaying the dates on the photograph so captured and same should be submitted in support of the date-wise data sheets. These digital photographs should be submitted in soft as well as appended with the EIA report.

23. The impact of mining activity on the neighbouring villages needs to be studied and extraction road need to be such that it has least crossing through village settlements.

24. Mining shall be proposed manually minimally supported by semi-mechanized methods excluding heavy machinery like JBC or L&T hydraulic excavators etc.

25. While formulating the EIA/EMP documents, the mining guidelines of 2016 and 2020 issued by the MoEF&CC shall be strictly followed.

26. The prescribed TORs would be valid for a period of four years for submission of the EIA/EMP reports, as per the S.O. No. 751(E) dated 17th of Feb., 2020.

ANNEXURE-B

STANDARD AND SPECIFIC CONDITIONS FOR GRANT OF ENVIRONMENTAL CLEARANCE WITH RESPECT TO RIVER BED MINING PROJECTS ON LEASE BASIS

STANDARD CONDITIONS :-

Statutory compliance

- 1) This Environmental Clearance (EC) is subject to orders/ judgment of Hon'ble Supreme Court of India, Hon'ble High Court of J&K, Hon'ble NGT and any other Court of competent jurisdiction, as may be applicable.
- 2) The Project Proponent complies with all the statutory requirements and judgement of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors before commencing the mining operations.
- 3) The UT Government of J&K shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgement of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.
- 4) This Environmental Clearance shall become operational only after receiving formal NBWL Clearance from MoEF&CC subsequent to the recommendations of the Standing Committee of National Board for Wildlife, if applicable to the Project.
- 5) This Environmental Clearance shall become operational only after receiving formal Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, if applicable to the Project.
- 6) Project Proponent (PP) shall obtain Consent to Operate after grant of EC and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish / Consent to Operate from the concerned State Pollution Control Board/COMMITTEE.
- 7) The PP shall adhere to the provision of the Mines Act, 1952, Mines and Mineral (Development & Regulation), Act, 2015 and rules & regulations made there under. PP shall adhere to various circulars issued by Directorate General Mines Safety (DGMS) and Indian Bureau of Mines from time to time.
- 8) The Project Proponent shall obtain consents from all the concerned land owners, before start of mining operations, as per the provisions of MMDR Act, 1957 and rules made there under in respect of lands which are not owned by it.
- 9) The Project Proponent shall follow the mitigation measures provided in MoEFCC's Office Memorandum No. Z-11013/57/2014-IAJI (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".
- 10) A copy of EC letter will be marked to concerned Panchayat / local NGO etc. if any, from whom suggestion / representation has been received while processing the proposal.
- 11) State Pollution Control Board/COMMITTEE shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.

- 12) The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area.
- 13) The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board/COMMITTEE and web site of the Ministry of Environment, Forest and Climate Change (www.environmentclearance.nic.in). A copy of the advertisement may be forwarded to the concerned MoEFCC Regional Office for compliance and record.
- 14) The Project Proponent shall inform the MoEF&CC for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred than mining operation shall only be carried out after transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.

Air quality monitoring and preservation

- 15) The PP shall generate data on air quality parameters PM10, PM2.5, NO2; CO and SO2 etc. as covered in the EIA Report covering the aspects of transportation, extraction, etc in the impact zone as per the site condition to ascertain the exposure characteristics at specific places and submit the same along with 6-monthly compliance report to concerned IRO. The data be also displayed prominently at the site.
- 16) Effective safeguard measures for prevention of dust generation and subsequent suppression by way of regular mechanical water sprinkling & other measures shall be carried out in areas prone to dust pollution including haulage route.

Water quality monitoring and preservation

- 17) In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEFCC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.
- 18) Regular monitoring of springs in and around the mine lease shall be carried out and recorded maintained. Natural water bodies and or streams which are flowing in and around the project area should not be disturbed. The PP in consultation with concerned department shall regularly monitor the groundwater table in open dug well located in the nearby villages to ascertain the impact of mining over ground water table. PP shall submit Report on changes in Ground water level and quality shall be submitted on six-monthly basis to Regional Office of the Ministry, MoEF&CC, CGWA and State Groundwater Department / State Pollution Control Board.
- 19) The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease and maintain its records. The Project Proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within and nearby/ adjacent to the mine lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout regular monitoring w.r.t. pH and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-à-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations

without justification and prior approval of MoEFCC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six-monthly basis.

Noise and vibration monitoring and prevention

- 20) The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.
- 21) The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.
- 22) The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs /muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.

Mining plan

- 23) The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation subject to changes recommended in the specific conditions herein below. No change in basic mining proposal like mining technology, total excavation, mineral & waste production, lease area and scope of working (viz. method of mining, overburden & dump management, O.B & dump mining, mineral transportation mode, ultimate depth of mining etc.) shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form to Short-Term Permit (STP), Query license or any other name.
- 24) The Project Proponent shall get the Final Mine Closure Plan along with Financial Assurance approved from Indian Bureau of Mines/Department of Mining & Geology as required under the Provision of the MMDR Act, 1957 and Rules/ Guidelines made there under. A copy of approved final mine closure plan shall be submitted within 2 months of the approval of the same from the competent authority to the concerned Regional Office of the Ministry of Environment, Forest and Climate Change for record and verification.
- 25) The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-à-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the

monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the MoEFCC and its concerned Regional Office.

Transportation

- 26) No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. *(In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated.)* All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers.
- 27) The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipment's like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.

Green Belt

- 28) The river bed mining projects involve extraction of sand, gravel and Bajri from dry river/ Nallah Bed and plantation in the 7.5 m buffer of the mine lease will mean plantation in between the river/nallah bed which will obstruct the natural flow of the river/nallah and might also lead to change in natural habitat of aquatic fauna. In lieu of the plantation on river bed the proponents will carry out plantation in the adjacent villages after due consultations with the PR/locals and the concerned DFO. Besides, the PP shall adhere to the conditions for green belt development as per ESR/CER/EMP strictly.
- 29) The Project Proponent shall carry out plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.

- 30) The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.
- 31) The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Schedule-I species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora and fauna. The Plan shall be approved by Chief Wild Life Warden of the State Govt.
- 32) And implemented in consultation with the State Forest and Wildlife Department. A copy of Wildlife Conservation Plan and its implementation status (annual) shall be submitted to the Regional Office of the Ministry.

Public hearing and human health issues

- 33) The Project Proponent shall appoint an Occupational Health Specialist for Regular as well as Periodical medical examination of the workers engaged in the mining activities, as per the DGMS guidelines. The records shall be maintain properly. PP shall also carryout Occupational health check-ups in respect of workers which are having ailments like BP, diabetes, habitual smoking, etc. The check-ups shall be undertaken once in six months and necessary remedial/ preventive measures be taken. A status report on the same may be sent to MoEFCC Regional Office and DGMS on half-yearly basis.
- 34) The Project Proponent must demonstrate commitment to work towards 'Zero Harm' from their mining activities and carry out Health Risk Assessment (HRA) for identification workplace hazards and assess their potential risks to health and determine appropriate control measures to protect the health and wellbeing of workers and nearby community. The proponent shall maintain accurate and systematic records of the HRA. The HRA for neighbourhood has to focus on Public Health Problems like Malaria, Tuberculosis, HIV, Anaemia, Diarrhoea in children under five, respiratory infections due to bio mass cooking. The proponent shall also create awareness and educate the nearby community and workers for Sanitation, Personal Hygiene, Hand washing, not to defecate in open, Women Health and Hygiene (Providing Sanitary Napkins), hazard of tobacco and alcohol use. The Proponent shall carryout base line HRA for all the category of workers and thereafter every five years.
- 35) The PP shall periodically monitor health of all the workers involved at mining site as per the regulations of Mines act.
- 36) Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For this purpose, schedule of health examination of workers should be drawn and followed accordingly as per the regulations of Mines act. A First Aid Room shall be provided in the project both during construction and operations of the project.
- 37) The Project Proponent shall ensure that Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- 38) Project Proponent shall make provision for the housing for workers/labors or shall construct labour camps within/outside (company owned land) with necessary basic

infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.

- 39) The activities proposed in Action plan prepared for addressing the issues raised during the Public Hearing, if applicable, shall be completed as per the budgetary provisions mentioned in the Action Plan and within the stipulated time frame. The Status Report on implementation of Action Plan shall be submitted to the concerned Regional Office of the Ministry along with District Administration.

Corporate Environment Responsibility (CER)

- 40) The activities and budget earmarked for Corporate Environmental Responsibility (CER) as per Ministry's O.M No 22-65/2017-IA. III dated 30/09/2020 or as proposed by EAC should be kept in a separate bank account. The activities proposed for CER shall be implemented in a time-bound manner and annual report of implementation of the same along with documentary proof viz. photographs, purchase documents, latitude & longitude of infrastructure developed & road constructed needs to be submitted to Regional Office MoEF&CC annually along with audited statement.
- 41) Project Proponent shall keep the funds earmarked for environmental protection measures in a separate account and refrain from diverting the same for other purposes. The Year wise expenditure of such funds should be reported to the MoEFCC and its concerned Regional Office.

Miscellaneous

- 42) The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area and KML file for recording the base line data and closure time data (after three years) and submit a report to concerned Regional Office of the MoEFCC.
- 43) The Project Authorities should inform to the Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
- 44) The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its concerned Regional Office, Central Pollution Control Board and State Pollution Control Board.
- 45) A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEFCC.
- 46) The concerned Regional Office of the MoEFCC shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEFCC officer(s) by furnishing the requisite data / information / monitoring reports.

SPECIFIC CONDITIONS: -

1	The Project Proponent must obtain NOCs from competent authority of all the concerned stake holder departments /Joint Inspection Report prior to grant of formal
---	---

	Environmental Clearance (EC). The EC shall be subject to strict compliance of conditions of the NOCs issued by the stake holder departments.
2	The cremation ground if any in the vicinity be properly demarcated and left undisturbed and its map showing geographical coordinates be submitted to JKEIAA before issuance of formal EC. Besides, map showing extraction route bypassing village settlements and agricultural/horticultural land as far as possible be submitted to the JKEIAA before formal grant of EC.
3	The maximum exploitation of the RBM from the mining block shall be as per approved mining plan or <u>as per revised mining plan to be approved by competent authority denovo</u> within the prescribed area and depth recommended by the JK Expert Appraisal Committee, as the case may be and <u>whichever is less</u> . Mining depth mentioned above the recommended depth by JKEAC, if mentioned anywhere in any of the submitted documents whether by mistake or otherwise, shall be treated as omitted.
4	A green belt shall be developed under close supervision of the local panchayat.
5	The river bed material shall be sold to the local population within radial distance of 2 kms from the mine site for residential construction purpose at 50% concessional rates.
6	The formal lease shall be granted only after the Project Proponent deposits the funds earmarked under EMP / CER in a separate account to be opened for the purpose and funds be utilized in coordination with DFO, Social Forestry Dept. and concerned Chief Medical Officer (CMO) under supervision of local Panchayat Head. The funds earmarked for CSR shall also be utilized in accordance with CSR Policy Rules.
7	All the provisions of Minor Mineral Rules sanctioned under SRO105 with all amendments with respect to pertinent provisions of the legal framework relating to progressive mine closure shall be complied by the Project Proponent.
8	This Environmental Clearance is subject to final outcome of any litigation pending before Hon'ble Supreme Court of India, Hon'ble High Court of Jammu & Kashmir, Hon'ble NGT, or any other Court of Law, if any, as may be applicable to this project.
9	This Environmental Clearance is without prejudice to the standing instructions /orders from the competent authorities in the MoEF&CC, GoI and the UT of J&K w.r.t river bed mining activity.
10	An inspection Committee comprising of Additional Dy. Commissioner, District Mineral Officer, representative of Pollution Control Board, Executive Engineer Irrigation & Flood Control Dept., Executive Engineer, PHE(Jalshakti) Dept. and District Fisheries Officer shall monitor the implementation of the EMP and also certify at the end of each monsoon, that sufficient replenishment of the minor mineral has taken place during monsoon and further mining in the mining block shall not adversely affect the hydrological and ecological settings in the area.
11	The Project Proponent shall take all precautionary measures during mining operations for conservation and protection of endangered fauna and flora in the area.
12	Masks and PPE shall be provided to the workers in view of COVID-19.
13	Social distancing norms and other standard operating procedures relating to COVID-19 shall be followed during mining activity.
14	The plan worked out and expenditure made under Occupational Health should be undertaken in consultation with the Local Health Institution/PHC/Sub-Centre for utilization for the health and welfare of the local workers involved in mining activity and villagers living in the close vicinity. Regular Medical checkups and free medicines shall be provided under the fund.

15	The Project Proponent must ensure that the biological clock of the villagers in the vicinity of the project is not disturbed by any unauthorized night operations and all measures must be taken for keeping the noise levels within prescribed levels.
16	Provision shall be kept for housing of the labour force, toilets, facilities for cooking, safe water, health care, crèche etc. for the labour force.
17	A final Mine closure Plan along with details of Corpus fund shall be communicated to the MoEF&CC in advance for approval.
18	The top soil in case of surface land mining shall be temporarily stored at the designated / appropriate site and concurrently used for land reclamation.
19	The mining operations shall be undertaken in a systematic manner so that it does not damage the aesthetic view of the area.
20	Adequate steps should be taken to check soil erosion and engineering structures shall be raised wherever required. The mining shall be restricted to 3/4 th of the width of the river/riverlet or 7.5 m(inward) from river bank but upto 10% of the width of the river. While calculating targeted mineral production and while formulating the mining plan, the project proponent shall ensure that the area for removal of minerals shall not exceed 60% of the mine lease area, and any deviation or relaxation in this regard shall be adequately supported by the scientific report in accordance with Sand Mining Monitoring & Enforcement Guidelines of 2020.
21	The compliance report shall be submitted at Integrated Regional Office of MoEF&CC, Jammu with a copy to the Regulatory Authority.
22	The mining activity should in no case go beyond the area as mentioned in the Letter of Intent or Environmental clearance letter, whichever is less and a buffer area is maintained such that the slopes of adjoining area does not get disturbed.
23	All the provisions made and restrictions imposed as covered in the Minor Mineral Rules, shall be complied with, particularly regarding Environment Management Practices and its fund management.
24	The recommendations made in the District Survey Report on sustainable mining practices if any shall be complied.
25	The mining shall be done in bench form with maximum bench height within the mining depth as prescribed by the Expert Appraisal Committee
26	Mining should be initiated only after installation of signboards with demarcation pillars indicating the geo-coordinates of the plot as mentioned in the letter of intent, measurements (length /breadth) and should be laid in presence of the authorized official of the Geology & Mining Department. All vertices /corners of the mining block must be marked with concrete pillars of size 0.5mtx0.5mt x2.5mts (2.5 mts. is the depth below the NSL).The demarcation pillars site should mention the specific EC conditions and contact details of concerned authorities responsible for monitoring of compliance of EC conditions/district administration/Police at four corners of the mining block prominently on a large size durable display board for enabling the public to inform the authorities in case of violation of the EC conditions. The display board with details shall be maintained in perfect order throughout the period of lease/mining.
27	There should be no change in the method of excavation and quantity of minerals to be extracted.
28	The EC holder shall keep a correct account of quantity of mineral mined out, dispatched from the mine, mode of transport, registration number of vehicle, person in-charge of vehicle and mine plan. This should be produced before officers concerned for inspection.

29	The access to mining site should be controlled in a way that vehicles carrying mineral from that area are tracked and accounted for in accordance with standing guidelines issued by the Govt.
30	The Geology & Mining Department should use technology like Bar Coding, Information and Communications Technology (ICT), Web based and ICT enabled services, mobile SMS App etc. to account for weight of mineral being taken out of the plot and the number of trucks moving out with the mineral.
31	The PP should ensure no agriculture land in the area is used for any storage of sand or gets damaged due to any other transportation activity. Where ever, damages to agricultural land, assets or human or bovine life by way of plying of trollies and tippers etc. involved in transportation of minor mineral is reported, the Project Proponent shall pay adequate compensation with penalty to the effected persons as to be fixed up by the competent authority.
32	Waste generated will be collected on regular basis and will be disposed as per the Municipal Solid Waste Management (Management & Handling) Rule 2000 and its subsequent amendments.
33	Spring sources should not be affected due to mining activities. Necessary Protection measures are to be incorporated.
34	The mineral transportation shall be carried out through covered trucks only and the vehicles carrying the mineral shall not be overloaded.
35	Overloading of trucks and trolleys will be avoided.
36	All the instructions from authorities representing various government departments having stakes shall be complied with during the mining operations.
37	Haul road will be kept wide, compact and water spraying will be done. It shall be properly maintain by the PP and restored to original position after mining. Axel load on the roads should not exceed the prescribed load as per IRC
38	Restricted working hours. Mining operation has to be carried out between 6 am to 7 pm. During day light. Mining operations shall not be allowed at night.
39	No overhangs shall be allowed to be formed due to mining and mining shall not be allowed in area where subsidence of rocks is likely to occur due to steep angle of slope. Mining activity shall not be avoided in rainy season
40	Vehicles used for transportation of material are to be permitted only with fitness and PUC Certificates.
41	There shall be no extraction of stone / boulder in landslide prone areas.
42	Adequate facility for drinking water and toilets should be provided for the workers.
43	There should be controlled clearance of overground vegetation to be undertaken.
44	Transport of mineral will not be done through villages / habitations and any private productive or waste land.
45	Deep drilled handpump with sufficient funding provision should be earmarked for providing drinking facility to the labour force:
46	Recommendations of National Institute for Labour for ensuring good occupational environment for mine workers would also be adopted.
47	The PP shall be responsible for enforcement of COVID-19 standard operating procedures and guidelines with respect to safety of workers involved in the mining activity.
48	Project Proponent shall ensure that the road may not be damaged due to transportation of the mineral and transport of minerals will be as per IRC relevant guidelines if any in this regard.

49	Health and safety of workers should be taken care of. They should also be provided training in safety and health care aspects.
50	Junction at takeoff point of approach road with main road be properly developed with proper width and geometry required for safe movement of traffic by concession holder at his own cost.
51	No stacking shall be allowed on road side along National Highway or any public road.
52	Concealing of any information/data of submission of wrong/fabricated information by the Project Proponent and failure to comply with any of the above conditions may lead to withdrawal of the EC and attract action under the provisions of EP Act, 1986.
53	Mining shall be done manually minimally supported by semi-mechanized methods. Heavy machinery like JCBs, Excavators/L&T hydraulic excavators etc. should not be allowed. Emphasis should be given to employment of locally available labour force to address the socio-economic concerns of the locals.
54	The progressive mine closure shall be as per Rules in vogue. All actions relating to progressive mine closure shall be taken well in advance during the final year of mining so that the site is rehabilitated ecologically.
55	The reasonable concerns expressed by the local population during public hearing or otherwise shall be addressed by the Project Proponent. No blasting operations shall be allowed.
56	No mining activity shall be carried out in flowing water channel area within the mining block and adequate measures shall be taken to safeguard water quality and aquatic life including fisheries if available in the same.
57	The PP shall earmark funds strictly as per the agreed Environmental Management Plan to be spent on environmental monitoring, dust sprinkling, green belt development, rehabilitation of mined out area and landscaping/regressing and haulage route maintenance. The detailed updated plan shall be submitted to JKEIAA as per above deliberations before grant of formal EC, if desired by the JKEAC. Further, the CSR funds shall be earmarked and utilized as per CSR Rules.
58	The hydraulic structures/embankments /protection bunds shall not be disturbed /damaged during mining operations.
59	The alignment of the bank of the river and water shall not be changed in any case.
60	The water way of the Nalla shall not be restricted.
61	The applicant is bound to abide by the J&K Water Resources (Regulation and Management) Act and Rules of 2011 and J&K Fisheries Act, 2016 and all other relevant Acts and Rules thereof.
62	The EC is subject to condition that the mining block is located on state land exclusively in river bed without any encumbrances of any sort.
63	Under CSR, within 2 km radial distance, activities like regular health check-up of local villagers once a week shall be undertaken with free medicines. Safe drinking water facility by way of renovation of existing tanks/wells, digging of new tube wells and installation of water filters shall be undertaken. Skill development trainings shall be organized for unemployed local youth. Further, construction of toilets in schools, solar street lighting, free distribution of books, note books, N95 masks, hand sanitizers and school bags among students within 2 km radius from the mine area shall be undertaken. Under EMP, with 2 kms radial distance from mine area; air, water, soil, noise pollution monitoring on half yearly basis, black topping of roads passing through villages and maintenance of haulage /extraction routes, water sprinkling, PPE to mine workers, bearing of school/college fee and allied costs on education of children of mine workers, bearing of all costs on ailments/healthcare of mine workers, creation of green belt by

	way of raising and maintenance of 2500 trees per hectare on land identified by DFO Social Forestry concerned in consultation with village panchayat during the period of mining, shall be undertaken.
64	The JKEIAA reserves the right to impose any other condition in the EC at any time during the period of mining lease. The JKEIAA reserves the right to revoke the EC in case any of the environmental clearance conditions are violated during the mining activity. Mere grant of Environmental Clearance does not entitle the Project Proponent for grant of mining lease unless he obtains all other clearances as required under other provisions of law.
65	The EC is subject to condition that the Project proponent shall not change the water course of the river and no mining activity shall be carried out in active channel area, if any in the mining block.
66	Wherever the PP has to transport the mined out material across shallow water creeks found inside the mining block, he shall lay Hume pipes of appropriate sizes for the purpose so as not to disturb the natural flow of water.
67	On the request of project proponent, the competent authority shall issue necessary corrigendum to the approved mining plan w.r.t mining depth and area excluding the active water channel /green patch/ flood control structures/maintenance of safe distance to bridges/hydraulic structures and quantification of the targeted mineral, if and wherever, recommended by the Expert Appraisal Committee.
68	The project proponent shall undertake an environmental audit at least once a year by a reputed third-party entity and report of such audit shall be placed in public domain.
69	To ensure that irrigation inlets are not left high and dry due to mining and resultant degradation of bed, the Project Proponent also must construct well-designed cut-off walls, stretching bank to bank, having depth 1.5 times the maximum scour depth below the bed level, both upstream and downstream, maintaining prescribed distance from irrigation inlet/s as per guidelines.
70	The District Mineral Officer shall monitor the replenishment of the mined-out areas, traffic management, levels of production, river bank erosion, exit point of the site and instruct the Project proponent for initiating measures for mitigating environmental concerns.
71	The PP shall not sub-let the mining block to any third party without written approval from the JKEIAA
72	After ceasing the mining operations, the project proponent shall undertake re-grassing of the mining lease area and any other area which may have been disturbed due to mining activities and restore the area to a condition fit for growth of flora, fauna and fodder as per rules in vogue.
73	The Project Proponent shall strictly adhere to the Sand Mining Guidelines of 2016 and Enforcement and Monitoring Guidelines of 2020 issued by the Ministry of Environment, Forest & Climate Change, GoI
74	An appeal against the EC shall lie with the Hon'ble NGT, if preferred within 30 days as prescribed under Section 16 of the NGT Act, 2010.
75	In the event any conflict in interpretation of Standard /General Conditions vis-a vis Specific Conditions, the Specific Conditions shall prevail.

Pallvi Kivela

"True Copy"

ANNEXURE-R-4

GOVERNMENT OF JAMMU AND KASHMIR
Office of the Executive Engineer Irrigation Division Ompora Budgam.

✓ The District Mineral Officer,
Budgam.

No: 9506-11
Date: 10/3/22

Subject:- Construction of Standalone Ring Road/Bypass around Srinagar City (Phase-I) in the state of Jammu and Kashmir from Galendar KM 0.00 crossing Sumbal (KM 42.100) under NHDP phase VII.
-----No Objection Certificate thereof for lifting of bed material.

References:- 1. NKCPL/Site/ Srinagar/2021-22/409 Dated 03-03-2022.

Sir,

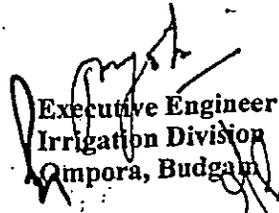
In reference to above cited subject, this office has already issued an NOC vide letter No. 7714-18 Dated 22-01-2022. However Chief Project Manager NKC Projects Pvt. Ltd has resubmitted the resized block boundaries vide above referred letter, The details of which are as under:-

Sr. No.	Location of Canal	Remarks
1	Panzan Bridge to Trumbibagh (Lalgam) downstream Shaliganga Nallah	Offtake points are 200m away from the boundary of resized blocks.
2	Hushroo downstream Shaliganga Nallah	No off take point within 200m from the boundary of the block
3	Banderpora Upstream Shalliganga Nallah	No off take point within 200m from the boundary of the block
4	Dreygam Bridge downstream Shalliganga Nallah	Offtake points is 200m away from the boundary of resized blocks.

As the block have been resized and off take point of khuls in these blocks are 200m away from the boundaries of modified blocks, as such this office has no objection in mining operation if carried out in these resized blocks based on following conditions.

1. The excavation shall be carried out in a controlled manner in such a way that bed levels are not disturbed.
2. The damage if any caused due to mining of operation shall be sole responsibility of executing agency and the same shall be rectified at his risk and cost.
3. In no case boundaries of the resized blocks be changed/violated.

Yours Faithfully,


Executive Engineer
Irrigation Division
Ompora, Budgam

Copy to the:-

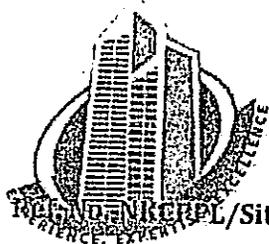
1. Chief Engineer Kmr. I&FC Jal Shakti Department Srinagar for favour of kind information.
2. District Development Commissioner Budgam for favour of kind information.
3. Superintending Engineer Hyd Circle Budgam for favour of kind information.
4. Chief Project Manager NKC Projects Pvt. LTD for information.
- 5-7 Assistant Executive Engineer Irrigation Sub Division Budgam/Khansahib/Chadoora for information.

Falvi Khush

True Copy

ANNEXURE - R-5

CIN : U45202DL2003PTC121288



NKC PROJECTS PVT. LTD.

(An ISO 9001 : 20015 Certified Co.)

Date: 26th March 2022

To,
Wildlife Warden,
Wetlands Division, Kashmir,
Srinagar.

Subject: Construction of four lane Ring road /bypass around Srinagar city from Km 0+000 to km 42+100 (Phase-I) under NHDP phase VII in the union territory of Jammu and Kashmir under Bharatnala Pariyojana on EPC mode - Regarding Submission of affidavit for of Minor Mineral Block 4, Panzam Bridge to Trumbi Bridge(Lalgam) Downstream Shaliganga Nallah, District Budgam Resized Area 2.90 ha.

Respected Sir,

We NKC projects have been granted Environment Clearance by JKEIAA during its 87th meeting held on 02.03.2022.

During the Meeting committee desired that:

"the PP should submit an undertaking to the Wildlife Protection Dept. duly attested by the Judicial Magistrate first class to the effect that in case of any damage to the existing water course in terms of ecological and hydrological factors, the costs of rehabilitation of the same to be decided by the Wildlife Protection Dept. shall be borne by the PP. The copy of same need to be submitted, prior to grant of EC."

In compliance to the same we are submitting duly attested undertaking to you.

Yours Faithfully,
For NKC PROJECTS PVT LTD.

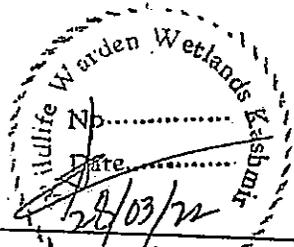

(Authorized Signatory)

Copy to:

1. The Project Director, NHAI PIU-Srinagar
2. Rodic Consultant, Srinagar

: For Kind information Please.

: For Kind information Please.



Site Office : NKC Base Camp Gudsathu, Tehsil & District Budgam Jammu & Kashmir-191111

E-mail : planning.srinagar@nkcproject.com

Regd. Office: 154 First Floor, Vardhman Crown Mall, Plot No. 2, Sector-19, Dwarka, New Delhi-110075

Corporate Office : Plot No. 872, Phase - V, Udyog Vihar, Gurugram-122016 (Haryana)

UNDERTAKING

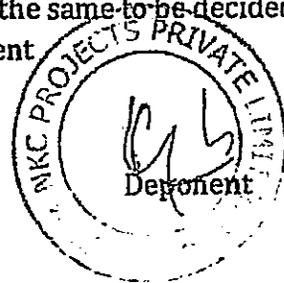
We, NKC Projects Pvt Ltd , 1, Sheikhpora, Humhama, Srinagar, Jammu and Kashmir , do solemnly affirm and undertake the following:

- 1) That Deponent is Project Proponent of Minor Mineral Block 4 ,Panzam Bridge to Trumbi Bridge(Lalgam) Downstream Shaliganga Nallah, District Budgam Resized Area 2.90 ha.
- 2) That that in case of any damage to the existing water course in terms of ecological and hydrological factors, the costs of rehabilitation of the same to be decided by the Wildlife Protection Dept. shall be borne by the Deponent.

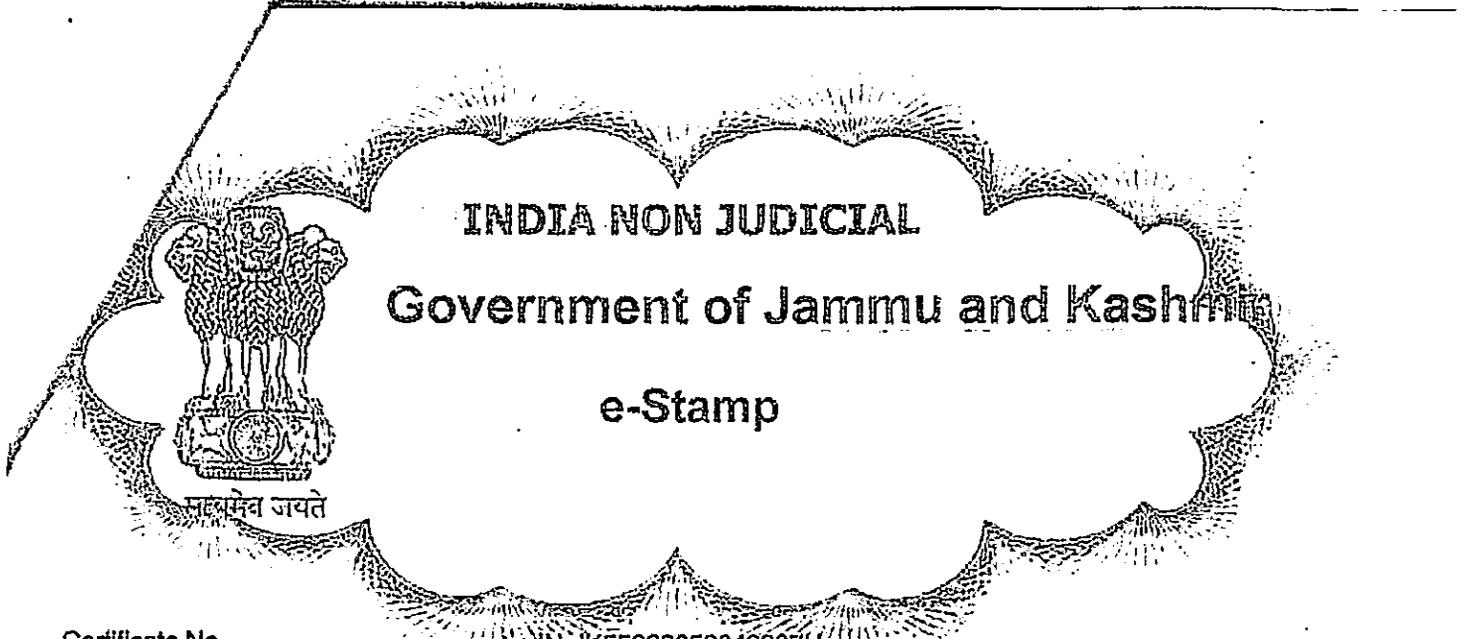
Identified by

[Signature]
S. A. KHAN
ATTORNEY AT LAW
DISTRICT COURT BUDGAM
No. 105

Delivered on 28th March 2022
Date before me is 28th March 2022
At NKC Projects Pvt Ltd
Sheikhpora Humhama
Jammu and Kashmir

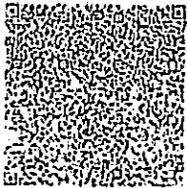


[Signature]
S. A. KHAN
ATTORNEY AT LAW
DISTRICT COURT BUDGAM
No. 105



INDIA NON JUDICIAL
Government of Jammu and Kashmir
e-Stamp

Certificate.No. : IN-JK55299052048287U
Certificate Issued Date : 28-Mar-2022 01:16 PM
Account Reference : NEWIMPACC (SV)/JK12561204/ DISTRICT COURT BUDGAM/ JK-BG
Unique Doc. Reference : SUBIN-JKJK1256120406315284000432U
Purchased by : NKC Project PVT LTD
Description of Document : Article 4 Affidavit
Property Description : Undertaking
Consideration Price (Rs.) : 0
(Zero)
First Party : NKC Project PVT LTD
Second Party : Not Applicable
Stamp Duty Paid By : NKC Project PVT LTD
Stamp Duty Amount(Rs.) : 100
(One Hundred only)



[Handwritten Signature]
L.R. DCB/LEA/18

-----Please write or type below this line-----

Pallu Hooda KJC 0030652132

Four Copy

FIELD INSPECTION REPORT

Sub: Fit for Mining Certificate

Ref.: Joint Director (K)order No. MSK/DGM/SGR/STP-B-NKC/F-8B6/7111-15 dated 28.01.2022

In pursuance to the above referred order on the subject cited, a committee comprising of Qazi Imtiyaz Ahmad, Mines Manager, Irshad Ahmad Ganie Sr. Overman besides DMO Budgam was constituted to provide fit for mining certificate or otherwise of minor mineral blocks No. 01, 02 and 04 in the District Budgam.

Description of the Blocks

1. Allotment of quarry for mining of Minor Mineral in favour of M/s. NKC Projects Pvt. Ltd. at Dreigam bridge downstream Shaliganga Nallah district Budgam for resized area of 1.81 hectares.
2. Allotment of quarry for mining of Minor Mineral in favour of M/s. NKC Projects Pvt. Ltd. at Panzan Bridge to Trumbi Bagh downstream Shaliganga Nallah district Budgam for resized area of 2.9 ha.

Observations/Recommendations

In response to the above referred order the committee visited the site of block No. 01, 02 and 04 and conducted an extensive inspection of the blocks after identifying the area of the blocks on ground with the help of site plans and by matching the geocoordinates on the google images. The committee observed that

there is enough potential for extraction of minor minerals and that the blocks under reference could be feasibly exploited for mining.

The committee is of the opinion that the minor blocks No. 01, 02 and 04, District Budgam are fit for mining subject the lessee shall ensure that mining is done in environmentally sustainable manner besides, mining operations in the blocks is carried out in accordance with the terms and conditions of Minor Mineral Concession Rules, NGT Guidelines, Mines Act, DGMS Circulars and orders made thereunder.

Irshad Ahmad Ganie
Sr. Ov3erman

Dr. Ghulamuddin
DMO Budgam

Qazi Imtiyaz Ahmad
Manager Mines

Pallu' Khosla
//TRUE COPY//

ANNEXURE R-7

**GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE DISTRICT DEVELOPMENT COMMISSIONER, BUDGAM**

Email: ddc-budgam@jk.gov.in

FAX Line: 01951-255201

The Joint Director,
Geology & Mining Department,
Kashmir

No. DDCB/G&M/14853-56

Dated: 31.01.2022

Subject: Issuance of Illegal Mining Report of Minor Mineral Block No. 01 (3.17 Ha), Block No. 02 (1.29 Ha) and Block No. 04 (3.92 Ha) of District Budgam, reserved for M/s. NKC Projects Pvt. Ltd. for Srinagar Ring Road.

Sir,

Kindly refer your office letter No. MSK/DGM/SGR/STP-B-NKC/F-B6/7116-18 dated 25.01.2022 on the subject cited above. In this context, a meeting of the Multi-Departmental District Level Task Force Cell, Budgam was held in the office of the undersigned on 31.01.2022 wherein the members unanimously apprised that the Project Proponent of Minor Mineral Blocks 01, 02 and 04 of Shaliganga Nallah reserved for the Srinagar Ring Road Project has not been involved in illegal mining of minerals from the block.

Some locals and tractor owners living in the vicinity of Shaliganga Nallah have been involved in illegal extraction/transportation of minerals against whom action under Mining Rules has been taken. So far 46 vehicles found involved in illegal extraction and transportation of minerals from the Nallah have been seized by DMO Budgam from which Rs. 628634/- were realized as compounding of offence. Besides this,

FIRs/Complaints against 11 persons have also been registered by Flood Control and Mining Department in the concerned police station.

Yours faithfully

District Development Commissioner,
Chairman MDDLTF, Budgam

Copy to:

1. Divisional Commissioner Kashmir for favour of information please.
2. Director Geology and Mining Department Jammu for favour of information.
3. Chief Project Manager M/s. NKC Projects Pvt. Ltd. for information.

P. K. Wadga.
//TRUE COPY//

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT DELHI

APPEAL NO. 24 OF 2022

IN THE MATTER OF:

RAJA MUZAFFAR BHAT

...APPELLANT

VERSUS

STATE ENVIRONMENT IMPACT ASSESSMENT
AUTHORITY, JAMMU & KASHMIR & ORS.

...RESPONDENTS

KNOW ALL to whom these presents shall come that I/we Subhash Chandra Chatterjee
the above named Authorised Signatory, N.I.C.C. do hereby appoint:
MR. Rahul Rathore
MS. (PALLVI HOODA, ADVOCATES)

(herein after called the advocate/s) to be my/our Advocate in the above noted case authorise him:-
To act, appear and plead in the above-noted case in this Court or in any other Court in which the
same may be tried or heard and also in the appellate Court including High Court subject to payment of fees
separately for each Court by me/us.

To sign, file, verify and present pleadings, appeals, cross-objections or petitions for executions
review revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed
necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each
stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise
touching or in any manner relating to the said case.

To take execution proceedings.

To deposit, draw and receive monthly cheques, cash and grant receipts thereof and to do all other acts and
things which may be necessary to be done for the progress and in the course of the prosecution of the said
case.

To appoint and instruct any other Legal Practitioner authorising him to exercise the power and authority
hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on
our behalf.

And I/We the undersigned do hereby agree to rectify and confirm all acts done by the Advocate or his
substitute in the matter as my/our own acts, as if done by me/us to all intents and proposes.

And I/We undertake that I/We or my/our duly authorised agent would appear in Court on all hearings and will
inform the Advocate for appearance when the case is called.

And I/We the undersigned do hereby agree not to hold the advocate or his substitute responsible for the result
of the said case.

The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and
retain for himself.

And I/We the undersigned to hereby agree that in the event of the whole or part of the fee agreed by me/us to
be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said
case until the same is paid up. The fee settled is only for the above case and above Court. I/we hereby agree
that once fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the
case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of which have
been understood by me/us on this 28th day of July 2022

Accepted subject to the terms of the fees.

Pallvi Hooda . Rahul Rathore
(PALLVI HOODA) AND (RAHUL RATHORE)
Advocates.
10A, Sagar Apartment, Tilak Marg, New Delhi-110001
Mb. 8368447708, 9810188819
Email: vijay3312@gmail.com



Subhash Chandra Chatterjee
Client





NKC PROJECTS PVT. LTD.

(An ISO 9001:2015 Certified Co.)

CERTIFIED TRUE COPY OF THE RESOLUTION PASSED IN THE MEETING OF THE BOARD OF DIRECTORS OF NKC PROJECTS PRIVATE LIMITED (THE "COMPANY") HELD ON TUESDAY, THE 19th DAY OF JULY, 2022 AT CORPORATE OFFICE OF THE COMPANY SITUATED AT PLOT NO. 872, UDYOG VIHAR, PHASE-V, GURUGRAM-122016.

"RESOLVED THAT the consent of the Board of Directors of the Company be and is hereby accorded to authorise Shri Subhas Chandra Chatterjee S/o Late S.K. Chatterjee R/o M- 52, Ground Floor, Chittaranjan Park, New Delhi-110019 (Aadhaar No. 5224, 7797 5763) to represent the company's interest for filing Special Leave Petitions, Original Applications, Miscellaneous Applications, Counter Petitions, or any Other Writ Petitions before Hon'ble Supreme Court of India or Hon'ble National Green Tribunal or Hon'ble High Court of Jammu and Kashmir against Government of Jammu and Kashmir or any other individual for the project named as "Construction of four lane ring road/bypass around Srinagar city from Km 0.000 to Km 42.100 (Phase-I) under NHDP phase VII in the Union Territory of Jammu and Kashmir under Bharatmala Pariyojana on EPC mode".

Certified true copy

For & on behalf of
NKC Projects Private Limited


Rohit Kumar Gupta
Whole-Time Director
DIN: 03589691





Vijay Kumar <vijay3312@gmail.com>

Response to the Appeal in Appeal No. 24/2022

1 message

Vijay Kumar <vijay3312@gmail.com>
To: litigation.life@gmail.com

Fri, Jul 29, 2022 at 5:24 PM

Response to the Appeal in Appeal No. 24/2022

Regards

Pallvi Hooda
Advocate
10A, Sagar Apartment, 6 Tilak Marg,
New Delhi -110001
Mob. 09810188819, 8368447708
Ph. office 011-23070195

 **Print this mail only if absolutely necessary. Save Paper. Save Trees**



NKC Response on behalf of the Respondent No. 4_0001.pdf
6757K